

**SUPREME COURT OF INDIA**

**NOTICE**

TAKE NOTICE THAT THE SLP (CRIMINAL) AND CRIMINAL APPEALS IN WHICH COUNSEL IS NOMINATED BY THE SUPREME COURT LEGAL SERVICES COMMITTEE MENTIONED IN THE LIST APPENDED WITH THIS NOTICE ARE SCHEDULED TO BE LISTED BEFORE THE HON'BLE COURT DURING THE ENSUING SUMMER VACATIONS. THE COUNSEL APPEARING IN THESE MATTERS WHO WISH TO GET THEIR RESPECTIVE MATTER(S) LISTED BEFORE THE HON'BLE COURT DURING THE SUMMER VACATIONS MAY GIVE THEIR CONSENT TOGETHER WITH THE WEEK/DAY ON WHICH THEY INTEND TO GET THE MATTER(S) LISTED BEFORE THE HON'BLE COURT IN WRITING TO LD. REGISTRAR (J-II) TILL 17.05.2018 (THURSDAY) BY 4.00 P.M. POSITIVELY.

DATED THIS THE 14TH DAY OF MAY, 2018.

ADDL. REGISTRAR (DEU)

TO

ALL CONCERNED

**SUPREME COURT OF INDIA**

**SCLSC MATTERS**

In compliance of Ld. Registrar (J. I) Dt. 01.05.2018 regarding details of the (Criminal Appeals and Special Leave Petitions) in which an Advocate has been appointed through Supreme Court Legal Services Committee under any scheme of Free Legal Aid.

Sl. No	Case No.	Section	Cause Title	Category & Issue in brief	Present Coram & Present Status/date, if any	Name of the Adv. With the date of appointment & his/her contact No
1.	D.No. 19909/2017	II	Suresh Kumar Vs. State of Rajasthan	1439 Life Imprisonment	Hon'ble Mr. Justice N.V. Ramana Mr. Justice P.C.Pant Listing date 02.07.2018	R. P. Mehrotra (Petitioner) 011-23385150 05.06.2017
2.	SR. No. 348/2018	II	Girraj Vs. State of Rajasthan	1439 Life Imprisonment	Hon'ble Mr. Justice R.K. Aggarwal Mr. Justice A.M. Sapre Listing date 06.07.2018	R. P. Mehrotra (Petitioner) 011-23385150 11.12.17
3.	SR. No. 5350/2017	II	State of Rajasthan VS. Bhanwar lal	1426 Against Acquittal	Hon'ble Mr. Justice A.K. Sikri Mr. Justice Ashok Bhushan Listing Date 07.09.2018	Ms. Nidhi (Respondent)\ 011-23381257 30.08.2017
4.	SR. No. 5071/2017	II	Ayub Vs. Asruddin & Anr.	1409 Bail	Hon'ble Mr. Justice Ranjan Gogoi Mr. Justice Navin Sinha Listing Date 09.07.2018	Ms. Nidhi (Respondent No. 1) 011-23381257 28.08.2017
5.	D. No. 7143/2017	II	State of Rajasthan VS. Jaiprakash @ babloo & Anr.	1426 Against Acquittal	Hon'ble Mr. Justice A.K Sikri Mr. Justice Ashok Bhusan	Ms. Nidhi Respondent No. 1 & 2)

					Listing Date 13.08.2018	011-23381257 16.11.2017
6.	SR. No. 8206- 08/2015	II	Punia Ram Vs. Hemu @ Hemraj & Ors.	1418 Life Imprisonment with fine	Hon'ble Mr. Justice N.V. Ramana Mr. Justice S.A. Nazeer Listing Date 18.05.2018	Ms. Nidhi Respondent No. 1 & 2) 011-23381257 09.04.2018
7.	SR. No.5055/20 16	II	Harish Chand Vs. Urmila	1402 Maintenance U/s 125 Cr.P.C.	Hon'ble Mr. Justice R.K. Aggarwal Mr. Justice A.M. Sapre Listing Date 13.08.2018	Ms. Nidhi 011-23381257 29.08.2017
8.	SR. 384- 385/2014	II	State of Rajasthan Vs. Narinder Singh	1418 U/s 376(2G) & 323 IPC Sentence for 10 Years	Hon'ble Mr. Justice M.B.Lokur Mr. Justice S.A. Bobde Listing Date 12.11.2018	Ruksana Choudhary 9810437527 05.09.2016
9.	SR. No 69978/2014	II	State of Rajasthan Vs. Gopal Singh	1426 Against Acquittal	Hon'ble Mr. Justice R.K. Aggarwal Mr. Justice A.M. Sapre Listing Date 09.05.2018	Gr. Cpt. Karan Singh Bhati 9350887879 16.05.2015
10.	SR. No. 8828/2017	II	Dharmesh @ Dharmendra Vs. State of Rajasthan	1438 Sentence Awarded more than 5 Years	Hon'ble Mr. Justice Kurian Joseph Mr. Justice M.M. Shantanagouder Listing Date 02.07.2018	Nanita Sharma 011-23381100 21.03.2017
11.	SR. No. 7603/2017	II	State of Rajasthan Vs. Bhanwar Singh	1418	Hon'ble Mr. Justice R.K. Aggarwal Mr. Justice Amitava Roy Listing Date 25.02.2019	Richa Kapoor 5.12.17
12.	AR. No.	II	State of Rajasthan Vs. Hazari	1426	Hon'ble Mr. Justice A.K. Goel	Asha Gopalan Nair

	2183/2017		Ram	Against Acquittal	Mr. Justice U.U. Lalit Listing Date 22.05.2018	9810348981 10.09.2016
13.	AR. 1861/2014	II	State of Rajasthan Vs. Sita Ram	1418 U/s 304 Part II IPC	Hon'ble Mr. Justice H.L Dattu Mr. Justice S. A. Bobde Listing Date 21.09.2017	Jogy Scana 9868801696 22.02.2014
14.	AR. 631/2017	II	State of Rajasthan Vs. Hanuman	1426 Against Acquittal	Hon'ble Mr. Justice Arun Mishra Mr. Justice S.A. Nazeer Listing Date 06.02.2018	Rohit Minoeha 9810034724 12.05.2016
15.	AR. No. 443/2013	II	Narsa Vs. State of Rajasthan	1418 U/s 302 IPC Sec. 3/25 for Life Imprisonment	Hon'ble Mr. Justice K.S.R. Mr. Justice Dipak Mishra Listing Date 16.08.2017	Satyapal K. Pasi 9811837525 15.02.2013
16.	AR. No. 2325/2014	II	Guradita @ Guri Singh Vs. State of Rajasthan	1418 U/s 302/34 IPC for Life imprisonment	Hon'ble Mr. Justice S.A. Bobde Mr. Justice Ashok Bhusan	Rachna Joshi Issar 9810127323 18.03.2013
17.	AR.No. 1290/2012	II	Mahaveer Singh Vs State of Rajasthan I	1418 U/s 302 & 341 IPC For Life Imprisonment	Hon'ble Mr. Justice KSR Mr. Justice Dipak Mishra Listing Date 09.08.2017	Md. Irshad hanif 9810041811 31.07.2012
18.	AR. No. 201/2017	II	State of Rajasthan Vs. Hemraj	1426 Against Acquittal	Hon'ble Mr. Justice Arun Mishra Mr. Justice Amitava Roy Listing Date 17.07.2018	Revathy Raghavan 9968431438 16.02.2016
19.	AR. No. 1181/2017	II	State of Rajasthan Vs Ram Karan	1426 Against Acquittal	Hon'ble Mr. Justice R.F. Nariman Mr. Justice S.K. Kaul Listing Date	Ms. Nidhi 20.04.2017

					14.08.2018	
20.	AR 1199/2017	II	Ganga Ram Vs. State of Rajasthan	1439 For Life Imprisonment	Hon'ble Mr. Justice Jasti Chelameswar Mr. Justice S.A. Nazeer listing Date 15.05.2018	Rutwik Panda 9871502727 07.09.2015
21.	AR. No. 557/2018	II	Vidhyasagar Vs. State of Rajasthan	1439 For life imprisonment	Hon'ble Mr. Justice N. V. Ramana Mr. Justice S.A. Nazeer	H.M.Singh 011-23070019 05.06.2017
22.	SR No. 7273/2017	II	Somji Vs. State of Rajasthan	1439 For life Imprisonment	Hon'ble Mr. Justice R.K. Aggarwal Mr. Justice A.M. Sapre	S.Usha Reddy 9810141663 11.04.2017
23.	AR. No. 681/2012	II	Tansem @ Semma @ Jaggan Vs. State of Rajasthan	1418 U/s 302, etc. For Life Imprisonment	Hon'ble Mr. Justice P. Sathasivam Mr. Justice P.S. Mr. Justice B.S. Chauhan	Sandep Narayan 011-23381493 21.012.2011
24.	AR. No. 1333/2011	II	State Vs. Madan	1426 Against Acquittal	Hon'ble Mr. Justice N.V. Ramana Mr. Justice Amitava Roy	Dr. Sushil Balwada 21.03.2017
25.	AR. 1501/2008	II	State Vs. Nahar Singh & Anr,	1418 U/s 302,149 IPC	Hon'ble Mr. Justice N.V. Ramana Mr. Justice P.C. Pant	K. Sharada Devi For Both 011-23381257 01.08.2007
26.	D. No. 36207/2017	II	Bishu Kumar Debbarma Vs. State of Tripura	1439 U/s 302/32 IPC For Life Imprisonment	Hon'ble Mr. Justice R.K. Aggarwal Mr. Justice A.M.Sapre Listing Date 20.07.2018	Mr. Parmanand Gaur 9312242835 10.11.2017
27.	D. No. 29796/2017	II	Shanti Devi Vs. State of Uttarakhand & Anr.	1418 U/s 294 IPC	Hon'ble Mr. Justice R.K. Aggarwal Mr. Justice A.M.Sapre Listing Date 13.07.2018	Sunita Sharma 9811602201 18.09.2017

28.	SR. No. 7573/2017	II	Anwar Hussain Vs. State of Assam	1439 U/s 302 IPC For life imprisonment	Hon'ble Mr. Justice R.K. Aggarwal Mr. Justice A.M.Sapre Listing Date 09.07.2018	S. Mahandran 9871136190 12.09.2017
29.	SR. No. 10007/2017	II	Waheeda Begum Vs. State of Assam & Anr.	1429 for quashing of criminal proceeding	Hon'ble mr. Justice S.A. Bobde Mr. Justice L. N. Rao Listing Date 16.05.2018	Rishi Malhotra 9810110060 23.11.2017
30	SR. No. 1948/2017	II	Kumar Ghimirej Vs. State of Sikkim	1404 U/s 9/10 Posco Act & U/s 341 IPC	Hon'ble Mr. Justice A.K. Sikri Mr. Justice Ashok Bhusan Listing Date 17.08.2018	Mr. H.M. Singh 9810285363 22.06.2017
31.	SR. No. 311/2017	II	Rakesh Gurung @ Chandan @ Prakash Vs. State of Sikkim	1404 U/s 9/10 Posco Act & U/s 341 IPC	Hon'ble Mr. Justice S.A. Bobde Mr. Justice Ashok Bhusan Listing date 09.07.2018	Dr. Sushil Balwada 9250956196 13.12.2016
32.	SR. No. 4023/2018	II	Pramod Ranjan Goswami Vs. State of Assam	1439 Life imprisonment	Hon'ble Mr. Justice R.F. Nariman Mr. Justice S.A. Nazeer Listing Date 17.08.2018	V. Siva Subramanian 9953793396 9818060744 20.03.2018
33.	D.No. 527/2017	II	Radhanath Yadav Vs. State of Assam	Defective Matter	Hon'ble Mr. Justice navin Sinha (Chamber)	Nanita Sharma 9313346888 28.10.2017
34.	SR. No. 10672/2015	II	Chandra Prakash Vaish Vs. State of U.P & Anr.	1418 U/s 302/370 (II) IPC	Hon'ble Mr. Justice Kurian Joseph Mr. Justice Arun Mishra	Naresh Kumar 9810419298 14.03.2018
35.	SR. No. 10322/2015	II	Kamla Vs. U.P. Anr.	1429 U/s. 420/467/468/471 IPC	Hon'ble Mr. Justice Ranjan Gogoi Mr. Justice N.V. Ramana	Ms. Nidhi (R-2) 011-23381257 03.04.2018
36.	SR. No.	II	U.P. Vs. Ravindra bablu	1426	Hon'ble Mr. Justice Ranjan	Naveen Kumar

	5666/2017			Appeal Allowed	Gogoi Mr. Justice Naveen Sinha	(R-1,2,3) 9810419298 10.11.2017
37.	SR. No. 9301/2017	II	Shivani Sivatarra Vs. Aranaya Srivastava Chandu Mohan (Grand father) & Anr.	1300 Habeas Corpus	Hon'ble Mr. Justice A.M. Khanwilkar Mr. Justice D.Y. Chandrachud	Mr. Raghvendra Srivatava (R-1)
38.	SR. 344/2015	II	U.P. Vs Sanjay & Anr.	1404 U/s. 363,366,376,511,506	Hon'ble Mr. Justice F.M.I .Kalifulla Mr. Justice A.M. Sapre	Ms. Nidhi (R-2) 30.04.2015
39.	SR. No. 1199/2016	II	Nazakat Ali VS. U.P. & Ors.	1429 U/s. 498-A, 323,3/4 D.P. Act	Hon'ble mr. Justice Ranjan Gogoi Mr. Justice P.C. Pant	Ms. Nidhi (R-2) 11.04.2017
40.	SR. No. 4314/2015	II	Vijendra Vs. U.P.	1415	Hon'ble Mr. Justice T.S. Thakur Mr. Justice R.K. Aggarwal Mr. Justice R. Banumathi	Richa Kapoor for petitioner 01.05.2017
41.	SR. 5296/2015	II	U.P. Vs. Tej Singh	1426 Against Acquittal	Hon'ble Mr. Justice J. Chelameswar Mr. Justice R. K. Aggarwal	Ms. Sangeeta Kr. 011-23070012 15.09.2017
42.	SR. No. 402-07/2018	II	Omprakash Vs. Mahendra Anr. & Etc.	1427 U/s. 366,376,120B IPC	Hon'ble Mr. Justice Kurian Joseph Mr. justice A. Roy	Ms. Meenakshi 981132037 20.11.2017
43.	SR. 1823/2017	II	Anupriya Pal & Ors. Vs. U.P. & Anr.	1429 Quashing FIR	Hon'ble Mr. Justice N.V. Ramana Mr. Justice Abdul Nazeer	Ms. Nidhi (R-2) 08.03.2018
44.	AR. No. 2076/2009	II	Pamidukula Sivasadachari VS. State of A.P.	1418 U/s. 374(2) of C.PC	Hon'ble mr. Justice Markendey Katju Mr. Justice A.K. Ganguly Listing Date 09.08.2017	C. N. SreeKumar 9312282480

45.	AR. No. 815/2010	II	Yadla bhaskara @ BatchiBabu & Ors.	1418 U/s. 374(2) of C.PC	Hon'ble mr. Justice C.K. Prasad Mr. Justice V. Gopal Gowda Listing Date 09.08.2017	Krishna pal Singh 9910750093 25.08.2009
46.	AR. No. 1181/2010	II	Kudukula Venkataiah Vs. State of A. P.	1418 U/s. 374(2) of C.PC	Hon'ble Mr. Justice Aftab Alam Mr. Justice R.M. Lodha Listing Date 13.07.2017	Ajay Sharma 9811026780
47.	AR.NO. 1200/2010	II	Putta Pohula Chinnaswamy Vs. State of U.P	1418 U/s. 302 IPC	Hon'ble Mr. Justice B.S. Reddy Mr. Justice S.S. Nijjar Listing Date 13.07.2017	Mrs. Anjani Aiyagari 9811133627 20.01.2009
48.	AR. No. 1238/2010	II	Gumela Damoder Reddy Vs. State of A.P	1418 U/s. 374(2) CR.P.C	Hon'ble Mr. Justice Markendey Katju Mr. Justice T.S. Thakur Listing Date 13.07.2017	Captain. Karan Singh Bhati 9811168948 29.10.2009
49.	AR. No. 1239/2010	II	Noone Cheenaiah Vs. State of A.P.	1418 U/s. 374(2) CR.P.C	Hon'ble Mr. Justice M. Katju Mr. Justice T. S. Thakur Listing Date 13.07.2017	Vijay Kr. 011-23070012 27.10.009
50.	AR. No. 1548/2010	II	Uppala Bizarma @ Bixamaiah Vs. State of A.P.	1418 1418 U/s. 374(2) CR.P.C	Hon'ble Mr. Justice V.S. Sirpurkar Mr. Justice Cyriac Joseph Listing Date 13.07.2017	Shalu Sharma 9810281816 310.07.2009
51	AR. No. 1841/2010	II	Giyarathi Trilok Amarnath @ G. Amar Vs. State of A.P.	1418 U/s. 374(2) CR.P.C	Hon'ble Mr. Justice V.S. Sirpurkar Mr. Justice Cyriac Joseph Listing Date 13.07.2017	Ashok Nair 9868716588 22.10.2009
52.	AR. No. 2003/2010	II	Ragolu Mannadha Rao VS. State of A.P.	1418 U/s. 374(2) CR.PC	Hon'ble Mr. Justice M.Katju Mr. Justice T.S. Thakur	Rishi Malhotra 011-23389999
53.	AR. 78/2011	II	Syyed Mabu Shareef Vs. State of A.P.	1418 U/s. 374(2) CR.PC	Hon'ble Mr. Justice M.Katju Mrs. Justice gyan sudha	Shashi Bhusan 06.11.2009



					mishra Listing date 12.07.2017	
54.	AR.No. 960/2011	II	Edigela Gangaram Vs. State of A.P.	1418 U/s. 374(2) CR.PC	Hon'ble Mr. Justice V.S. Sirpurkar Mr. Justice T.S. Thakur Listing Date 12.07.2017	C.S. Ashri 9818186026
55.	AR. No. 1231/2011	II	Posina mallikajuna Rao Vs. State of A.P.	1418 U/s. 374(2) CR.PC	Hon'ble Mr. Justice Dalveer Bhandari Mr. Justice V.S. Sirpurkar Mr. Justice Deepak Verma Listing Date 12.07.2017	A. Sumathi 9810912370 04.02.2011
56.	AR. No. 870/2011	II	Chodipally Rajanna Vs. State of A.P.	1418 U/s. 374(2) CR.PC	Hon'ble Mr. Justice P. Sathasivam Mr. Justice B.S. Chauhan	P. Gaur 06.01.2010
57.	AR. No. 700/2012	II	Kethavath Rajith Ors. Vs. State of A.P.	1418 U/s. 374(2) CR.PC	Hon'ble Mr. Justice P. Sathasivam Mr. Justice J. Chelemeswar Listing Date 19.07.2017	Ram Pal Roy 011-23384987 13.01.2012
58	AR. No. 732/2012	II	Racha Ashok Vs. State of A.P.	1418 U/s. 374(2) CR.PC	Hon'ble Mr. Justice Aftab Alam Mrs. Justice R. Desai Listing Date 19.07.2017	Minakshi 9811132037
59.	AR. No. 105/20125	II	Konduru Venkatshwarlu & Anr. Vs. State of A.P.	1418 U/s. 374(2) CR.PC	Hon'ble mr. Justice H.L. Dattu Mr. Justice C.K. Prasad	Sangeeta Kr. 9211386523 08.02.2011
60.	AR. No. 1233/2013	II	Sarla Rajaiah Vs. State of A.P.	1418 U/s. 374(2) CR.PC	Hon'ble Mrs. Justice R. Desai Mr. Justice M.Y.Eqbal Listing Date 20.07.2017	Garvesh Kabra 9810193086 09.11.2011
61.	AR. No. 699/2013	II	Godetesu Vs. State of A.P.	1418 U/s. 374(2) CR.PC	Hon'ble Mr. Justice A.K. Patnaik Mr. Justice A.K. Sikri	R.V. Venkatesh Varan 980092313 30.10.2012

					20.07.2017	
62.	AR. No. 233/2016	II	Yeruva Sayireddy Vs. State of A.P. & Anr.	1418 U/s. 374(2) CR.PC	Hon'ble Mr. Justice Deepak Mishra Mr. Justice S.K. Singh Listing Date 05.09.2017	Bimal Roy jad 9871531476 24.08.2013
63.	AR. No. 949/2015	II	Sajjan Krishna Rao Vs. State of A.P	1418 U/s. 374(2) CR.PC	Hon'ble Mr. Justice T.S.Thakur Mr. Justice Gopala Gowda Mrs. Justice R. Banumathi listing Date 22.08.2017	Sudha Gupta 08.10.2013
64.	AR. No. 2283/2014	II	Pndil Ravinder VS. State of A.P.	1418 U/s. 374(2) CR.PC	Hon'ble Mr. Justice M.B.Lokur Mr. Justice A.K. Sikri	Dushyant Parashar 9871321368 26.08.2013
65.	AR. No. 2147/2014	II	Gollamari Ramman Reddy & ors. Vs. State of A.P.	1418 U/s. 374(2) CR.PC	Hon'ble mr. Justice T. S. Thakur Mr. Justice S.A. Bobde Mrs. Justice R. Banumathi Listing Date 22.08.2017	Ashok nair 9810348981 21.09.2011
66.	AR. No. 2016/2013	II	Mekala Sivaiah Vs. State of A.P	1418 U/s. 374(2) CR.PC	Hon'ble Mr. Justice A.K. Patnaik Mr. Justice J.S. Khehar	Ravindra S. Garia 9910074470 17.04.2013
67.	AR. No. 2157- 59/2013	II	State of U.P. VS. Suraj Etc.	1418 U/s. 374(2) CR.PC	Hon'ble Mr. Justice R.M. Lodha Mr. Justice S.K. Singh Listing Date 30.08.2017	Nidhi 011-23381257 16.10.2012
68.	AR. No.	II	Krishna Pal @ Krish Pal Vs. State of U.P. & Anr.	1418 U/s. 374(2) CR.PC	Hon'ble Mr. Justice S.J. Mukhopadhyay Mr. Justice N.V. Ramana Listing Date 09.08.2017	Anurag Kishore 9811482437 23.09.2013
69.	AR.No. 750/2015	II	Pappala Surya narayana Vs. State of A.P.	1418 U/s. 374(2) CR.PC	Hon'ble Mr. Justice M.Y. Eqbal Mr. Justice Amitava Roy	Gopal Prasad 9810009087 03.07.2014

70.	AR. No. 1221/2015	II	Edla Sai baba & Anr. Vs. State of A.P.	1420	Hon'ble Mr. Justice M.B. Lokur Mr. Justice S.A.Bobde listing Date 17.07.2018	Ms. Manjeet Chawla 9811070099
71.	AR. No. 2383/2009	II	P. Venkateshwarlu @ Venkataiah Vs. State of A.P.	1418 U/s. 374(2) CR.PC	Hon'ble Mr. Justice V.S. Sirpurkar Mr. Justice M. K. Sharma	Shekhar Prit Jha 011-23384150 01.04.2009
72	AR. No. 607/2014	II	Rajesh yadav Vs. State of U.P.	1418 U/s 201 IPC	Hon'ble mrs. Justice R.P Desai Mr. Justice N. V. Ramana	Balbir Singh Gupta (Expired) 03.06.2013
73	SR. No. 8946/2015	II	Kothamesu Lakshmi Satyanarayana Swami Vs. State of A.P. & Ors.	1418 U/s. 397 & 401 of CR.PC	Hon'ble Mr. Justice Deepak Mishra Mr. Justice C. Nagappan Listing date 24.07.2018	Ajit Sharma 011-23386175 22.09.2015
74.	D.No. 6117/2018	II	Jonnala Gadda Chenchu babu Vs. State of A.P.	1439 U/s 302 IPC	Hon'ble Mr. Justice R.K. Aggarwal Mr. Justice A.M. Sapre Listing Date 27.08.2018	Ambar Amaruddin 980066903 16.02.2018
75.	D.No. 26303/2017	II	Moturi Veera Ragha Golu Vs. State of A.P.	1427 U/s 374(2) CR.PC	Hon'ble mr. Justice N.V. Ramana Mr. Justice Abdul Nazeer Listing Date 11.05.2018	Parmanand Gaur 9312242835 23.08.2017
76.	D.No. 30156/2017	II	Golda Doddla Sandhu Daddanna & Anr. Vs. State of A.P.	1439 U/s. 374(2) CR.PC	Hon'ble Mr. Justice R.K. Aggarwal Mr. Justice A.M. Sapre Listing Date 16.07.2018	Dr. Mrs. Vipin Gupta 9891495284 20.09.2018
77.	AR. No. 1944-46/2017	II	State of Telangana Vs. Shakeel Akwal & Ors. Etc.	1426 U/s 374(2) IPC	Hon'ble Mr. Justice J. Chelameswar Mr. justice S. A. Nazeer	Ms. Nidhi For (R-4) 011.23381257 22.03.2018
78.	AR-745-	II	State of Uttarakhand Versus	1426	Hon'ble Mr. Justice P.C.	Mr. Dushyant Parashar

	746/2017		Lalman etc.	State against acquittal.	Ghose Hon'ble Mr. Justice R. F. Nariman 19.07.2018	9871321368 27.11.2015
79.	AR-736-738/2015	II	State of Uttarakhand Versus Anil etc. etc.	1426 Offences u/s 302, 307 and 411 of IPC.	Hon'ble Mr. Justice Dipak Misra Hon'ble Mr. Justice P.C. Pant. Listed in ready Category	Ms. Sangeeta Kumar for R-3 23070012 03.07.2015 Mrs. Manjeet Chawla for R-4 9811070099 08.09.2015
80.	AR-112/2014	II	State of Uttarakhand Versus Sanjay Ram Tamta	1403 Charges were framed u/s 498-A, 304-B of IPC and section 3/4 of Dowry Prohibition Act.	Hon'ble Mr. Justice B. S. Chauhan Hon'ble Mr. Justice S.A. Bobde. Listed under ready Category.	Mr. E. R. Sumathy 9999009216 09.04.2014
81.	AR-216/2014	II	State of Uttarakhand Versus Jishan Lal	1426 Appeal relates for the offences u/s 302 of IPC whereby Hon'ble High Court set aside the Trial Court Judgment and acquitted the Petitioner of the alleged charges.	Hon'ble Mr. Justice K. S. Radhakrishnan Hon'ble Mr. Justice Vikramajit Sen. Listed under ready Category.	Ms. Nidhi 23381257 12.02.2013
82.	AR-1189-1190/2015	II	State of Uttarakhand Versus Nanku @ Pappy & Anr.	1426 Conviction u/s 364, 302, 201/34 of IPC and sentenced of life imprisonment granted by Addl. Sessions Judge,	Hon'ble the Chief Justice Hon'ble Mr. Justice Amitava Roy. Listed in ready Category.	Ms. Nidhi for R-1 common in both the matters. 18.07.2014

				Dehradun.		
83.	AR-934/2014	II	State of Uttarakhand Versus Uma Joshi	1426 Charges were framed u/s 304-B of IPC & ¾ of Dowry Prohibition Act.	Hon'ble Mr. Justice J. S. Khehar Hon'ble Mr. Justice M. Y. Eqbal Listed in ready Category.	Ms. Nidhi 23381257 13.07.2013
84.	AR-458/2015	II	Mamta Mahanto Versus State of Sikkim	1418 Instant appeal preferred u/s 302/201/34 of IPC	Hon'ble Mr. Justice F. M. Ibrahim Kalifulla Hon'ble Mr. Justice Shiva Kirti Singh. Listed in ready Category.	Ms. Aparna Jha 9810087694 23.12.2014
85.	AR-1430/2011	II	Dilliram Basnet Chettri Versus State of Sikkim	1418 Instant matter preferred u/s 417/302/301 and 201 of IPC.	Hon'ble Mr. Justice H. L. Dattu Hon'ble Mr. Justice C. K. Prasad. Listed in ready Category.	Mr. Jagmohan Khanna 8811842152 23.12.2010
86	86AR-1844/2013	II	Pradesh Roy Versus State of Tripura	1403 Instant matter preferred u/s 306 and section-498-A of IPC.	Hon'ble Mr. Justice S. S. Nijjar Hon'ble Mr. Justice A. K. Sikri. Listed in ready Category.	Mr. Gaurav Agrawal 9811284039 11.08.2011
87.	AR-745/2010	II	Dayamoy Deb Versus State of Tripura	1418 Instant matter preferred u/s 302 r/w section-34 of IPC, the petitioner is sentenced to suffer Rigorous Imprisonment of Life and pay a fine of Rs.5000/- and in default further undergo R/I for 2	Hon'ble Mr. Justice V. S. Sirpurkar Hon'ble Mr. Justice Mukundakam Sharma. Listed in ready Category.	Ms. Sudha Gupta 24.09.2008

				months.		
88	AR-1287/2012	II	Badal Deb Versus State of Tripura	1418 Conviction u/s 302 of IPC and consequential sentence of imprisonment for life and fine of Rs.5000/- in default R/I for further three months.	Hon'ble Mr. Justice Aftab Alam Hon'ble Mr. Justice Ranjana Prakash Desai. Listed in ready Category.	Mr. Javed M. Rao 9899872650 21.12.2011

89	SLP (CRL) NO.2168-71/2016	II-A	THE STATE OF MAHARASHTRA VS. PINTYA @ BHAUSAHEB SAMPAT BAVALE	1427, ISSUE RELATES TO ACQUITTAL OF ACCUSED 5 TO 8 BY THE HIGH COURT FOR THE OFFENCE PUNISHABLE U/S 3(1)(V) AND 3(1)(X) OF THE SCHEDULED CASTE AND SCHEDULED TRIBES (PREVENTION OF ATROCITIES) ACT, 1989	T.S. THAKUR & R. BANUMATHI 06.07.2018	MS. NIDHI (R) 14.11.2016 Ph- 23381257
90	SLP (CRL) DIARY NO. 34937/2017	II-A	RAMA BALU MHASE & ORS. VS. THE STATE OF MAHARASHTRA	1439,	12.07.2018	MR. ROHIT MINOCHA (P)
91	SLP (CRL)	II-A	PAVAN VASUDEO	1439,	J. ADRASH KUMAR GOEL &	MR. RAVI PRAKASH

	NO. 856/2018		SHARMA VS. THE STATE OF MAHARASHTRA	CHALLENGING THE CONFIRMATION OF CONVICTION BY THE HIGH COURT FOR THE OFFENCE PUNISHABLE U/S 302, 392 OF IPC AND 37(1) READ WITH 135 OF BOMBAY POLICE ACT AND UNDER SECTION 3 READ WITH 25 OF INDIAN ARMS ACT	UU LAIT 04.05.2018	MEHROTHRA (P)31.10.2017 23386160
92	SLP (CRL) DIARY NO. 37906/2017	II-A	DADASAHER BYANKAYESH GHOLVE VS. THE STATE OF MAHARASHTRA	1403, CHALLENGING THE CONFIRMATION OF CONVICTION BY THE HIGH COURT FOR THE OFFENCE PUNISHABLE U/S 302 AND 498-A OF IPC	HON'BLE J. S.A. BOBDE & L. AGESWARA RAO 16.7. 2018	MS. BHARTI TYAGI (P) 23.11.2017 23388410
93	SLP (CRL) 830/2017	II-A	MAHENDRA BALASAHEB LADE VS. THE STATE OF MAHARASHTRA	1439, ISSUE RELATES TO CONFIRMATION OF CONVICTION BY THE HIGH COURT FOR THE OFFENCE PUNISHABLE U/S 302 OF IPC	PINAKI CHANDRA GHOSE & ROHINTON FALI NARIMAN, 11.05.2018	MR.GAURAV AGRAWAL(P) 02.01.2016 Mob- 9811284039
94	SLP (CRL) NO.	II-A	HARICHAND VS. STATE OF	1439, CHALLENGING	HON'BLE J. RK AGRAWAL & ABHAY MANOHAR SAPRE	MS. BHARTI TYAGI (P) 02.11.2017

	850/2018		MAHARASHTRA	THE CONFIRMATION OF CONVICTION BY THE HIGH COURT FOR THE OFFENCE PUNISHABLE U/S 302 OF IPC	07.05.2018	23388410
95	SLP (CRL) NO. 6980/2017	II-A	JANU BENDU WAGH VS. THE STATE OF MAHARASHTRA	1439, CHALLENGING THE CONFIRMATION OF CONVICTION BY THE HIGH COURT FOR THE OFFENCE PUNISHABLE U/S 302, 326, 325 OF IPC	J. S.A. BOBDE & L. NAGESWARA RAO 20.8.2018	MR. SUSHIL BALWADA (P) 13.7.2017
96	SLP (CRL) DAIRY NO. 31674/2017	II-A	RABI UI RAJJAK SHAIKH VS. THE STATE OF MAHARASHTRA	1439, CHALLENGING THE CONFIRMATION OF CONVICTION BY THE HIGH COURT FOR THE OFFENCE PUNISHABLE U/S 302 AND 324 OF IPC	J. RANJAN GOGOI & NAVIN SINHA 30.7.2018	MR. RAVI PRAKASH MEHROTRA (P) 5.10.2017 23385150
97	SLP (CRL) DAIRY NO. 34293/2017	II-A	BABASO DHONDIBA KATTEKARI VS. THE STATE OF MAHARASHTRA	1439, CHALLENGING THE CONFIRMATION OF CONVICTION BY THE HIGH COURT FOR THE OFFENCE PUNISHABLE U/S 302 OF IPC	J. A.K. SIKRI & AHSOK BHUSHAN 13.8.2018	MS. BHARTI TYAGI (P) 27.10.2017 23388410
98	SLP (CRL)	II-A	KAMLU MAHADU	1439,	N.V. RAMANA & S. ABDUL	MR. VIJAY KUMAR (P)



	NO. 2781/2018		BHANDE VS. THE STATE OF MAHARASHTRA	CHALLENGING THE CONFIRMATION OF CONVICTION AND SENTENCE BY THE HIGH COURT FOR THE OFFENCE PUNISHABLE U/S 302 OF IPC	NAZEER 11.05.2018	13.02.2018 011-23070012
99	SLP (CRL) 3284/2018	II-A	HARSHID DIREN MISTRI VS. THE STATE OF MAHARASHTRA	1439, CHALLENGING THE CONFIRMATION OF CONVICTION BY THE HIGH COURT FOR THE OFFENCE PUNISHABLE U/S 302 OF IPC	KURIAN JOSEPH, MOHAN M. SHANTANAGOUDAR & NAVIN SINHA 02.07.2018	MS. ASHA GOPALAN NAIR (P) 29.07.2017 Mob-9810348981
100	SLP (CRL) NO. 4131- 32/2017	II-A	ADITYA AND ORS ETC & ORS VS. THE STATE OF MAHARASHTRA & ANR.	1429, ISSUE RELATES TO QUASHING OF FIR FOR THE OFFENCE PUNISHABLE U/S 452, 143 & 506 OF IPC AND SECTION 3(1)(x) OF THE SCHEDULED CASTES AND SCHEDULED TRIBES (PREVENTION OF ATROCITIES) ACT, 1989	S.A. BOBDE & L. NAGESWARA RAO 10.8.2018	MRS. NIDHI (R) 15.3.2018 23381257
101	SLP (CRL) 8533/2016	II-A	SANTOSH PANDURANG KARANDE VS. THE	1439, CHALLENGING THE CONFIRMATION OF	R.K. AGRAWAL & ASHOK BHUSHAN, 11.05.2018	MS. VANITA MEHTA (P) 27.8.2016

			STATE OF MAHARASHTRA	CONVICTION BY THE HIGH COURT FOR THE OFFENCE PUNISHABLE U/S 302 READ WITH 34, 307 READ WITH 34 AND 324 READ WITH 34 OF THE IPC		Mob-9818009152
102	SLP (CRL) NO. 4609/2017	II-A	VIKAS @ DUBLI VS. STATE OF MAHARASHTRA	1418, CHALLENGING THE ORDER OF THE HIGH COURT TO REMAND BACK TO THE TRIAL COURT FOR CONDUCTING THE TRIAL AFRESH FOR THE OFFENCE PUNISHABLE U/S 302 READ WITH 34 OF IPC	J. Chelameswar & S. Abdul Nazeer, 04.05.2018	MS. T. S. SHANTHI (AC), 08.10.2016, Mob- 9811023289
103	SLP (CRL) DIARY NO. 2374/2018	II-A	BLAKRISHNA RAJU MHASE VS. STATE OF MAHARASHTRA	1439,		MR. S. USHA REDDY (P)
104	SLP (CRL) NO. 8750/2016	II-A	DILIP SHANKAR WATMARE VS. THE STATE OF MAHARASHTRA	1439, CHALLENGING THE CONFIRMATION OF THE CONVICTION BY THE PETITIONER HEREIN U/S 302 OF THE IPC AND SENTENCED TO IMPRISONMENT OF	A.K. SIKRI & N.V. RAMANA, 05.07.2018	MR. JOGY SCARIA (P), 09.08.2016, Mob- 9953001696

				LIFE		
105	SLP (CRL) NO. 7758/2016	II-A	SAYEED KADAR HUSSAIN VS. THE STATE OF MAHARASHTRA	1439, CHALLENGING THE CONVICTION FOR THE OFFENCE PUNISHABLE U/S 302 OF THE IPC	R.K. AGRAWAL & ASHOK BHUSHAN 05.07.2018	MS. SHIPRA GHOSE (P), 09.09.2016, Mob-9810371533
106	SLP (CRL) DAIRY NO. 20262/2016	II-A	RAMRAO VS.STATE OF MAHARASHTRA	1439,CHALLENGIN G THE CONFIRMATION OF CONVICTION BY THE HIGH COURT FOR THE OFFENCE PUNISHABLE U/S 302 & 506 OF IPC		MR. KAMAL MOHAN GUPTA (P) 20.6.16 9971800229
107	SLP (CRL) NO. 3685/2017	II-A	MOTIRAM PANDURANG LATHAD VS. STATE OF MAHARASHTRA	1439, ISSUE RELATES TO CONFIRMATION OF CONVICTION BY THE HIGH COURT FOR THE OFFENCE PUNISHABLE U/S 302 OF IPC AND TO IMPRISONMENT FOR LIFE	A.K. SIKRI & ASHOK BHUSHAN 24.08.2018.	MR. RISHI MALHOTRA (P) 30.03.2017 011-23389999
108	SLP (CRL) DAIRY NO. 4389/2018	II-A	ARUN VS. STATE OF MAHARASHTRA	1439,CHALLENGIN G THE CONFIRMATION OF CONVICTION BY THE HIGH COURT FOR THE OFFENCE PUNISHABLE U/S 302 OF IPC	8.5.2018 FOR WITHDRAWAL	MR. B. SRIDHAR (P) 5.2.2018 9811701874

109	SLP (CRL) NO. 2992/2018	II-A	HIRAMAN NANABHAU MALI VS. THE STATE OF MAHARASHTRA	1439, CHALLENGING THE CONFIRMATION OF CONVICTION BY THE HIGH COURT FOR THE OFFENCE PUNISHABLE U/S 302 OF IPC	J. N.V. RAMANA & S. ABDUL NAZEER 18.5.2018	MR. RAVI PRAKASH MEHROTRA (P) 16.3.2018 23385150
110	SLP (CRL) DIARY NO. 15479/2017	II-A	JOGA S/O VITHA VELADI VS. STATE OF MAHARASHTRA	1439, CHALLENGING THE CONFIRMATION OF CONVICTION BY THE HIGH COURT FOR THE OFFENCE PUNISHABLE U/S 302 OF IPC	J. NV RAMANA & S. ABDUL NAZEER 2.7.2018	MR. HARINDER MOHAN SINGH (P) 12.5.2017 9810285363
111	SLP (CRL) NO.4603/20 17	II-A	MOHD MAJLUM DOST MOHD MIYA ANSARI VS. THE STATE OF MAHARASHTRA	1439, CHALLENGING THE CONFIRMATION OF CONVICTION AND SENTENCE BY THE HIGH COURT FOR THE OFFENCE PUNISHABLE U/S 302 OF IPC	J. N.V. RAMANA & S. ABDUL NAZEER 27.8.2018	MS. MANIKA TRIPATHY PANDEY (P) 6.4.2017 9811831835
112	SLP (CRL) NO. 1632/2018	II-A	TUKARAM VITTHAL KAMBLE VS. DR. ARVIND VITTHAL LOKHANDE & ORS.	1427, CHALLENGING THE ACQUITTAL OF THE RESPONDENTS BOTH BY HIGH COURT AND TRIAL COURT FOR THE OFFENCE PUNISHABLE U/S	J. S.A. BOBDE & L. NAGESWARA RAO 13.7.2018	MS. ANNAPOORANI (P) 22.1.2018 9810363045

				120-B READ WITH 34 ,302 READ WITH 120-B, 309 READ WITH 109 OF IPC		
113	SLP No. 6522- 6523/2013	II-A	Dileep Bankar Vs. State of Madhya Pradesh.	1401, Whether the H.C was justified in confirming the death sentence awarded to the petitioner herein accused of offence punishable u/sec 363, 366, 376 & 302 of IPC.	Hon'ble Justice J. Chelameswar, Justice Shiva Kirti Singh and Justice Abhay Manohar Sapre/ Ready	Mr. Balaji Srinivasan, Adv,appointed on 9.07.2013/ Mob. 9716771653
114	SLP No. 7645/2013	II-A	Nand Kishore Vs. State of Madhya Pradesh	1401, Whether the H.C was justified to convict and sentence death penalty to petitioner here in accuse of offence punishable u/sec 363,366, 376(2) of IPC.	Hon'ble Justice The Chief Justice, Justice A.M. Khanwilkar and Justice D.Y. Chandrachud/ Ready	Mr. Sushil Balwada, Adv appointed 14.08.2013/ Mob. 9810303906
115	SLP NO. 381/2013	II-A	State of Madhya Pradesh Vs. Sobran Singh	1426 Challenge the order of High Court where H.C acquitted the appellant in respect of the offence u/sec 302/149 of IPC.	Hon'ble Justice K.S. Radhakrishnan and Justice Dipak Misra/ Ready, will be listed along with tagged matters.	Mr. Nidhi Jain, Adv appointed on 28.06.2013/ Mob./NA

116	SLP No. 9558- 59/2014	II-A	Sukhlal Vs. State of Madhya Pradesh	1401, Challenge the order of High Court where H.C upheld the order of trial court on Death sentence u/sec 302 IPC.	Hon'ble Chief Justice, Justice A.K Sikri, Justice N.V. Ramana/Ready	Mr. Gaurav Agarwal, Adv/ appointed on 10.11.2014/ Mob.9811284039
117	SLP No. 7956/2012	II-A	State of Madhya Pradesh Vs. Mohan	1418, Challenge the order of High Court where H.C entertaining the application u/sec 374 of Cr.P.C where H.C allowed in part u/sec 302 of IPC	Hon'ble Justice N.V. Ramana and Justice S. Abdul Nazeer/Listed on 9.05.2018 before Hon'ble Court.	Mr. K. Sarada Devi, Adv/ appointed on 21.12.2017/ Mob. 9990880558
118	SLP No. 7283/2017	II-A	Gajraj Singh & Anr. Vs. State of Madhya Pradesh	1404, Challenge the order of High Court where H.C entered upheld the order of trial court on conviction u/sec 302 r/w 34 of IPC.	Hon'ble Justice R.K Agrawal and Justice Abhay Manohar Sapre/Listed on 24.09.2018 before Hon'ble Court.	Mr. Parmanand Gaur, Adv/ appointed on 5.09.2017/ Mob. 9312242835
119	Diary No. 38484/2017	II-A	Raghuveer Singh Vs. State of Madhya Pradesh.	1439, Appeal against the Order of High Court where H.C entertaining the petition u/sec 374 of Cr.P.C where H.C affirm the order of trial court convicted u/sec 302 of IPC	Hon'ble Justice Kurian Joseph and Justice Amitava Roy/ Not-Ready	Mr. Manjeet Chawla Adv./ appointed on 28.11.2017/ Mob.9811070099
120	SLP No.	II-A	Moujis Vs. State of	1436,	Hon'ble Justice Kurian	Mr. Sushil Balwada,

	10027-28/2016		Madhya Pradesh	Challenge the order of High Court where H.C entertaing the application u/sec 374(2) of Cr.P.C where H.C rejected the petition an offence made u/sec 149 and 302 of IPC.	Joseph and Justice A.M Khanwikar/ Listed on 24.09.2018 before Hon'ble Court	Adv/ appointed on 29.11.2016/ Mob. 9810303906
121	D34821/2017	IIA	Pawan Kumar V/s State of Bihar & Anr.	8888, Challenge is to order of the High Court dismissing the appeal u/s 482 Cr.PC	Chamber 07-5-2018	Ms.Bharti Tyagi, on 24.11.17, 23383410
122	SR 5052/14	IIA	Mahendra Pd. Mehata V/S Parmila Devi & Ors.	1427, challenge is to order of the high court allowed the Revision Petition of the respondents and acquitted them of offences u/s 498A, 494 IPC and Sec. 3 & 4 of Dowry Prohibition Act.	Hon. Bobde & Rao, JJ. 10.7.2018	Ms. Revathy raghvan, on 11.4.14, 9899804027
123	SR 5139/14	IIA	Mahendra Pd. Mehta V/s State of Bihar & Anr.	1427, challenge is to order of the high court allowing the appeal of the Respondent No.2 and acquitting him	Hon. Bobde & Rao, JJ. 10.7.2018	Ms. K. Sarada Devi on 11.4.2014 9990880558

				of conviction u/s 498A, 494 IPC and Sec. 3 & 4 of Dowry Prohibition Act.		
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124	CRIMINAL APPEAL NO. 361/2010	II-A	ARIFVALI MUHAMMED SHAIKH vs. THE STATE OF MAHARASHTRA	1418, The issue relates to conviction of the appellant-accused for life imprisonment for the offences punishable under section 302 IPC by the High Court as well as by the Trial Court.	Listed on 20.07.2017 before HMJ J.Chelameswar and S.Abdul Nazeer	Mr. Himanshu Munshi, Advocate has been appointed as Amicus Curiae by SCLSC on 10.11.2009
125	CRIMINAL APPEAL NO. 385/2010	II-A	BHAGWAN Vs THE STATE OF MAHARASHTRA	1418, Petitioner challenged High Court order against confirming of conviction U/s 302 of IPC and sentenced him life imprisonment and fine of Rs. 1000/-	Ready appeal, to be listed in due course.	Mr. Manjeet Chawla, Advocate has been appointed as Amicus Curiae by SCLSC on 03.03.2009
126	CRIMINAL APPEAL NO. 711/2010	II-A	AHMAD HUSSAIN vs. THE STATE OF MAHARASHTRA	1418, "Appeal by Accused Trial Court : U/s 20 r/w 8 of NDPS Act sentenced to 10 years R.I. High Court : confirmed the conviction & sentence by the Trial Court"	Ready appeal, to be listed in due course.	Ms. Sunita Sharma, Advocate has been appointed as Amicus Curiae by SCLSC on 28.08.2009
127	CRIMINAL APPEAL NO. 1176/2010	II-A	UTTAM VISHVANATH KAMBLE VS. THE STATE OF MAHARASHTRA	1418, Accused Appeal Trial court U/s 302, 498A convicted for Life Imprisonment & fine. High Court Confirmed the Same.	Ready appeal, to be listed in due course.	Ms. Sunita Sharma, Advocate has been appointed as Amicus Curiae by SCLSC on 17.02.2010
128	CRIMINAL APPEAL NO. 1680/201	II-A	SUNDERLAL JAGO WATHI vs. THE STATE OF	1418, "Appeal by accused Trial Court - U/s 302, 397 IPC convicted for Life Imprisonment High Court - Confirmed the	Ready appeal, to be listed in due course.	Mr. R. Nedumaran, Advocate has been appointed as Amicus Curiae by SCLSC on



	0		MAHARASHTRA	conviction of sentence"		16.11.2009
129	CRIMINAL APPEAL NO. 2088/2010	II-A	JAGDISH SHARANAPPA KUMASAGI Vs THE STATE OF MAHARASHTRA	1418,The issue relates to conviction of the appellant-accused for life imprisonment for the offences committed under section 147, 148, 327, 302 and 149 of IPC and section 37 (1)(a) and 135 of Bombay Police Act and section 25 read with section 7 of the Indian Arms Act by the High Court as well as by the Trial Court.	Ready appeal, to be listed in due course.	Mr. Milind Kumar,Advocate has been appointed as Amicus Curiae by SCLSC on 20.07.2009
130	CRIMINAL APPEAL NO. 2273/2010	II-A	CHATUR Vs THE STATE OF MAHARASHTRA	1418,"Accused's Appeal Trial Court : convicted U/s 302 IPC for Life imprisonment High Court : Conviction & sentence confirmed"	Ready appeal, to be listed in due course.	Mr. Rajiv Nanda, Advocate has been appointed as Amicus Curiae by SCLSC on 21.04.2010
131	CRIMINAL APPEAL NO. 2342/2010	II-A	SANTOSH A BEHERE Vs THE STATE OF MAHARASHTRA	1418,Accused's appeal Trial Court : Convicted the Accused U/s 143, 147, 148 and 320 IPC. High Court: confirmed the conviction awarded by the Trial Court	Ready appeal, to be listed in due course.	Mr. D.N.Goburdhan, Advocate has been appointed as Amicus Curiae by SCLSC on 20.03.2010
132	CRIMINAL APPEAL NO. 2445/2010	II-A	DASHOK KISAN BHIL Vs THE STATE OF MAHARASHTRA	1418,The issue relates to conviction of the accused-appellant for life imprisonment for the offences punishable under section 302 IPC by the High Court as well as by the Trial Court.	Ready appeal, to be listed in due course.	Mr. Jagjit Singh Chhabra,Advocate has been appointed as Amicus Curiae by SCLSC on 17.05.2010
133	CRIMINAL APPEAL	II-A	GANESH Vs	1418,The issue relates to conviction of the appellant-accused for life	Ready appeal, to be listed in due course.	Mr.Rishi Malhotra,Advocate has

	NO. 98/2011		THE STATE OF MAHARASHTRA	imprisonment for the offences committed under section 302 and 326 IPC by the High Court as well as by the Trial Court.		been appointed as Amicus Curiae by SCLSC on 28.08.2010
134	CRIMINAL APPEAL NO. 123/2011	II-A	GAMBHIR Vs THE STATE OF MAHARASHTRA	1418, The issue relates to conviction of the appellant-accused for life imprisonment for the offences punishable under section 302 IPC by the High Court as well as by the Trial Court.	Ready appeal, to be listed in due course.	Mr. Rajeev Kumar Bansal, Advocate has been appointed as Amicus Curiae by SCLSC on 10.08.2010
135	CRIMINAL APPEAL NO. 758/2011	II-A	DNYANESHWAR @ PINTYA Vs THE STATE OF MAHARASHTRA	1418, The issue relates to conviction of the appellant-accused for life imprisonment for the offences committed under section 302 read with 34 IPC by the High Court as well as Trial Court.	Ready appeal, to be listed in due course.	Mrs. Sudha Gupta, Advocate has been appointed as Amicus Curiae by SCLSC on 12.08.2010
136	CRIMINAL APPEAL NO. 807/2011	II-A	RAJESH KUMAR @ RAJESH MANGALU PASWAN vs. THE STATE OF MAHARASHTRA	1418, The issue relates to conviction of the appellant-accused for life imprisonment for the offences committed under section 302, 392 and 397 IPC by the High Court as well as Trial Court.	Ready appeal, to be listed in due course.	Mr. A. Venayagam Balan, Advocate has been appointed as Amicus Curiae by SCLSC on 14.12.2010
137	CRIMINAL APPEAL NO. 809/2011	II-A	BALU SIDHARAM MAKASE vs. THE STATE OF MAHARASHTRA	1410, The issue relates to conviction of the appellant-accused for life imprisonment for the offences committed under section 147, 148, 327, 302 and 149 of IPC and section 37 (1)(a) and 135 of Bombay Police Act and section 25 read with section 7 of the Indian Arms Act by the High Court as well as by the Trial Court.	Ready appeal, to be listed in due course.	Ms. Shipra Ghose, Advocate has been appointed as Amicus Curiae by SCLSC on 06.07.2010

138	CRIMINAL APPEAL NO. 810/2011	II-A	BASAVRAJ @ BASU SIDRAM MAKASE vs. THE STATE OF MAHARASHTRA	1418, The issue relates to conviction of the appellant-accused for life imprisonment for the offences committed under section 147, 148, 327, 302 and 149 of IPC and section 37 (1)(a) and 135 of Bombay Police Act and section 25 read with section 7 of the Indian Arms Act by the High Court as well as by the Trial Court.	Ready appeal, to be listed in due course.	Ms. Aparna Jha, Advocate has been appointed as Amicus Curiae by SCLSC on 22.11.2013.
139	CRIMINAL APPEAL NO. 875/2011	II-A	SHIVANNA BHIMSEN LOKHANDE vs THE STATE OF MAHARASHTRA	1418, The issue relates to conviction of the appellant-accused for life imprisonment for the offences committed under section 302 IPC by the High Court as well as by the Trial Court.	Ready appeal, to be listed in due course.	MR.JAVED MAHMUD RAO, Advocate has been appointed as Amicus Curiae by SCLSC by letter dated 25.09.2013 in place of Ms. G. Madhavi appointed initially as AC by SCLSC on 14.07.2010
140	CRIMINAL APPEAL NO. 877/2011	II-A	MUKHTYAR JABBAR TADVI Vs THE STATE OF MAHARASHTRA	1418, The issue relates to conviction of the appellant-accused for life imprisonment for the offences committed under section 302 IPC by the High Court as well as by the Trial Court.	Ready appeal, to be listed in due course.	Dr.(Mrs.) Vipin Gupta, Advocate has been appointed as Amicus Curiae by SCLSC on 02.12.2010
141	CRIMINAL APPEAL NO. 1024/2011	II-A	RAJU SIDHARUDHA HULGERI Vs THE STATE OF MAHARASHTRA	1418, The issue relates to conviction of the appellant-accused for life imprisonment for the offences committed under section 147, 148, 327, 302 and 149 of IPC and section 37 (1)(a) and 135 of Bombay Police Act and section 25 read with section 7 of the Indian	Ready appeal, to be listed in due course.	MR. RUTWIK PANDA, Advocate has been appointed as Amicus Curiae by SCLSC on 23.12.2010

				Arms Act by the High Court as well as by the Trial Court.		
142	CRIMINAL APPEAL NO. 1181/2011	II-A	JAVED ABDUL RAZZAQ SHAIKH vs. THE STATE OF MAHARASHTRA	1418, The issue relates to conviction of the appellant-accused for life imprisonment for the offences punishable under section 302 read with 34 IPC by the High Court as well as by the Trial Court.	Ready appeal, to be listed in due course.	Mr.D.N.Goburdhan,Advocate has been appointed as Amicus Curiae by SCLSC on 14.02.2009
143	CRIMINAL APPEAL NO. 1326/2011	II-A	PRABHAKAR NATHU DHANGAR Vs THE STATE OF MAHARASHTRA	1418, The issue relates to conviction of the appellant-accused for life imprisonment for the offences punishable under section 302 IPC by the High Court as well as by the Trial Court.	Ready appeal, to be listed in due course.	Mr. Rohit Minocha, Advocate has been appointed as Amicus Curiae by SCLSC on 18.12.2009
144	CRIMINAL APPEAL NO. 1398/2011	II-A	BALAJI Vs THE STATE OF MAHARASHTRA	1418, The issue relates to conviction of the appellant-accused for life imprisonment for the offence punishable under section 302 IPC by the Trial Court as well as by High Court.	Ready appeal, to be listed in due course.	Ms. Manjeet Chawla, Advocate has been appointed as Amicus Curiae by SCLSC on 03.01.2011
145	CRIMINAL APPEAL NO. 1419/2011	II-A	RAJA Vs THE STATE OF MAHARASHTRA	1418, The issue relates to conviction of the appellant-accused for life imprisonment for the offence punishable under section 302 read with 201 IPC by the Trial Court as well as by High Court.	Ready appeal, to be listed in due course.	Mr. Krishna Pal Singh, Advocate has been appointed as Amicus Curiae by SCLSC on 12.11.2010
146	CRIMINAL APPEAL NO. 1861/2011	II-A	NASIRKHAN SAHEB KHAN Vs THE STATE OF MAHARASHTRA	1418, The issue relates to conviction of the appellant-accused for life imprisonment for the offences punishable under section 302 and 397 IPC by the High Court	Ready appeal, to be listed in due course.	Mr. , Advocate has been appointed as Amicus Curiae by SCLSC on 11.02.2011

				as well as by the Trial Court.		
147	CRIMINAL APPEAL NO. 1862/2011	II-A	WARLU HIRAMAN KHOBRAGADE Vs THE STATE OF MAHARASHTRA	1418, The issue relates to conviction of the appellant-accused for life imprisonment for the offences punishable under section 302 read with 149 IPC by the High Court as well as by the Trial Court.	Ready appeal, to be listed in due course.	MR. SUDHIR KULSHRESHTHA, Advocate has been appointed as Amicus Curiae by SCLSC on 30.05.2011
148	CRIMINAL APPEAL NO. 2010/2011	II-A	BHAGWAT CHAITRAM TALTE Vs THE STATE OF MAHARASHTRA	1418, The issue relates to conviction of the appellant-accused for life imprisonment for the offences punishable under section 302 IPC by the Trial Court as well as by the High Court.	Ready appeal, to be listed in due course.	Mr. K. Rajeev, Advocate has been appointed as Amicus Curiae by SCLSC on 12.05.2011
149	CRIMINAL APPEAL NO. 2346/2011	II-A	SADASHIV SEENA SALIAN VS. THE STATE OF MAHARASHTRA	1418, "Accused's Appeal Trial Court - 302 r/w 120B etc for life imprisonment and fine High Court - Confirmed the above sentence by dismissing the appeal"	Ready appeal, to be listed in due course.	DR. SUSHIL BALWADA, ADVOCATE HAS BEEN APPOINTED AS AMICUS CURIAE BY SCLSC ON 08.09.2011.
150	CRIMINAL APPEAL NO. 114/2012	II-A	BASAVARAJ @ BASAVANNAPPA PARMESHWAR BANGARGIR VS. THE STATE OF MAHARASHTRA	1418, The issue relates to conviction of the appellant-accused for RI for life for the offences committed under section 302 read with 34 IPC by the High Court as well as by the Trial Court.	Ready appeal, to be listed in due course.	MR. B. SRIDHAR, ADVOCATE HAS BEEN APPOINTED AS AMICUS CURIAE BY SCLSC on 22.11.2017 (as earlier AC Mr. Darshan Singh Chawla had expired.)

151	CRIMINAL APPEAL NOs. 184-186/2012	II-A	GAHININATH & ORS. VS. THE STATE OF MAHARASHTRA & ORS.	1410, The issue relates to conviction of the appellants-accused for the offences punishable under section 147, 148, 149, 324 and 304 Part II IPC by the High Court as well as by the Trial Court.	Ready appeal, to be listed in due course.	MS. AISHWARYA BHATI, ADVOCATE HAS BEEN APPOINTED AS AMICUS CURIAE BY SCLSC ON BEHALF OF RESPONDENT NO. 3 ON 09.08.2014.
152	CRIMINAL APPEAL NO. 709/2012	II-A	SIDDHAPPA ANDAPPA ANDOLGI Vs THE STATE OF MAHARASHTRA	1418, The issue relates to conviction of the appellant-accused for life imprisonment for the offences committed under section 302 read with 34 IPC by the High Court as well as by the Trial Court.	Ready appeal, to be listed in due course.	Mr. Daya Krishan Sharma, Advocate-on-record has been appointed as Amicus Curiae by SCLSC on 27.01.2011
153	CRIMINAL APPEAL NO. 742/2012	II-A	ZENDUJI Vs THE STATE OF MAHARASHTRA	1418, The issue relates to conviction of the accused-appellant for life imprisonment for the offences punishable under section 302 of the IPC by the High Court as well as by the Trial Court.	Ready appeal, to be listed in due course.	Mr.B.K.Satija,Advocate has been appointed as Amicus Curiae by SCLSC on 30.11.2011
154	CRIMINAL APPEAL NO. 798/2012	II-A	GAFRYA Vs THE STATE OF MAHARASHTRA	1418, The issue relates to conviction of the appellant-accused for life imprisonment for the offences committed under section 147, 148, 302 read with 149 IPC by the High Court as well as by the Trial Court.	Ready appeal, to be listed in due course.	MR. M. QAMARUDDIN, Advocate has been appointed as Amicus Curiae by SCLSC on 29.03.2011
155	CRIMINAL APPEAL NO. 905/2012	II-A	ANIL MADHUKAR BHATKAR & ANR. Vs THE STATE OF MAHARASHTRA	1403, The issue relates to conviction of the appellant-accused for life imprisonment for the offences committed under section 498A, 302 read with 34 IPC by the High Court as well as by the Trial Court.	Ready appeal, to be listed in due course.	Mr. Subhash Sharma, Advocate has been appointed as Amicus Curiae by SCLSC on 06.02.2012

156	CRIMINAL APPEAL NO. 961/2012	II-A	KISHANLAL PYARESINGH JAT VS. THE STATE OF MAHARASHTRA	1418, The issue relates to conviction of the appellant-accused for life imprisonment for the offences committed under section 302, 392, 449, 397 read with 34 IPC by the High Court as well as by the Trial Court.	Ready appeal, to be listed in due course.	Mr.Rishi Malhotra, Advocate has been appointed as Amicus Curiae by SCLSC on 30.01.2012
157	CRIMINAL APPEAL NO. 1021/2012	II-A	MANOHAR KESHAV RAO KHANDATE VS. THE STATE OF MAHARASHTRA	1418, The issue relates to conviction of the appellant-accused for life imprisonment for the offences committed under section 302 IPC by the High Court as well as by the Trial Court.	Ready appeal, to be listed in due course.	MR. SATYAPAL KHUSHAL CHAND PASI, ADVOCATE has been appointed as Amicus Curiae by SCLSC on 28.06.2012
158	CRIMINAL APPEAL NO. 1377/2012	II-A	ABHIMANYU NARAYAN KAYANDE vs. THE STATE OF MAHARASHTRA	1418, The issue relates to conviction of the appellant-accused for life imprisonment for the offences committed under section 302 and 307 IPC by the High Court as well as by the Trial Court.	Ready appeal, to be listed in due course.	Mr. Ashutosh Garg, Advocate has been appointed as Amicus Curiae by SCLSC on 17.08.2012
159	CRIMINAL APPEAL NO. 1386/2012	II-A	BHAGWAN vs. THE STATE OF MAHARASHTRA	1418, The issue relates to conviction of the appellant-accused for life imprisonment for the offences committed under section 302 IPC by the High Court as well as by the Trial Court.	Ready appeal, to be listed in due course.	Ms. Vanita Mehta, Advocate has been appointed as Amicus Curiae by SCLSC on 23.07.2012
160	CRIMINAL APPEAL	II-A	RAMESH DASU CHAUHAN Vs	1418, The issue relates to conviction of the appellant-accused	Ready appeal, to be listed in due course.	Mr.Ajay Kumar Talesara,Advocate has

	NO. 1682/201 2		THE STATE OF MAHARASHTRA	for life imprisonment for the offences punishable under section 302 read with 34 IPC by the High Court as well as by the Trial Court.		been appointed as Amicus Curiae by SCLSC on 19.09.2012
161	CRIMINAL APPEAL NO. 1755/201 2	II-A	ASHA VS. THE STATE OF MAHARASHTRA	1418, The issue relates to conviction of the appellant-accused for life imprisonment for the offences punishable under section 302 IPC by the High Court as well as by the Trial Court.	Ready appeal, to be listed in due course.	Mr. Ranjan Mukherjee, Advocate has been appointed as Amicus Curiae by SCLSC on 20.01.2010
162	CRIMINAL APPEAL NO. 16/2013	II-A	LATIF CHANDBHAI BAGWAN vs. THE STATE OF MAHARASHTRA	1418, The issue relates to conviction of the appellant-accused for life imprisonment for the offences punishable under section 302 IPC by the High Court as well as by the Trial Court.	Ready appeal, to be listed in due course.	Mr. Milind Kumar, Advocate has been appointed as Amicus Curiae by SCLSC on 18.04.2012
163	CRIMINAL APPEAL NO. 257/2013	II-A	FIROZ KHAN AKBARKHAN Vs THE STATE OF MAHARASHTRA	1418, The issue relates to conviction of the appellant-accused for life imprisonment for the offences punishable under section 302 read with 34 IPC by the High Court as well as by the Trial Court.	Ready appeal, to be listed in due course.	Mr. Vipin Kumar Jai, Advocate has been appointed as Amicus Curiae by SCLSC on 02.01.2013
164	CRIMINAL APPEAL NO. 608/2013	II-A	RAMU APPA MAHAPATAR VS. THE STATE OF	1418, The issue relates to conviction of the appellant-accused for life imprisonment for the offences punishable under section	Ready appeal, to be listed in due course.	Dr. Nirmal Chopra, Advocate has been appointed as Amicus Curiae by SCLSC on



			MAHARASHTRA	302 IPC by the High Court as well as by the Trial Court.		27.08.2012
165	CRIMINAL APPEAL NO. 1311/2013	II-A	MAMMA @ MAMMAN ISMAIL SHAIKH & ANR. Vs THE STATE OF MAHARASHTRA	1418, The issue relates to conviction of the appellant-accused for life imprisonment for the offences punishable under section 302 read with 34 IPC by the High Court as well as by the Trial Court.	Ready appeal, to be listed in due course.	Dr. Nirmal Chopra, Advocate has been appointed as Amicus Curiae by SCLSC on 22.02.2013
166	CRIMINAL APPEAL NO. 128/2014	II-A	BHAVARLAL GIRILAL JAT Vs THE STATE OF MAHARASHTRA	1418, The issue relates to conviction of the appellant-accused for life imprisonment for the offences committed under section 302, 392, 449, 397 read with 34 IPC by the High Court as well as by the Trial Court.	Ready appeal, to be listed in due course.	Ms. Nanita Sharma, Advocate has been appointed as Amicus Curiae by SCLSC on 21.12.2017
167	CRIMINAL APPEAL NO. 897/2014	II-A	ASHOK Vs THE STATE OF MAHARASHTRA	1418, The issue relates to conviction of the appellant-accused for life imprisonment for the offences punishable under section 302 IPC by the High Court as well as by the Trial Court.	Ready appeal, to be listed in due course.	Ms. Manika Tripathy Pandey, Advocate has been appointed as Amicus Curiae by SCLSC on 08.03.2013
168	CRIMINAL APPEAL NO. 1197/2015	II-A	BHARAT VS. THE STATE OF MAHARASHTRA	1418, The issue relates to conviction of the appellant-accused for life imprisonment for the offences punishable under section 302 IPC by the High Court as well as by the Trial Court.	Ready appeal, to be listed in due course.	Mr. Ravindra Bana, Advocate has been appointed as Amicus Curiae by SCLSC on 03.04.2013

169	CRIMINAL APPEAL NO. 1731/2015	II-A	SUNIL KISANRAO SALAME VS. THE STATE OF MAHARASHTRA	1418, The issue relates to conviction of the appellant-accused for life imprisonment for the offences punishable under section 302 and 201 IPC by the High Court as well as by the Trial Court.	Ready appeal, to be listed in due course.	Ms. Rachana Joshi Issar, Advocate has been appointed as Amicus Curiae by SCLSC on 21.01.2015
170	CRIMINAL APPEAL NO. 313/2016	II-A	SANTOSH PRAKASH JADHAO & ORS. VS. THE STATE OF MAHARASHTRA	1403, The issue relates to conviction of the appellants-accused persons for life imprisonment for the offences committed under section 302, 304B, 201, 203 read with section 34 IPC and under section 4 of the Dowry Prohibition Act and in alternative u/s 306 read with 34 IPC by the High Court as well as by the Trial Court.	Ready appeal, to be listed in due course.	Ms. Susmita Lal, Advocate has been appointed as Amicus Curiae by SCLSC on 31.03.2016
171	CRIMINAL APPEAL NO. 1170/2016	II-A	VILAS PANDURANG MUNDALE vs. THE STATE OF MAHARASHTRA	1439, The issue relates to conviction of the accused-appellant for life imprisonment for the offence committed under section 302 IPC by the High Court confirming the order of Trial Court.	Ready appeal, to be listed in due course.	Mr. Vijay Kumar, Advocate has been appointed as Amicus Curiae by SCLSC on 07.05.2016
172.	CRIMINAL APPEAL NO. 588/2017	II-A	SHABANA PYAREJAN SHAIKH & ANR. Vs THE STATE OF MAHARASHTRA	1439, The issue relates to conviction of the accused-appellants for life imprisonment for the offences punishable under section 302 read with 34 IPC by the High Court as well as by the Trial	Ready appeal, to be listed in due course.	Mr. Pahlad Singh Sharma, Advocate has been appointed as Amicus Curiae by SCLSC on 15.02.2017

				Court.		
173	CRIMINAL APPEAL NO. 814/2017	II-A	DEVIDAS LOKA RATHOD VS. THE STATE OF MAHARASHTRA	1439, The issue relates to conviction of the accused-appellants for life imprisonment for the offences punishable under section 302 and 307 IPC by the High Court as well as by the Trial Court.	Ready appeal, to be listed in due course.	Ms. Aparna Jha, Advocate has been appointed as Amicus Curiae by SCLSC on 27.06.2016
174.	CRIMINAL APPEAL NO. 1392/2017	II-A	SURENDRA FAKIRA ZIRE vs. THE STATE OF MAHARASHTRA	1404, The issue relates to conviction of the appellant-accused for life imprisonment for the offences committed under section 363, 364, 302 and 201 IPC by the High Court as well as by the Trial Court.	Ready appeal, to be listed in due course.	Ms. Richa Kapoor, Advocate has been appointed as Amicus Curiae by SCLSC on 24.12.2016
175.	CRIMINAL APPEAL NO. 1523/2017	II-A	LILADHAR LATAKAN SAPKALE VS. THE STATE OF MAHARASHTRA	1439, The issue relates to conviction of the appellant-accused for life imprisonment for the offences committed under section 302 IPC by the High Court as well as Trial Court.	Ready appeal, to be listed in due course.	Mr. Sushil Balwada, Advocate has been appointed as Amicus Curiae by SCLSC on 21.09.2016
176.	CRIMINAL APPEAL NO. 225/2018	II-A	SOU. GEETA @ SUDHA KAKASEHAB PATIL vs. THE STATE OF MAHARASHTRA	1439, The issue relates to conviction of the accused-appellant for life imprisonment for offences committed under section 302, 498A, 201 r/w 34 IPC by the High Court as well as Trial Court.	Not Ready appeal, to be listed before Ld. Registrar Court.	Mr. Balaji Srinivasan, Advocate has been appointed as Amicus Curiae by SCLSC on 04.01.2017

177	CRIMINAL APPEAL NO. 1980/200 8 & 1981/200 8	II-A	ASHISH JAIN vs. MAKRAND SINGH AND ORS	1439-Criminal Matters : Criminal matters in which sentence awarded is life imprisonment  Challenge is to Order of High Court acquitting the respondent no. 1 to 3, for the offence U/Ss 449, 394/34 & 302/34 read with section 11/13 of MPDVPK Adhiniyam	HON'BLE MR. JUSTICE N.V. RAMANA  HON'BLE MR. JUSTICE S. ABDUL NAZEER  Listed on 02-05-2018	Ms. Nidhi, Advocate has been appointed by SCLSC on 24-02-2018  Contact:- 011-23381257
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178	CRIMINAL APPEAL NO. 2120/2008	II-A	KRISHNA SINGH vs. THE STATE OF MADHYA PRADESH	1418-Criminal Matters : Others WHETHER THE HIGH COURT HAS WRONGLY DISMISSED THE APPEAL AND CONFIRM THE SENTENCE AWARDED BY THE TRIAL COURT	<b>Ready Matter</b>	Mr. SHEKHAR PRIT JHA, Advocate has been appointed by SCLSC on 1-10-2007  Contact:- 9811009625
179	CRIMINAL APPEAL NO. 1660/2010	II-A	HARI SINGH vs. THE STATE OF MADHYA PRADESH	1418-Criminal Matters : Others Petitioner challenges High Court for conviction U/s 341/294/323/506/507 r/w IPC	<b>Ready Matter</b>	Mr. CHANCHAL KUMAR GANGULI, Advocate has been appointed by SCLSC on 10-12-2007  Contact:- 9811192770
180	CRIMINAL APPEAL NO. 784/2010	II-A	VIKRAM SINGH Vs THE STATE OF MADHYA PRADESH S.H.O.	1418-Criminal Matters : Others CHALLENGED THE HIGH COURT JUDGMENT FOR CONVICTION U/S 302/34 OF IPC	<b>Ready Matter</b>	Ms. RACHNA JOSHI ISSAR, Advocate has been appointed by SCLSC on 13-06-2008  Contact:- 9810127323
181	CRIMINAL APPEAL NO. 2304/2009	II-A	HARI PRASAD Vs THE STATE OF MADHYA PRADESH	1414-Criminal Matters : Criminal matters relating to Drugs and Cosmetics, NDPS Act  WHETHER THE HIGH COURT WAS JUSTICE FILED IN CONFIRMING THE CONVICTION OF SENTENCE PASSED BY THE TRIAL COURT U/S 8 READ WITH SECTION 15(B) OF NDPS ACT.	<b>Ready Matter</b>	Mr. SATYAPAL KHUSHAL CHAND, Advocate has been appointed by SCLSC on 23-02-2008  Contact:- 9811832575
182	CRIMINAL APPEAL NO.	II-A	ISHAK Vs THE STATE OF MADHYA	1414-Criminal Matters : Criminal matters relating to Drugs and Cosmetics, NDPS Act	<b>Ready Matter</b>	Mr. SHEKHAR PRIT JHA, Advocate has been appointed by SCLSC on

	1856/2010		PRADESH	Petitioner challenges HC for conviction u/s s.8/21 of NDPS Act 1985		24-02-2009 Contact:- 9811009625
183	CRIMINAL APPEAL NO. 2267/2009	II-A	UDIA Vs THE STATE OF MADHYA PRADESH	1418-Criminal Matters : Others HIGH COURT UPHELD THE ORDER OF CONVICTION AND SENTENCE FOR LIFE U/S 302 IPC PASSED BY THE LD TRIAL COURT	<b>Ready Matter</b>	M/s. KRISHAN PAL SINGH, PRANEET RANJAN AND K.V.VIJAY KUMAR Advocates have been appointed by SCLSC on 03-12-2008, 05-06-2008 and 15-05-2008 respectively  Contact:- 9910750093
184.	CRIMINAL APPEAL NO. 1059/2010	II-A	MANGILAL Vs SHO	1418-Criminal Matters : Others Petitioner challenges High Court order for 302 IPC	<b>Ready Matter</b>	Mr. PRAVEEN CHATURVEDI, Advocate has been appointed by SCLSC on 11-08-2008  Contact:- 9811377100
185.	CRIMINAL APPEAL NO. 1989/2010	II-A	MAHILA ROOMA BAI JATAV Vs THE STATE OF MADHYA PRADESH HOME DEPARTMENT	1418-Criminal Matters : Others Petitioner challenges High Court for 302, 120-B & 201 of IPC	<b>Ready Matter</b>	Ms. RACHNA JOSHI ISSAR, Advocate has been appointed by SCLSC on 05-01-2009  Contact:- 9810127323
186	CRIMINAL APPEAL NO. 1490/2011	II-A	SANTOSH KUMAR GOND Vs THE STATE OF MADHYA PRADESH	1418-Criminal Matters : Others Petitioner challenges HC confirmation order to life imprisonment U/s 302 IPC	<b>Ready Matter</b>	Mr. Anish Kumar Gupta, Advocate has been appointed by SCLSC on 29-07-2009

						Contact:- 9811480821
187	CRIMINAL APPEAL NO. 1206/2013	II-A	HANIF KHAN @ ANNU KHAN Vs THE STATE OF MADHYA PRADESH MADHYA PRADESH CENTRAL BUREAU OF NARCOTICS THR.INSP. INSPECTOR L.P.OJHA	1414-Criminal Matters : Criminal matters relating to Drugs and Cosmetics, NDPS Act  Accused appeal High Court confirmed conviction U/s 8, 18 NDPS Act. R.I. for Ten years	<b>Ready Matter</b>	Mr. Vijay Kumar, Advocate has been appointed by SCLSC on 24-02-2009  Contact:- 9958706587
188	CRIMINAL APPEAL NO. 1786/2010	II-A	KILAN Vs THE STATE OF MADHYA PRADESH	1418-Criminal Matters : Others  Complainant/Petitioner challenges HC for setting aside 396 of IPC & 27(b) of Arms Act	<b>Ready Matter</b>	Mr. Ashok Kumar, Advocate has been appointed by SCLSC  Contact:- 9810327521
189	CRIMINAL APPEAL NO. 684/2009	II-A	THE STATE OF MADHYA PRADESH Vs MALKHAN LODHI	1418-Criminal Matters : Others  WHETHER THE HON'BLE HIGH COURT WAS JUSTIFIED IN INTERFERING IN THE WELL CONSIDERED JUDGEMENT OF LD. TRIAL COURT	<b>Not Ready Matter</b>	Mr. S. Balaji, Advocate has been appointed by SCLSC on 12-01-2011  24, Lawyer Chamber, Supreme Court of India, New Delhi
190	CRIMINAL APPEAL NO. 1194/2010	II-A	SATLIYA Vs THE STATE OF MADHYA PRADESH	1418-Criminal Matters : Others  Accused Appeal HC u/s 302 IPC Life Imprisonment (Affrmed the conviction &	<b>Ready Matter</b>	Mr. Javed M.Rao, Advocate has been appointed by SCLSC on 20-04-2009  Contact:- 9810261084

				sentence passed by T.C)		
191	CRIMINAL APPEAL NO. 1064/2012	II-A	KOUSHAL PRASAD JAISWAL Vs THE STATE OF MADHYA PRADESH	1418-Criminal Matters : Others Accused's Appeal High Court - U/s 302 Life imprisonment	<b>Ready Matter</b>	Ms. Sushma Manchanda, Advocate has been appointed by SCLSC on 02-02-2009  Contact:- 9811113449
192	CRIMINAL APPEAL NO. 1546/2011	II-A	BHOOP SINGH Vs THE STATE OF MADHYA PRADESH HOME DEPARTMENT SECRETARY	1418-Criminal Matters : Others Petitioner Challenges HC for Conviction u/s 147 & 148 & 302/149 of IPC	<b>Ready Matter</b>	Mr. Shiv Kumar Suri, Advocate has been appointed by SCLSC on 15-05-2009  Contact:- 9810370732
193	CRIMINAL APPEAL NO. 1059/2011	II-A	SUGAN LAL Vs THE STATE OF MADHYA PRADESH	1418-Criminal Matters : Others Against confirmation of conviction and life imprisonment U/s 302 IPC	<b>Ready Matter</b>	Ms. Mridula Ray Bhardwaj, Advocate has been appointed by SCLSC on 23-11-2009  Contact:- 9312243081
194.	CRIMINAL APPEAL NO. 1806/2011	II-A	JIRBHAN Vs THE STATE OF MADHYA PRADESH	1418-Criminal Matters : Others Petitioner has challenged HC for conviction u/s 302 IPC	<b>Ready Matter</b>	Mr. Ajay Kr Aggarwal, Advocate has been appointed by SCLSC on 25-08-2009  Contact:- 9810507716
195.	CRIMINAL	II-A	KAILASH Vs THE	1414-Criminal Matters : Criminal	<b>Ready Matter</b>	Ms. S.Usha Reddy,



	APPEAL NO. 488/2011		STATE OF MADHYA PRADESH	matters relating to Drugs and Cosmetics, NDPS Act  Petitioner challenges High Court Order for confirming 8/21 of NDPS Act		Advocate has been appointed by SCLSC on 24-08-2009  Contact:- 9810141663
196.	CRIMINAL APPEAL NO. 1676/201 0	II-A	MUNNALAL @ KALU Vs THE STATE OF MADHYA PRADESH	1439-Criminal Matters : Criminal matters in which sentence awarded is life imprisonment  Petitioner has challenges High Court order for offence U/s 302 IPC & 25(i)(B) Arms Act	<b>Ready Matter</b>	Mr. Ansar Ahamad Choudhary, Advocate has been appointed by SCLSC on 08-09-2009  Contact:- 9868157353
197.	CRIMINAL APPEAL NO. 2300/201 0	II-A	RAJVEER SINGH Vs THE STATE OF MADHYA PRADESH	1418-Criminal Matters : Others  Petitioner challenges HC for confirming conviction u/s 302 IPC	<b>Ready Matter</b>	Mr. K. Priyadarshi, Advocate has been appointed by SCLSC on 12-11-2009  Contact:- 9810217407
198	CRIMINAL APPEAL NO. 1065/201 0	II-A	STATE OF M.P. Vs PRAMOD KUMAR GAUTAM	1418-Criminal Matters : Others  Appeal by State High Court - U/s 302, 304-J, 149 IPC Conviction U/s 302 set aside instead convicted U/s 304-J. Accused sentenced to the period already undergone. To be released forthwith	<b>Ready Matter</b>	Ms. S.Usha Reddy, Advocate has been appointed by SCLSC on 03-10-2009  Contact:- 9810141663

199	CRIMINAL APPEAL NO. 2369/2014	II-A	KARAN SINGH Vs THE STATE OF MADHYA PRADESH	1418-Criminal Matters : Others Accused Appeal U/s 302 Challenge against affirmation by H.C of the order of conviction and sentence of, inter alia, life imprisonment by lower ct.	<b>Ready Matter</b>	Ms. Shalu Sharma, Advocate has been appointed by SCLSC on 10-05-2010  Contact:- 9810281816
200.	CRIMINAL APPEAL NO. 1716/2010	II-A	SHYAM Vs THE STATE OF MADHYA PRADESH HOME DEPARTMENT S.H.O.	1418-Criminal Matters : Others Petitioner has challenged HC order for confirming section 302/149, 325/149, 148 IPC	<b>Ready Matter</b>	Mr. V.Siva Subramaniam, Advocate has been appointed by SCLSC on 22-06-2010  Contact:- 9818060744
201.	CRIMINAL APPEAL NO. 1331/2011	II-A	PILLU @ PRAHLAD Vs THE STATE OF MADHYA PRADESH	1418-Criminal Matters : Others "Accused's Appeal High Court - 302/34 IPC Life imprisonment (Trial Court's Order affirmed). Bail granted to the accused by this Court order dated 08.07.2011"	<b>Ready Matter</b>	Mr. Anish Kumar Gupta, Advocate has been appointed by SCLSC on 17-05-2010  Contact:- 9811480821
202	CRIMINAL APPEAL NO. 116/2012	II-A	KANNAIYA Vs THE STATE OF MADHYA PRADESH	1418-Criminal Matters : Others Petitioner challenges HC for conviction u/s 302/34 of IPC	<b>Ready Matter</b>	Mr. Pukhramban Ramesh Kumar, Advocate has been appointed by SCLSC on 02-07-2010  Contact:- 9811851800

203.	CRIMINAL APPEAL NO. 1995/2011	II-A	CHHOTE @ BRJ MOHAN Vs THE STATE OF MADHYA PRADESH	1418-Criminal Matters : Others Against confirmation of conviction and sentence of Life imprisonment	<b>Ready Matter</b>	Ms. Vanita Mehta, Advocate has been appointed by SCLSC on 08-11-2010  Contact:- 9818009152
204	CRIMINAL APPEAL NO. 1590/2015	II-A	PRAHLAD SINGH Vs THE STATE OF MADHYA PRADESH	1418-Criminal Matters : Others High Court allowed the appeal. Conviction & sentence of all the accused were set aside except Petitioner Nos. 1 and 2 and are convicted u/s 302 r.w. 34 and 307 r.w. 34 of IPC and each sentenced to imprisonment for life and R.I. for 10 years.	<b>Ready Matter</b>	Ms. Aishwarya Bhati, Advocate has been appointed by SCLSC on 16-08-2011  Contact:- 9350852003
205.	CRIMINAL APPEAL NO. 1177/2012	II-A	THE STATE OF MADHYA PRADESH Vs SHRIRAM .	1426-Criminal Matters : Matters filed by State against Acquittal  Petitioner challenges High Court for conviction U/s 498A, 306/34 of IPC	<b>Ready Matter</b>	Ms. Sushmita Lal, Advocate has been appointed by SCLSC on 4-05-2011  Contact:- 9899531380
206.	CRIMINAL APPEAL NO. 1684/2012	II-A	SHAILESH KHAITAN Vs GIRISH KUMAR	1418-Criminal Matters : Others	<b>Ready Matter</b>	Mr. R.P.Mehrotra, Advocate has been appointed by SCLSC on 12-07-2011  Contact:- 9810124642
207.	CRIMINAL APPEAL	II-A	THE STATE OF MADHYA	1404-Criminal Matters : Matters relating to sexual harassment,	<b>Ready Matter</b>	Ms. M.Sharda, Advocate has been appointed by

	NO. 963/2012		PRADESH Vs HARISINGH	kidnapping & abduction  Petitioner challenges HC order for setting aside 376 IPC. Conviction u/s 450 altered section 457 IPC & imprisonment from 7 years to period already undergone		SCLSC on 26-07-2011  201, C.K.Daphtary Block, Supreme Court of India, New Delhi
208.	CRIMINAL APPEAL NO. 1314/2013	II-A	SATYA RAJ SINGH vs. THE STATE OF MADHYA PRADESH	1418-Criminal Matters : Others  Petitioner challenges HC order for setting aside 376 IPC. Conviction u/s 450 altered section 457 IPC & imprisonment from 7 years to period already undergone	<b>Ready Matter</b>	Ms. Laxmi Arvind, Advocate has been appointed by SCLSC on 27-01-2012  Contact:- 9910605059
209.	CRIMINAL APPEAL NO. 1/2013	II-A	GORELAL Vs THE STATE OF MADHYA PRADESH	1418-Criminal Matters : Others  "Petitioner challenges HC for conviction u/s 302/149, 148 of IPC"	<b>Ready Matter</b>	Mr. Merusagar Samantare, Advocate has been appointed by SCLSC on 13-02-2012  Contact:- 9868501472
210.	CRIMINAL APPEAL NO. 776/2013	II-A	GIRRAJ Vs THE STATE OF MADHYA PRADESH	1418-Criminal Matters : Others  Petitioner has challenged HC for confirms 302/34 of IPC & 25 & 27 of Arms Act	<b>Ready Matter</b>	Mr. T.N.Singh, Advocate has been appointed by SCLSC on 27-04-2012  Contact:- 9818340391
211.	CRIMINAL APPEAL NO. 314-315/2013	II-A	PARSURAM Vs THE STATE OF MADHYA PRADESH	1401-1900-Three Judges Bench Matter, Criminal Matters : Matters relating to capital punishment	<b>Ready Matter</b>	Mr. Shakil Ahmad, Advocate has been appointed by SCLSC on 17-04-2012

				H/C UPHELD THE CONVICTIONS OF THE APPELLANT FOR THE OFFENCES U/S 376 AND 302 OF IPC. HIGH COURT AFFIRMED THE DEATH REFERENCE.		Contact:- 9350547131
212.	CRIMINAL APPEAL NO. 62-63/2014	II-A	ANOKHILAL Vs THE STATE OF MADHYA PRADESH	1900-1401-Criminal Matters : Matters relating to capital punishment, Three Judges Bench Matter  H/C UPHOLD THE DEATH SENTENCE AND ALSO OTHER SENTENCES IMPOSED BY THE TRIAL COURT FOR THE OFFENCES U/S 376(2)(f),363,366 and 377 of IPC.	<b>Ready Matter</b>	Ms. K.V.Bharthi Upadhyay, Advocate has been appointed by SCLSC on 26-07-2013  Contact:- 9818717165
213.	CRIMINAL APPEAL NO. 2622/2014	II-A	JAGDISH SINGH Vs THE STATE OF MADHYA PRADESH	1420-Criminal Matters : Appeal under Section 2 of the Supreme Court enlargement of jurisdiction Act  Petitioner has challenged HC for setting aside 302, 307, 148 & 149 of IPC & 25, 27 of Arms Act	<b>Ready Matter</b>	Mr. Ravi Prakash Mahrotra, Advocate has been appointed by SCLSC on 27-09-2013  Contact:- 9810124642

214.	CRIMINAL APPEAL NO. 1836/2014	II-A	THE STATE OF MADHYA PRADESH Vs RAJARAM	1418-Criminal Matters : Others Petitioner has challenged HC for modifying 302/34 of IPC to 323/34 of IPC	<b>Ready Matter</b>	Mr. Gaurav Aggarwal, Advocate has been appointed by SCLSC on 01-03-2014  Contact:- 9811284039
215.	CRIMINAL APPEAL NO. 248-250/2015	II-A	MANOJ Vs THE STATE OF MADHYA PRADESH	1401-1900-Three Judges Bench Matter, Criminal Matters : Matters relating to capital punishment  H/C CONFIRMED THE DEATH SENTENCE IMPOSED BY THE TRIAL COURT. THE REFERENCE MADE BY THE TRIAL COURT REGARDING DEATH REFERENCE AWARDED TO THE APPELLANTS IS CONFIRMED.	<b>Ready Matter</b>	Mr. Dushyant Prashar, Advocate has been appointed by SCLSC on 19-11-2014  Contact:- 9871321368
216	CRIMINAL APPEAL NO. 833/2010	II-A	RAJESH Vs THE STATE OF MADHYA PRADESH	1418-Criminal Matters : Others CHALLENGED THE HIGH COURT JUDGMENT FOR CONVICTION U/S 302 OF IPC	<b>Ready Matter</b>	Mr. Gaurav Aggarwal, Advocate has been appointed by SCLSC on 21-02-2008  Contact:- 9811284039
217	CRIMINAL APPEAL NO. 633-634/2016	II-A	RAJKUMAR KUSHWAHA Vs THE STATE OF MADHYA PRADESH	1900-1401-Criminal Matters : Matters relating to capital punishment, Three Judges Bench Matter  H/C DISMISSED THE APPEAL OF THE PETITIONERS/APPELLANTS AND CONFIRMED THE DEATH REFERANCE.	<b>Ready Matter</b>	Mr. Gaurav Aggarwal, Advocate has been appointed by SCLSC on 17-03-2016  Contact:- 9811284039

218	CRIMINAL APPEAL NO. 1819-1821/2011	II-A	DABLU Vs THE STATE OF MADHYA PRADESH	1418-Criminal Matters : Others HIGH COURT CONFIRM THE CONVICTION U/S 148 AND 302/149 OF IPC	<b>Ready Matter</b>	Mr. S.Mahendran, Advocate has been appointed by SCLSC on 16-05-2011  Contact:- 9871136190
219	CRIMINAL APPEAL NO. 634/2013	II-A	JITENDRA @ TUNDA Vs THE STATE OF MADHYA PRADESH	1418-Criminal Matters : Others Appeal by state Petitioner Challenges HC for conviction u/s 302 IPC	<b>Ready Matter</b>	Mr. Merusagar Samantre, Advocate has been appointed by SCLSC on 17-05-2012  Contact:- 9868501472
220	CRIMINAL APPEAL NO. 184/2013	II-A	SANJAY TIWARI Vs THE STATE OF MADHYA PRADESH	1403-Criminal Matters : Matters relating to harassment, cruelty to woman for dowry, dowry death, eve-teasing, domestic violence etc.  Accused Appeal U/s 304-B Challenge against H.C's order affirming order of conviction and sentence of R.I for ten yrs. Passed by the lower ct.	<b>Ready Matter</b>	Ms. Rukshana Choudhary, Advocate has been appointed by SCLSC on 05-08-2016  Contact:- 9810437527

221	CRIMINAL APPEAL NO. 29/2018	II-A	THE STATE OF MADHYA PRADESH vs. BALLU @ RAMKRISHNA AND ANR	1426-Criminal Matters : Matters filed by State against Acquittal  HIGH COURT PARTLY SET ASIDE THE ORDER PASSED BY THE LD TRIAL COURT TO THE EXTINGUISHMENT OF RESPONDENT NO. 1 & 2 SEEKING ASIDE THE CONVICTION U/S 302 READ WITH 34 IPC AND CORRESPONDING SENTENCE OF LIFE IMPRISONMENT	<b>Not Ready Matter</b>	Mr. B. Sridhar, Advocate has been appointed by SCLSC on 27-01-2016  Contact:- 9811701874
222	CRIMINAL APPEAL NO. 5-6/2018	II-A	VEERENDRA Vs STATE OF MADHYA PRADESH	1401-Criminal Matters : Matters relating to capital punishment  HIGH COURT UPHHELD THE CONVICTION OF THE PETITIONER U/S 376 (2) (i) AND 302 READ WITH SECTION 6 OF POCSO ACT	<b>Not Ready Matter</b>	Mr. Rishi Malhotra, Advocate has been appointed by SCLSC on 29-11-2016  Contact:- 9871505181
223	CRIMINAL APPEAL NO. 1112/2015	II-A	<b>VIJAY RAIKWAR vs. THE STATE OF MADHYA PRADESH</b>	1401-1900-Three Judges Bench Matter, Criminal Matters : Matters relating to capital punishment  H/C UPHHELD THE DEATH SENTENCE AND OTHER SENTENCES IMPOSED FOR OFFENCES COMMITTED U/S 376(2)(f) AND 201 IPC AS WELL AS SECTIONS 5(i) 5(m) 5(r)r.w. SECTION 6 OF THE PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT, 2012.	<b>Not Ready Matter</b>	Mr. Rohit Minocha, Advocate has been appointed by SCLSC on 23-05-2015  Contact:- 9810034724



224	CRIMINAL APPEAL NO. 2062-2063/2017	II-A	<b>RAJWA KOL vs. THE STATE OF MADHYA PRADESH</b>	1439-Criminal Matters : Criminal matters in which sentence awarded is life imprisonment  H/C AFFIRM THE CONVICTION OF APPELLANT U/S 302 OF IPC. MODIFIED THE SENTENCE BY COMMUTING THE SENTENCE OF DEATH TO IMPRIOSNMENT FOR LIFE. CONFIRM THE CONVICTION AND SENTENCE U/Ss. 324 AND 323 OF IPC.	<b>Not Ready Matter</b>	Mr. Dushyant Prashar, Advocate has been appointed by SCLSC on 16-08-2016  Contact:- 9871321368
225	CRIMINAL APPEAL NO. 57/2013	II-A	<b>SONU @ SUNIL vs. THE STATE OF MADHYA PRADESH</b>	1418-Criminal Matters : Others  Accused's Appeal u/s 302/34, 397/34, 460 IPC Challenge against H.C's order of conviction and sentence, inter alia, of life imprisonment with fine whereas the lower ct. passed the order of death sentence	<b>Ready Matter</b>	Mr. Md.Farman, Advocate has been appointed by SCLSC on 23-08-2012  Contact:- 9313508135
226	AR 1333/09	IIA	Raju Manjhi v/s State of Bihar	1418, challenge is to order of the High Court dismissing the appeal against conviction u/s 396 & 412 IPC and sentenced for RI for life	Hon. Ramana & Nazeer, JJ.	Ms. Nidhi, on 16-4-2018, 23381257

227	Criminal Appeal No.837 of 2011	IIB	Thankappan @ Kochumani Versus Stae of Kerala	Category : 1418 Issue related to conviction for offence punishable under Section 302 IPC	Hon'ble Mr. Justice B.S, Reddy Hon'ble Mr. Justice S.S. Nijjar Ready	Mr. P.Vinjay Kumar 16.02.2009 (M)9810455047
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228	Criminal Appeal No.1636 of 2012	IIB	Rajendran Versus State of Kerala	Category : 1418 Whether the death by poisoning by Phorate poison can be attributed to the accused when the recovery from the spot as per the scene mahazar was furudan, some other chemical?	Hon'ble Mr. Justice Sathasivam Hon'ble Mr. Justice R.Gogoi Ready	Mr. K. Rajeev 16.12.2011 9891124411
229	Criminal Appeal No.852-853 of 2014	IIB	Anand Sabariraj @ Anand and Anr. Versus State of Kerala	Category : 1418 Issue related to conviction for offence punishable under Section 302 read with Section 34 IPC	Hon'ble Mr. Justice T.S.Thakur Hon'ble Mr. Justice C.Nagappan Ready	Mr. Garvesh Kabra 04.06.2013 (M)9810193086
230	Criminal Appeal No.1350 of 2015	IIB	Shahul Hameed Versus State of Kerala	Category : 1439 Whether when there is no ocular witness and the prosecution is relying on circumstantial evidence, unless all the links in the chain on circumstances are fully established and the chain so established is incompatible with the theory of innocence of the petitioner, can the petitioner be convicted for the offence U/s 302 IPC	Hon'ble Mr. Justice P.Ghose Hon'ble Mr. Justice R.K.Agarwal Ready	Ms. Susmita Lal 24.12.2014(M) 9899531380
231	Criminal Appeal No.1616 of 2015	IIB	Bijin Mathew Versus State of Kerala	Category : 1439 Issue related to conviction for the offence punishable under section 302 and 394 IPC	Hon'ble Mr. Justice J.S.Khehar Hon'ble Mr. Justice R.Banumathi Ready	Mr. Dushyan Parashar 01.10.2015 (M) 9871321368
232	Criminal Appeal No.162 of 2017	IIB	Biju @ Joseph Versus State of Kerala	Category : 1439 Issue related to conviction for the offence punishable under Section 302 of IPC	Hon'ble Mr. Justice K.Joseph Hon'ble Mr. Justice A.M.Khanwilkar Ready	Ms. Usha Reddy 15.07.2015 (M) 9810141663

233	Criminal Appeal No.201 of 2012	IIB	Tuhin @ Baban Talukdar Versus State of West Bengal	Category : 1404 Whether impugned judgment & order passed by the Hon'ble High Court confirming the conviction and sentence upon the Petitioner is liable to be set aside in view of the decision of this Hon'ble Court reported as 2009 (15) SCC 83 passed in SLP(Crl.) No.3318 of 2011 in the facts and circumstances of the present case?	Hon'ble Mr. Justice A.K.Ganguly Hon'ble Mr. Justice J.S.Khehar  Ready	Mr. Dinesh Chandra Pandey 05.05.2011 (M) 9810124707
234	SLP (Cr) No.9187 of 2017	IIB	Sumi Versus Roy Varghese and Anr.	Category : 1429 Matters for/against quashing of criminal proceedings. Whether Bar of taking cognizance after lapse of the period of limitation u/s 468 is also for the offences where punishment of imprisonment exceeded three years?	Hon'ble Mr. Justice R.Gogoi Hon'ble Mr. Justice L.N.Rao  20.07.2018	Ms. Minakshi Vij 05.04.2017 (M) 9811132037
235	SLP (Cr) No.2801 of 2018	IIB	Mathias Versus State of Kerala	Category : 1439 Criminal matters in which sentence awarded is life imprisonment. Whether the Hon'ble High Court below was justified in not realizing that the petitioner has been illegally convicted on the basis of hearsay evidence?	Hon'ble Mr. Justice R.K.Agarwal Hon'ble Mr. Justice A.M. Sapre 15.03.2019	Col. Pahlad Singh Sharma 07.04.2017 Tel: 23386175
236	SLP (Cr.) No.8762 of 2017	IIB	Jafar Versus The State of Kerala and Anr.	Category : 1439 Issue related to the conviction for the offence punishable under Section 302, 449 and 397 of the IPC	Hon'ble Mr. Justice R.K.Agarwal Hon'ble Mr. Justice A.M. Sapre 3.08.2018	Mrs. Nanita Sharma 06.04.2017 (M) 8010651475

237	SLP (CrI.) Nos.8933 -8947 of 2016	IIB	State of Kerala and Anr. Versus N.K.Rasheed and Anr.	Category : 1415 Matter Related To Offences Punishable Of The Prevention Of Food Adulteration Act, 1954, (FOR Short, ;THE Act') Read With Rule 44a Of The Prevention Of Food Adulteration Rules, 1955.	Hon'ble Mr. Justice J.S.Khehar Hon'ble Mr. Justice A. Mishra 17.05.2018	Ms. Nidhi appointed for Respondent in SLP(CrI.)8939/2016 on 09.08.2017 Tel: 23381257
238	SLP (CrI.)D No.40131 of 2017	IIB	Ramesan (D) through Lr. Girija A Versus State of Kerala	Category : 1408 Issue related to conviction against the offence u/s Section 55(a) and (g) of the Abkari Act. Whether High Court rightly held that irregularity in sample collection and mutilated seal and label on material objects which were returned to Station House officer for safe custody is of no legal consequence?	Hon'ble Mr. Justice A.K.Sikri, J Hon'ble Mr. Justice A.Bhushan 17.08.2018	Ms. Anjani Kumar Mishra 07.04.2017 (M) 9213145580
239	SLP (CrI.)D No.34335 of 2017	IIB	Sivadas Versus The State of Kerala	Category : 1438	Hon'ble Mr. Justice Deepak Gupta (Chamber) Defective Matter 14.05.2018	Mr. Nitin Kumar Thakur 03.03.2016  9313944141
240	SLP (CrI.)D No.4115 of 2017	IIB	Lalu Versis State of Kerala	Category : 1438	Hon'ble Mr. Justice Navin Sinha (Chamber) Defective Matter 9.07.2018	Mr. Parmanand Gaur 15.05.2015  9312242835
241	SLP (CrI.)D No.25012 of 2017	IIB	Anuradha Bera and Anr. Versus State of West Bengal	Category : 1439 Issue related to conviction u/s 302 IPC. Whether the prosecution could prove the case against the petitioner	Hon'ble Mr. Justice R.K.Agarwal Hon'ble Mr. Justice A.M. Sapre	Ms. Laxmi Arvind 11.04.2017 (M) 9910605059

				by cogent reliable and trustworthy evidence?	27.08.2018	
242	Criminal Appeal No. 1372 of 2010	IIB	Suresh and Anr. V/s State of Haryana	Category : 1414 ISSUE RELATED TO CONFIRMING THE CONVICTION U/S 15 NDPS	HON'BLE MR. JUSTICE D.K. JAIN  HON'BLE MR. JUSTICE H.L. DATTU Ready	Ajay Sharma 21.05.2009  9891026780
243	Criminal Appeal No. 986 of 2009 and 988 of 2009	IIB	Laxmi Narain Vs. State of Haryana	Category : 1404 ISSUE RELATED TO ACQUITTAL U/S 364A, 148,149 IPC	HON'BLE MR. JUSTICE ALTMAS KABIR  HON'BLE MR. JUSTICE CYRIAC JOSEPH Ready	Mr. Krishnanand Pandey 13.06.2008 9810138294
244	Criminal Appeal No. 456 of 2010	IIB	Maru Singh Vs State of Haryana	Category : 1418 ISSUE RELATED TO CONFIRMING THE CONVICTION U/S 302 34 IPC	HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE  HON'BLE MR. JUSTICE R.K. AGRAWAL Ready	Mr. Milind Kumar 27.08.2008 9868161390
245	Criminal Appeal No. 1790 of 2010	IIB	Ishwar Singh Vs State of Haryana	Category : 1418 ISSUE RELATED TO CONFIRMING THE CONVICTION U/S 302 IPC	HON'BLE MR. JUSTICE P. SATHASIVAM  HON'BLE DR. JUSTICE B.S. CHAUHAN Ready	Mr. R.V. Kameshwaran 27.07.2009 9810052313
246	Criminal Appeal No. 1171 of 2010	IIB	Inderjeet Vs State of Haryana	Category : ISSUE RELATED TO CONFIRMING THE CONVICTION U/S 18B NDPS	HON'BLE MR. JUSTICE DALVEER BHANDARI  HON'BLE MR. JUSTICE DEEPAK VERMA Ready	Mr. Harinder Singh Mohan 03.03.2009 9810285363
247	Criminal	IIB	Satish Kumar Vs.	Category : 1418	HON'BLE MR. JUSTICE D.K.	Mr. Subro Sanyal

	Appeal No. 1835 of 2010		State of Haryana	ISSUE RELATED TO CONFIRMING THE CONVICTION U/S 302,506,323 r/w 34 IPC	JAIN HON'BLE MR. JUSTICE H.L. DATTU Ready	14.05.2009 9871314996
248	Criminal Appeal No. 553 of 2012	IIB	Pradeep Vs. Pradeep	Category : 1418 ISSUE RELATED TO CONFIRMING THE CONVICTION U/S 302, 34, 448, 324 IPC	HON'BLE MR. JUSTICE S.A. BOBDE  HON'BLE MR. JUSTICE ASHOK BHUSHAN Ready	Mr. Sunil Kr. Verma 01.02.2010 9811384198
249	Criminal Appeal No. 696 of 2010	IIB	Gaurav Mani Vs. State of Haryana	Category : 1404 ISSUE RELATED TO CONFIRMING THE CONVICTION U/S 302, 34, 448, 324 IPC	HON'BLE MR. JUSTICE V. GOPALA GOWDA  HON'BLE MR. JUSTICE ADARSH KUMAR GOEL Ready	Mr. T.N. Singh 09.07.2009 9818340391
250	Criminal Appeal No. 1298-1299 of 2011	IIB	Gurmukh Singh @ Binda and Ors. Vs. State of Haryana	Category : 1418 ISSUE RELATED TO CONFIRMING THE CONVICTION U/S 302,324,34 IPC	HON'BLE MR. JUSTICE MADAN B. LOKUR  HON'BLE MR. JUSTICE C. NAGAPPAN Ready	Mr. Gopal Prasad 16.09.2013 9810009087
251	Criminal Appeal No. 1397 OF 2010	IIB	Hardeep Singh Vs. State of Haryana	Category : 1414 ISSUE RELATED TO CONFIRMING THE CONVICTION U/S 15 NDPS ACT	HON'BLE MR. JUSTICE T.S. THAKUR HON'BLE MR. JUSTICE ADARSH KUMAR GOEL  HON'BLE MRS. JUSTICE R. BANUMATHI Ready	Mr. B.S. Banthia 29.07.2009 9811253870
252	Criminal Appeal	IIB	Sunil @ Sheel Vs. State of Haryana	Category : 1418 ISSUE RELATED TO CONFIRMING	HON'BLE MR. JUSTICE AFTAB ALAM	Mr. A.Venayagam Balan 24.11.2009

	No. 2317 of 2010			THE CONVICTION U/S 307, 34 IPC	HON'BLE MR. JUSTICE H.L. GOKHALE Ready	9873874363
253	Criminal Appeal No. 1170 of 2010	IIB	Surinder Singh Vs. State of Haryana	Category : 1418 ISSUE RELATED TO CONFIRMING THE CONVICTION U/S 302/201 IPC	HON'BLE MR. JUSTICE DALVEER BHANDARI  HON'BLE MR. JUSTICE DEEPAK VERMA Ready	Mr. Rishi Malhotra, 04.01.2010 9810110060
254	Criminal Appeal No. 1555 of 2010	IIB	Prakash @ Om Prakash Vs. State of Haryan	Category : 1418 ISSUE RELATED TO CONFIRMING THE CONVICTION U/S 302, 120B, 34 IPC	HON'BLE MR. JUSTICE V.S. SIRPURKAR  HON'BLE MR. JUSTICE CYRIAC JOSEPH Ready	Mr. Rakhi Ray 21.11.2009 9868123374
255	Criminal Appeal No. 1284 OF 2011	IIB	Phoola Singh Vs. State of Haryan	Category : 1418 ISSUE RELATED TO CONFIRMING THE CONVICTION U/S 302,323,506,34 IPC	HON'BLE MR. JUSTICE MARKANDEY KATJU  HON'BLE MRS. JUSTICE GYAN SUDHA MISRA  Ready	Mr. B.K. Satija 18.03.2012 9810347884
256	Criminal Appeal No. 1043 of 2011	IIB	Salwinder Singh Vs. State of Haryana	Category : 1418 ISSUE RELATED TO CONFIRMING THE CONVICTION U/S 302, 148, 149 IPC	HON'BLE MR. JUSTICE V.S. SIRPURKAR  HON'BLE MR. JUSTICE T.S. THAKUR  Ready	Mrs. Sudha Gupta 15.06.2010 9868579677
257	Criminal Appeal No. 1888 of 2011	IIB	Surinder Vs. State of Haryana	Category : 1418 ISSUE RELATED TO CONFIRMING THE CONVICTION U/S 302, 34 IPC	HON'BLE MR. JUSTICE ASOK KUMAR GANGULY  HON'BLE MRS. JUSTICE	Capt. Karan Singh Bhati 27.09.2010 9811168948



					GYAN SUDHA MISRA Ready	
258	Criminal Appeal No. 1797-1798 of 2010	IIB	State of Haryana Vs. Anand Kindo and Ors	Category : 1418 ISSUE RELATED TO ACQUITTAL U/S 302 IPC	HON'BLE MR. JUSTICE D.K. JAIN HON'BLE MR. JUSTICE H.L. DATTU Ready	Mr. Rajesh Srivastava 08.09.2010 9716924036
259	Criminal Appeal No. 1657 of 2010	IIB	Jyoti Vs. State of Haryana	Category : 1418 ISSUE RELATED TO CONFIRMING THE CONVICTION U/S 302, 34 IPC	HON'BLE MR. JUSTICE AFTAB ALAM  HON'BLE MR. JUSTICE R.M. LODHA Ready	Mr. Praveen Aggarwal 19.07.2010 9811702850
260	Criminal Appeal No. 2350 of 2011	IIB	Mohd. Rizwan Vs. State of Haryana	Category : 1418 ISSUE RELATED TO CONFIRMING THE CONVICTION U/S 302, 34 IPC	HON'BLE MR. JUSTICE SHIVA KIRTI SINGH  HON'BLE MR. JUSTICE A.M. KHANWILKAR Ready	Mr. Ruksana Choudhury 20.09.2010 9810437527
261	Criminal Appeal No. 439 of 2011	IIB	Sanjay Vs. State of Haryana	Category : 1404 ISSUE RELATED TO CONFIRMING THE CONVICTION U/S 376(2) (G) IPC	HON'BLE MR. JUSTICE MARKANDEY KATJU  HON'BLE MRS. JUSTICE GYAN SUDHA MISRA  Ready	Mr. V. Siva Subramaniam 13.09.2010 9818060744
262	Criminal Appeal No. 1480 of 2011	IIB	Harbhajan Singh Vs. State of Haryan	Category : 1414 ISSUE RELATED TO CONFIRMING THE CONVICTION U/S 15, 25 NDPS	HON'BLE MR. JUSTICE CYRIAC JOSEPH  HON'BLE MR. JUSTICE T.S. THAKUR Ready	Mr. Brij Bhushan 27.09.2009 9910509439
263	Criminal	IIB	Nand Kishore @	Category : 1418	HON'BLE MR. JUSTICE	Mr. C.S. Ashri

	Appeal No. 1201 of 2010		Balli @ Ors Vs. State of Haryana	ISSUE RELATED TO CONFIRMING THE CONVICTION U/S 302,323,148 IPC	DALVEER BHANDARI HON'BLE MR. JUSTICE DEEPAK VERMA Ready	30.04.2010 9818186026
264	Criminal Appeal No. 1866 of 2011	IIB	Raju @ Rajinder Vs. State of Haryana	Category : 1418 ISSUE RELATED TO CONFIRMING THE CONVICTION U/S 395,397 IPC and 25 of Arms Act	HON'BLE MR. JUSTICE ASOK KUMAR GANGULY HON'BLE MRS. JUSTICE GYAN SUDHA MISRA Ready	Mr. Gaurav Agrawal 02.02.2011 9811284039
265	Criminal Appeal No. 398 of 2012	IIB	Jagdish Vs. State of Haryana	Category : 1414 ISSUE RELATED TO CONFIRMING THE CONVICTION U/S 15 NDPS ACT	HON'BLE MR. JUSTICE T.S. THAKUR HON'BLE MRS. JUSTICE GYAN SUDHA MISRA Ready	Mrs. Sangeet Kumar 24.11.2011 9911767439
266	Criminal Appeal No. 785 of 2012	IIB	Mange Ram Vs. State of Haryana	Category : 1418 ISSUE RELATED TO CONFIRMING THE CONVICTION U/S 302,449 IPC and 27 Arms Act	HON'BLE MR. JUSTICE P. SATHASIVAM HON'BLE MR. JUSTICE J. CHELAMESWAR Ready	Mr. Amit Kumar 09.08.2011 9312267089
267	Criminal Appeal No. 672 of 2012	IIB	Ram Prasad Vs. State of Haryana	Category : 1418 ISSUE RELATED TO CONFIRMING THE CONVICTION U/S 302,449 IPC and 27 Arms Act	HON'BLE MR. JUSTICE P. SATHASIVAM HON'BLE MR. JUSTICE J. CHELAMESWAR Ready	Mr. Shekhar Prit Jha 04.05.2011 9811009625
268	Criminal	IIB	Krishan Vs. State	Category : 1418	HON'BLE MR. JUSTICE A.K.	Mr. R.C. Kohli,

	Appeal No. 1721 of 2012		of Haryan	ISSUE RELATED TO CONFIRMING THE CONVICTION U/S 302,449 IPC and 27 Arms Act	SIKRI  HON'BLE MR. JUSTICE UDAY UMESH LALIT  Ready	27.07.2011  011-23386286
269	Criminal Appeal No. 1448 of 2012	IIB	Vishav Kumar and Anr. Vs. State of Haryana	Category : 1418 ISSUE RELATED TO CONFIRMING THE CONVICTION U/S 302,449 IPC and 27 Arms Act	HON'BLE MR. JUSTICE AFTAB ALAM  HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI Ready	Mr. Jitendra Kumar 09.12.2011 9811215039
270	Criminal Appeal No. 1175 of 2012	IIB	Kamal Vs. State of Haryana	Category : 1418 ISSUE RELATED TO CONFIRMING THE CONVICTION U/S 302,449 IPC and 27 Arms Act	HON'BLE MR. JUSTICE RANJAN GOGOI  HON'BLE MR. JUSTICE R.K. AGRAWAL  Ready	Mr. Balraj Dewan 15.02.2012 9717950643
271	Criminal Appeal No. 437/14	IIB	Jasbir Kaur Vs State of Punjab & Ors.	Category : 1418, Whether the high court failed to appreciate the material facts of the matter that there were two eyewitnesses and one of them is an injured eyewitness and they have deposed that the accused no. 1 along with the accused no. 2 and 3 had attacked the deceased and then kill the deceased?	HON'BLE MR. JUSTICE H.L. GOKHALE HON'BLE MR. JUSTICE DIPAK MISHRA  Ready	Pukhramban Ramesh Kumar, Appointed date – 22-04-2009 9811851800
272	Criminal Appeal	IIB	Avtar Singh & Anr Vs	Category : 1404, Against Conviction U/S	HON'BLE MR. JUSTICE H.L. DATTU	E.R. Sumathy, Appointed date – 08-

	No. 1050/2013		State of Punjab	366/506/342/376(2)(g) OF IPC.	HON'BLE MR. JUSTICE M.Y. EQBAL  Ready	09-2011 9999009216
273	Criminal Appeal No. 196/2013	IIB	Union of India & Ors. Vs Karnail Chand	Category : 1418, Whether the accused in court martial system has the right to legal aid at state expenses during trial in the absence of legal provisions in this regard?	HON'BLE MR. JUSTICE H.L. DATTU HON'BLE MR. JUSTICE RANJAN GOGOI  Ready	V.P. Appan, Appointed date – 02-12-2011 9911125599, 26263085
274	Criminal Appeal No.789/2016	IIB	Jasbir Singh Vs State of Punjab	Category : 1418, Against Conviction U/S 302 IPC And 27 Of Arms Act.	HON'BLE MR. JUSTICE DIPAK MISRA, HON'BLE MR. JUSTICE A.M. KHANWILKAR  Ready	Shivram Sharma, Appointed date – 19-10-2012 9873825708
275	Criminal Appeal No. 1348/2015	IIB	Daljit Kumar Vs State of Punjab	Category : 1418, Whether high court is justified in dismissing the appeal of the petitioner without considering that he was declared as innocent by the enquiry conducted by dw6	HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR, HON'BLE MR. JUSTICE R. BANUMATHI.  Ready	K. Sarada Devi, Appointed date - 21-12-2012 9990880558
276	Criminal Appeal No. 1391/2014	IIB	Resham Vs State of Punjab	Category : 1418, Whether In The Instant Case Based On Circumstantial Evidence, The Circumstances Form A Chain Of Events From Which Only Irresistible Conclusion About The Guilt Of The Accused May Be Safely Drawn And No Other Hypothesis Against The Guilt Is Possible?	HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD, HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE.  Ready	Ratan Kumar Choudhuri, Appointed date - 17-12-2012 9810097076

277	Criminal Appeal No. 588/2014	IIB	Honey Sharma Vs The Union Territory of Chandigarh	Category : 1404, Whether the courts below has considered that the petitioner who is highly educated is trapped by the prosecution and dubbed him as part of "chota rajan" gang and where no ransom was demanded in abduction case?	HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR, HON'BLE MR. JUSTICE ARUN MISHRA.  Ready	Amlan Kumar Ghosh, Appointed date - 06-03-2013 9818696047
278	Criminal Appeal No. 2301-2302/2014	IIB	Gurwinder Singh @ Sonu & Etc. Vs State of Punjab	Category : 1418, Against conviction u/s 302/34 IPC.	HON'BLE MR. JUSTICE L.NAGESWARA RAO, HON'BLE MR. JUSTICE NAVIN SINH  Ready	Deepak Goel, Appointed date - 24-06-2013 9711838218
279	Criminal Appeal No. 995/2015	IIB	Darshan Singh Vs State of Punjab & Ors.	Category : 1427, Against Acquittal U/S 302/364/201/149 IPC	HON'BLE MR. JUSTICE MADAN B. LOKUR, HON'BLE MR. JUSTICE S.A. BOBDE  Ready	Purnima Bhat Kak, Appointed date - 04-01-2014 9811158342
280	Criminal Appeal No. 816-818/2015	IIB	State of Punjab Vs Tara Ram @ Tara Etc.	Category : 1426, Whether The High Court Is Justified In Observing That It Is Not Possible To Believe That Respondents Accused Were The Same Persons Who Were At Place Of Recovery And Escaped In The Presence Of The Police Officials Without Appreciating The Evidence Adduced By The Prosecution To Prove That Respondents Were Duly	HON'BLE MR. JUSTICE DIPAK MISRA, HON'BLE MR. JUSTICE PRAFULLA C.PANT.  Ready	Vijay Kumar, Appointed date - 16-02-2015 9958706587

				Identified And Those Were Same Persons Who Were Escaped From The Place Of Recovery After Seeing The Police Party?		
281	Criminal Appeal No. 98/2013	IIB	DHARAMBIR VS STATE OF HARYANA	CATEGORY: 1418  WHETHER THE IMPUGNED ORDER PASSED BY THE HIGH COURT IS SUSTAINABLE IN VIEW OF THE FACTS AS WELL AS LAW?  (AGAINST CONVICTION U/S 302 IPC AND 27 OF ARMS ACT)	HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN  MR. JUSTICE DIPAK MISRA  READY	MD. FARMAN, APPOINTED DATE – 19-07-2012  9313508135
282	Criminal Appeal No. 2192/2014	IIB	VINOD VS STATE OF HARYANA	CATEGORY: 1418  AGAINST CONVICTION U/S 302 IPC.	HON'BLE MR. JUSTICE T.S. THAKUR HON'BLE MR. JUSTICE ADARSH KUMAR GOEL  HON'BLE MRS. JUSTICE R. BANUMATHI  READY	R. GOPALAKRISHNAN, APPOINTED DATE – 08-11-2012  9811502787
283	Criminal Appeal No. 650/2015	IIB	MANJIT SINGH VS STATE OF HARYANA	CATEGORY: 1414  AGAINST CONVICTION U/S 15 OF NDPS ACT.	HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR HON'BLE MR. S.A. BOBDE  READY	SHEKHAR KUMAR, APPOINTED DATE – 15-05-2013  9810763003
284	Criminal Appeal No. 1483/2017	IIB	OMBIR @ OMI VS STATE OF HARYANA & ANR.	CATEGORY: 1418  WHETHER THE HIGH COURT FAILED TO APPRECIATE THAT THE INCIDENT REGARDING	HON'BLE MR. JUSTICE R.K. AGRAWAL HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE	RAVI PRAKASH MEHROTRA, APPOINTED DATE – 07-05-2013

				FIRING WAS CONCOCTED BECAUSE NO PELLET MARKS WERE PRESENT IN THE ROOM WHERE FIRING HAD ALLEGEDLY TAKEN PLACE?	READY	9810124642
285	Criminal Appeal No. 882/2016	IIB	ANIL KUMAR VS STATE OF HARYANA	CATEGORY: 1418  WHETHER THE PETITIONER CAN BE CONVICTED U/S 302 IPC WHEN THE PROSECUTION HAS FAILED TO PROVE THE INTENTION OF THE PETITIONER TO KILL THE VICTIM CONSIDERING THE FACTS THAT VICTIM HERSELF POURED KEROSENE UPON HER AND THE PETITIONER TRIED TO SAVE HER AND DURING THAT HE HIMSELF GOT BURN INJURIES?	HON'BLE MR. JUSTICE A.K. SIKRI HON'BLE MR. JUSTICE N.V. RAMANA  READY	ANJANI KUMAR MISHRA, APPOINTED DATE – 24-04-2017  9213145580
286	Criminal Appeal No. 1904/201 4	IIB	ROOPWANTI VS STATE OF HARYANA & ORS.	CATEGORY: 1427  WHETHER THE HIGH COURT OUGHT TO HAVE INTERFERED WITH THE JUDGMENT OF THE SESSIONS JUDGE UNDER THE FACTS AND CIRCUMSTANCES OF THE CASE AND THE EVIDENCE ON RECORD?  (AGAINST ACQUITTAL U/S 148/149/323/324/307/302/506	HON'BLE MR. JUSTICE H.L. DATTU HON'BLE MR. JUSTICE S.A. BOBDE  READY	SHIV KUMAR SURI, APPOINTED DATE – 04-04-2013  9810370732

				IPC)		
287	Criminal Appeal No. 719/2014	IIB	ROHTASH VS STATE OF HARYANA & ANR.	CATEGORY: 1404  WHETHER THE COURTS CAN PRESUME THE ACCUSED GUILTY OF HAVING COMMITTED THE OFFENCE OF RAPE ONLY ON THE STATEMENT OF PROSECUTRIX WHEN THERE IS NO CREDIBLE MEDICAL EVIDENCE IN SUPPORT?  (AGAINST CONVICTION U/S 376 (2)(G) IPC)	HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI HON'BLE MR. JUSTICE N.V. RAMANA  READY	PUNEET TANEJA, APPOINTED DATE – 28-06-2013  9810208494
288	Criminal Appeal No. 1450/2014	IIB	RANBIR @ KAKA VS STATE OF HARYANA	CATEGORY: 1418  AGAINST CONVICTION U/S 302/307/452/34 IPC	HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA HON'BLE MR. JUSTICE PRAFULLA CHANDRA PANT  READY	SUSMITA LAL, APPOINTED DATE – 13-02-2014  9899531380
289	Criminal Appeal No. 1555/2015	IIB	JAIPAL VS THE STATE OF HARYANA	CATEGORY: 1439  AGAINST CONVICTION U/S 302, 201 R/W 34 IPC.	HON'BLE MR. JUSTICE N.V. RAMANA HON'BLE MR. JUSTICE PRAFULLA C. PANT  READY	RICHA KAPOOR, APPOINTED DATE – 12-06-2015  9810400407
290	Criminal Appeal No. 131-135/2014	IIB	KESHAV @ MUKESH & ORS. VS STATE OF HARYANA	CATEGORY: 1418  WHETHER THE HIGH COURT HAS ERRED IN DISMISSING THE	HON'BLE MR. JUSTICE N.V. RAMANA HON'BLE MR. JUSTICE S. ABDUL NAZEER	GAURAV AGRAWAL, APPOINTED DATE – 23-09-2013



				CRIMINAL APPEALS OF THE APPELLANTS?  (AGAINST CONVICTION U/S 302/452/324/323/148/149 IPC)	READY	9811284039
291	Criminal Appeal No. 1734/2015	IIB	MUKESH @ MOTA VS STATE OF HARYANA	CATEGORY: 1439  AGAINST CONVICTION U/S 302/452/324/323/148/149 IPC	HON'BLE MR. JUSTICE V. GOPALA GOWDA HON'BLE MR. JUSTICE UDAY UMESH LALIT  READY	C.S.ASHRI, APPOINTED DATE – 04-08-2014 9818186026
292	Criminal Appeal No. 586/2015	IIB	MEHAR SINGH VS STATE OF HARYANA	CATEGORY: 1418  AGAINST CONVICTION U/S 302/201/34 IPC	HON'BLE MR. JUSTICE T.S. THAKUR HON'BLE MR. JUSTICE M.Y. EQBAL  READY	LAXMI ARVIND, APPOINTED DATE – 16-04-2014  9910605059
293	CRIMINAL APPEAL 1137-1138/2014	IIB	NARESH VS STATE OF HARYANA	CATEGORY: 1418  AGAINST CONVICTION U/S 302/449/297/201/34 IPC	HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI HON'BLE MR. JUSTICE N.V. RAMANA  READY	ANJANI AIYAGARI, APPOINTED DATE – 18-12-2013  9811133627
294	Criminal Appeal No. 608/2015	IIB	SANJAY @ SANJU @ VINOD & ORS. VS THE STATE OF HARYANA	CATEGORY: 1418  AGAINST CONVICTION U/S 302/120-B IPC	HON'BLE MR. JUSTICE RANJAN GOGOI HON'BLE MR. JUSTICE N.V. RAMANA  READY	ASHOK KUMAR GUPTA, APPOINTED DATE – 20-08-2014  9871110636

295	Criminal Appeal No. 1484/2017	IIB	SATISH VS STATE OF HARYANA	CATEGORY: 1439 WHETHER FROM THE ENTIRE EVIDENCE ON RECORD, CAN IT BE HELD THAT THE PROSECUTION CASE IS NEITHER TRUTHFUL NOR BELIEVABLE?	HON'BLE MR. JUSTICE R.K. AGRAWAL HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE  READY	KAMAL MOHAN GUPTA, APPOINTED DATE – 29-04-2015  9971800229
296	Criminal Appeal No. 894/2015	IIB	CHAND RAM VS STATE OF HARYANA & ANR.	CATEGORY: 1418 AGAINST CONVICTION U/S 302/34 IPC.	HON'BLE MR. JUSTICE MADAN B. LOKUR HON'BLE MR. JUSTICE S.A. BOBDE  READY	NIDHI, APPOINTED DATE - 05-07-2014  9810987418
297	Criminal Appeal No. 1685/2015	IIB	BRAHAM SINGH @ BRAHMA VS STATE OF HARYANA	CATEGORY: 1420 AGAINST CONVICTION U/S 302 IPC AND 27, 54, 59 OF ARMS ACT.	HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR HON'BLE MR. JUSTICE ARUN MISHRA  READY	BALRAJ DEWAN, APPOINTED DATE - 11-06-2015  9717950643
298	Criminal Appeal No. 1202/2015	IIB	KAPTAN @ CAPTAIN VS STATE OF HARYANA	CATEGORY: 1439 AGAINST MAINTAINING THE CONVICTION U/S 302 R/W 34 IPC.	HON'BLE MR. JUSTICE MADAN B. LOKUR HON'BLE MR. JUSTICE S.A. BOBDE  READY	N.ANNAPOORANI, APPOINTED DATE - 16-03-2015  9810363045
299	Criminal Appeal No. 1673/2017	IIB	ASHOK KUMAR VS STATE OF HARYANA	CATEGORY: 1404 WHETHER THE JUDGMENT AND ORDER OF CONVICTION AND SENTENCE PASSED BY COURTS	HON'BLE THE CHIEF JUSTICE  HON'BLE MR. JUSTICE A.M. KHANWILKAR	NITIN MOHAN POPLI, APPOINTED DATE - 18-05-2015  9868487642

				BELOW ARE ILLEGAL, ARBITRARY, AGAINST THE LAW AND FACTS BORNE ON THE RECORD OF THE CASE AND BEING BIASED BASED ON CIRCUMSTANTIAL EVIDENCE, SURMISES AND CONJECTURES ARE LIABLE TO BE SET ASIDE?	HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  TENTATIVE DATE: 05.07.2018	NIDHI (AOR) 9810987418
300	Criminal Appeal No. 555/2016	IIB	KULBIR VS STATE OF HARYANA	CATEGORY: 1404  WHETHER CONFSSIONAL STATEMENT OF THE PETITIONER IS THE SOLE BASIS TO ESTABLISH GUILT OF THE PETITIONER AND ON THIS GROUND WHEN OTHER ACCUSED PERSONS IS ALREADY ACQUITTED, THE PETITIONER IS NOT LIABLE TO BE ACQUITTED?	HON'BLE MR. JUSTICE DIPAK MISRA HON'BLE MR. JUSTICE C. NAGAPPAN  READY	ANJANI KUMAR MISHRA, APPOINTED DATE - 12-06-2015  9213145580
301	Criminal Appeal No. 1869/2017	IIB	RAKESH & ANR. VS STATE OF HARYANA	CATEGORY: 1438  WHETHER THE HIGH COURT HAS NOT COMMITTED AN ERROR OF LAW IN CONFIRMING THE JUDGMENT AND ORDER OF THE TRIAL COURT WHEN THE PETITIONERS WERE ARRESTED ON SUSPICION?	HON'BLE MR. JUSTICE J. CHELAMESWAR HON'BLE MR. JUSTICE S. ABDUL NAZEER  READY	SATYAPAL KHUSHAL CHAND PASI, APPOINTED DATE – 18-09-2015  9811832575
302	Criminal Appeal No. 1196/201	IIB	AJAY @ NEETU VS STATE OF HARYANA	CATEGORY: 1404  WHETHER THE HIGH COURT WAS RIGHT IN CONVICTING THE	HON'BLE MR. JUSTICE S.A. BOBDE HON'BLE MR. JUSTICE ASHOK BHUSHAN	APARNA JHA, APPOINTED DATE – 30-11-2015

	6			PETITIONER HEREIN THOUGH THE EVIDENCE OF THE PROSECUTRIX IS FULL OF DISCREPANCIES AND EMBELLISHMENTS?	READY	9910071345
303	Criminal Appeal No. 527/2016	IIB	AJAY VS STATE OF HARYANA	CATEGORY: 1404  WHETHER PETITIONER CAN BE CONVICTED ON DOUBTFUL EVIDENCE WHEN NO ENTRY HAS BEEN MADE IN THE DAILY DIARY REGISTER OF POLICE STATION, JULANA ABOUT THE VISIT OF INVESTIGATING OFFICER AND HIS COMPANIONS TO THE AREA OF POLICE STATION JULANA, WHICH ALSO RENDERS THE RECOVERIES DOUBTFUL? (AGAINST CONVICTION U/S 302/364/201/34 IPC)	HON'BLE THE CHIEF JUSTICE  HON'BLE MR. JUSTICE A.M. KHANWILKAR  HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  READY	LAXMI ARVIND, APPOINTED DATE - 24-04-2017  9910605059
304	D. No. 3717/2018	IIB	Vinod Devjibhai Pansull(Chamar) Vs. State of Gujarat	CATEGORY: 1439 ISSUE RELATED TO CONVICTION WHICH IS CONFIRMED BY THE HIGH COURT	HON'BLE MR. JUSTICE S.A. BOBDE HON'BLE MR. JUSTICE L. NAGESWARA RAO	Mr. H.M. Singh, -31.01.2018 Ph: 23070019
305	SLP(Crl.) No. 3898 of 2018	IIB	Vijaybhai Babubhai Makwana Vs. State of Gujarat	CATEGORY: 1439 ISSUE RELATED TO CONVICTION CONFIRMED BY THE HIGH COURT U/S 376, 33, 506 (2), 114, 365, 366, 313, 498A AND 120B	HON'BLE MR. JUSTICE S.A. BOBDE HON'BLE MR. JUSTICE L. NAGESWARA RAO	Mr. Gaurav Agrawal,- 19.12.2017 Ph: 01129218812
306	Dy. No. 5674 of 2018	IIB	Bichhubhai Rambhai Kathi Vs. State of Gujarat	CATEGORY: 1439 ISSUE RELATED TO CONVICTION CONFIRMED BY THE HIGH COURT U/S 302 AND 504 OF	HON'BLE MR. JUSTICE N.V. RAMANA HON'BLE MR. JUSTICE S. ABDUL NAZEER	Shri PAHLAD SINGH SHARMA 01.12.2017 Ph: 9871562025

				I.P.C.		
307	SLP(Crl.) No. 8729 of 2013	IIB	Salim Abdul Sattar Dhade vs. State of Gujarat	CATEGORY: 1900 Whether a person can be denied the right to be defended by a pleader of his choice which is his statutory right u/s 303 of CrI.P.C.  Whether the petitioner can be denied the services of best legal brain of his choice to cross-examine certain witnesses, thereby depriving him of his legal rights.	HON'BLE MR. JUSTICE RANJAN GOGOI, HON'BLE MR. JUSTICE ARUN MISHRA HON'BLE MR. JUSTICE PRAFULLA C. PANT	Ms. Purnima Bhat Kak, 23.09.2013 Ph: 01123384328
308	Dy. No. 38987 of 2017	IIB	Shiv Prasad Kanta Prasad Kewat & Anr. Vs. State of Gujarat	CATEGORY: 8888 (Defective Stage) Defects have not been cured.	Updated for Chamber Listing	Mr. Nitin Kr. Thakur, N/A 9313944141
309	Dy. No. 7835 of 2018	IIB	Ashokbhai @ Bhimabhai Bhadarbhai Vasava Vs. State of Gujarat	CATEGORY: 1438 (Defective Stage) Defects have not been cured.	Updated for Chamber Listing	Shri Aftab Ali Khan 30.01.2016 Ph: 9811375917
310	SLP(Crl.) No. 9615 of 2017	IIB	Paresh Kumar Govind Lal modi Vs. State of Gujarat	CATEGORY: 1439- ISSUE RELATED TO CONVICTION	HON'BLE MR. JUSTICE R.K. AGRAWAL HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE	Ms. RUKHSANA CHOUDHURY, 25.10.2017 Ph: 8826813303
311	Dy. No. 15605 of 2018	IIB	Khalapbhai Dhanjibhai Rathod Vs. State of Gujarat	CATEGORY: 1439 (Defective Stage) Defects have not been cured.	File Not Received from	Ms. Manika Tripathy Pandey 24.04.2015 Ph: 9811831835
312	SLP(Crl.) No. 1087	IIB	Tribhovan @ Tilo Rayjibhai Bhoi Vs.	CATEGORY: 1404 ISSUE RELATED TO CONVICTION	HON'BLE MR. JUSTICE RANJAN GOGOI HON'BLE	Ms. ASHA GOPALAN NAIR

	of 2018		State of Gujarat	WHICH IS CONFIRMED BY THE HIGH COURT PUNISHABLE U/S. 376	MRS. JUSTICE R. BANUMATHI	21.12.2017 Ph: 9810348981
313	SLP(Crl.) No. 5464 of 2016	IIB	Makwana Mangaldas Tulshidas Vs. State of Gujarat	CATEGORY: 1431 Whether the petitioner can seek compounding of offence u/s 138 NI Act pursuant to the ratio laid down in Damodar S. Prabhu (Supra) after conviction.	HON'BLE MR. JUSTICE S.A. BOBDE HON'BLE MR. JUSTICE L. NAGESWARA RAO	Mr. AJIT SHARMA 17.06.2016 Ph: 9910940004
314	Dy. No. 713 of 2018-	IIB	Ramabhai bhurabhai Solanki Vs. State of Gujarat	CATEGORY: 1439- ISSUE RELATED TO CONVICTION WHICH IS CONFIRMED BY THE HIGH COURT FOR OFFENCE PUNISHABLE U/S 302 OF IPC	HON'BLE MR. JUSTICE RANJAN GOGOI HON'BLE MRS. JUSTICE R. BANUMATHI 02.07.2018	Ms. NANITA SHARMA, 06.01.2018 Ph: 01123381100
315	SLP(Crl.) 4116 No. Of 2017	IIB	Anilsinh Bribhusansinh Thakur Vs. State of Gujarat	CATEGORY: 1414 ISSUE RELATED CONVICTION WHICH IS CONFIRMED BY THE HIGH COURT	HON'BLE MR. JUSTICE A.K. SIKRI HON'BLE MR. JUSTICE ASHOK BHUSAN 06.07.2018	Ms. Manika Tripathy Pandey 26.04.2017 Ph: 9811831835
316	Dy. No. 10772 of 2018	IIB	Hansaben Sureshbhai Punjabhai Sagathiya Vs. State of Gujarat	CATEGORY: 1439 ISSUE RELATED TO CONVICTION AND SENTENCED FOR THE OFFENCE PUNISHABLE U/S 302 OF IPC	HON'BLE MR. JUSTICE RANJAN GOGOI HON'BLE MRS. JUSTICE R. BANUMATHI 07.05.2018	Shri S.K.Pasi 23.02.2017 Ph: 9811832575
317	SLP(Crl.) No. 451 of 2017	IIB	Sandeep Pramodrai Jani Vs. State of Gujarat & Ors. (Ms. Madhavi Sandeep Jani Respondent No. 02)	CATEGORY: 1429 Issue related to against quashing of criminal proceedings.  Whether Hon'ble High Court has not wrongly interpreted Section 127 of the Criminal Procedure Code regarding enhancement of	HON'BLE MR. JUSTICE S.A. BOBDE HON'BLE MR. JUSTICE L. NAGESWARA RAO  17.08.2018	Ms. Nidhi 27.02.2017 Ph: 01123381257

				Maintenance?		
318	SLP(Crl.) 6882. No. 2017	IIB	Maniben Mulabhai Chandpa Vs. State of Gujarat	CATEGORY: 1418 ISSUE RELATED TO CONVICTION PUNISHABLE U/S 302	HON'BLE MR. JUSTICE RANJAN GOGOI HON'BLE MRS. JUSTICE R. BANUMATHI 05.07.2018	DR. SUSHIL BALWADA 11.08.2017 Ph: 9810303906
319	Dy.NO. 15022 of 2018	IIB	Vankar Ramabhai Lallubhai Vs. State of Gujarat	CATEGORY: 1427 (Defective Stage) Defects have not been cured.	File Not Received from	Ms. Bharti Tyagi 06.05.2017 Ph: 01123388410
320	Dy. No. 37326 of 2017	IIB	Bharat Singh S.Solanki Vs. State of Gujarat	CATEGORY: 1439 (Defective Stage) Defects have not been cured.	HON'BLE MR. JUSTICE NAVIN SINHA 07.05.2018	MR. NITIN KUMAR THAKUR N/A Ph:9313944141
321	Dy. No. No. 9768 of 2018	IIB	Vijaysinh Shankarbhai Vasava & Ors. Vs. State of Gujarat	CATEGORY: 1439 FRESH MATTER FILE NOT RECEIVED IN BRANCH	HON'BLE MR. JUSTICE J. CHELAMESWAR HON'BLE MR. JUSTICE SANJAY KISHAN KAUL LASTLY LISTED ON 27.04.2018	Ms. Richa Kapoor 06.10.2018 Ph:9810400407
322	Dy. No. 39523 of 2017	IIB	Vinoddas Sibudas Mochi Vs. State of Gujarat	CATEGORY: 1439 ISSUE RELATED TO CONVICTION CONFIRMED BY THE HIGH COURT U/S 302 OF IPC	HON'BLE MR. JUSTICE RANJAN GOGOI HON'BLE MRS. JUSTICE R. BANUMATHI 09.07.2018	Shri vijay Kumar 07.10.2017 Ph:9211386523
323	Dy. No. 658 of 2018	IIB	Ashokbhai Hakabhai Sakaria Vs. State of Gujarat	CATEGORY: 1439 ISSUE RELATED TO CONVICTION CONFIRMED BY THE HIGH COURT	HON'BLE MR. JUSTICE RANJAN GOGOI HON'BLE MRS. JUSTICE R. BANUMATHI 10.09.2018	Shri vijay Kumar 07.10.2017 Ph:9211386523
324	SLP(Crl.) No.9147 of 2017	IIB	Sunil Vadibhai Kapasi Vs. State of Gujarat & Anr.	CATEGORY: 1403 ISSUE RELATED TO MAINTENANCE U/S 125	HON'BLE MR. JUSTICE KURIAN JOSEPH HON'BLE MR. JUSTICE AMITAVA ROY 04.07.2018	Shri Ranbir Yadav 13.12.2017 Ph: 9868472079

325	Dy. No. 13063 of 2018	IIB	Amjadkhan Nasirkhan Pathan Vs. State of Gujarat	CATEGORY: 1439- Fresh matter (File not received in section)	HON'BLE MR. JUSTICE ARUN MISHRA HON'BLE MR. JUSTICE UDAY UMESH LALIT 11.05.2018	Ms. Manjeet Chawla 14.12.2017 Ph: 9811070099
326	Dy. No. 799 of 2018	IIB	Shabbir @ Gadbo Abbadanbhai Arab & Anr. Vs. State of Gujarat	CATEGORY: 1439 ISSUE RELATED TO CONVICTION WHICH IS CONFIRMED BY THE HIGH COURT	HON'BLE MR. JUSTICE R.K. AGRAWAL HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE 30.07.2018	Ms. K.Sarada Devi 14.12.2017 Ph: 9891983915
327	SLP(Crl.) No. 1752 No. 2018	IIB	Manjibhai Lalabhai Bagada Vs, Rasilaben & Ors.	CATEGORY: 1429 ISSUE RELATED TO QUASHING OF FIR/COMPLAINT	HON'BLE MR. JUSTICE R.K. AGRAWAL HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE 16.07.2018	Shri Aftab Ali Khan 07.10.2017 Ph: 9811375917
328	Dy. No. 18039 of 2017	IIB	Dafer Habib Abdullbhai Nathvani Vs. State of Gujarat	CATEGORY: 1439 ISSUE RELATED TO CONVICTION CONFIRMED BY THE HIGH COURT U/S.302 OF IPC	HON'BLE MR. JUSTICE R.K. AGRAWAL HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE 16.07.2018	Shri Dushyant Parashar 24.04.2017 Ph: 9871321368
329	Dy. No. 13991/20 18	IIB	Lalitaben Kannubhai Takhubhai Chauhan Vs. State of Gujarat & Ors.	CATEGORY: 1410 Fresh matter (File not received in section)	Fresh matter and tentative date for listing is 01.05.2018 (Coram not assigned till date) 01.05.2018	Shri Gaurav Agarwal 17.03.2018 Ph: 9873184039
330	Crl. Appeal 2235 of 2011	IIB	JOGESHWAR GIRI VERSUS STATE OF ORISSA	CATEGORY: 1418 Issue relating against conviction under Section 302 IPC	Hon'ble Mr. Justice Aftab Alam Hon'ble Mr. Justice Ranjana Prakash Desai	Mr.J.M. Khanna 10.02.2011 9910290470



					ready matter	
331	SLP(Crl.) 1359- 1360 of 2018	IIB	RADHEY SHYAM VERSUS STATE OF HARYANA	CATEGORY: 1410 Against conviction under sections 279, 337, 338 and 304-A of IPC	Hon'ble Mr. Justice Ranjan Gagoi Hon'ble Mrs. Justice R. Bhanumati 9.07.2018	Ms.Minakshi Viz 20.12.2017  9811132037
332	D NO. 7458 OF 2018	IIB	KULDEEP SINGH VERSUS STATE OF HARYANA	CATEGORY: 1404 against conviction	Hon'ble Mr. Justice S.A. Bobde Hon'ble Mr. Justice L. Nageswara Rao 3.07.2018	Ms. Manika Tripathy Pandey 12.10.2017  9811831835
333	SLP(Crl.) 6652 of 2018	IIB	SURENDER SINGH VERSUS STATE OF HARYANA	CATEGORY: 1410 Against conviction under section 399 and 402 of IPC	Hon'ble Mr. Justice Madan B.Lokuri Hon'ble Mr. Justice C.Nagappan 13.08.2018	Irshad Ahmad 9.02.2011  9868620024
334	DNO.395 24 OF 2017	IIB	OM PRAKASH VERSUS STATE OF HARYANA	CATEGORY: 8888	14.05.2018	Nitin Kumar Thakur 18.09.2015  9313944141
335	Diary No. - 7014/201 8	IIB	Shankar @ Rinku Vs State of Haryana	CATEGORY: 1439 Against Conviction under section 302 of IPC	Hon'ble Mr. Justice S.A. Bobde Hon'ble Mr. Justice L. Nageswara Rao 3.07.2018	Manika Tripathy Pandey, Appointed date - 12-10-2017  9811831835
336	Diary No. - 26410/20 17	IIB	Vijay Kumar Vs State of Haryana	CATEGORY: 1439 Against conviction under sections 393, 397 and 302 read with section 34 of IPC	HON'BLE MR. JUSTICE R.K. AGRAWAL HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE Ready	Sudha Madhup Gupta, Appointed date - 25-09- 2013  9868579677
337	Diary No. -	IIB	Sandeep Vs The Director General	CATEGORY: 1418	HON'BLE MR. JUSTICE DEEPAK GUPTA	Nitin Kumar Thakur, Appointed date - 27-04-

	37322/2017		of Police Haryana		7.05.2018	2005 9313944141
338	Diary No. - 27673/2017	IIB	Ashok Kumar Vs The State of Haryana	CATEGORY: 8888	18.05.2018	Nitin Kumar Thakur, Appointed date - 30-03-2015 9313944141
339	Diary No. - 38720/2017	IIB	Sahabh Singh @ Sahbi and Anr. Vs State of Haryana	CATEGORY: 1414	7.05.2018	1. Nitin Kumar Thakur, Appointed date - 21-04-2015 9313944141
340	Diary No. - 37913/2017	IIB	Raj Kumar @ Raju Vs State of Haryana	CATEGORY: 8888	18.05.2018	Nitin Kumar Thakur, Appointed date - 12-06-2015 9313944141
341	SLP (Criminal) - 009718/2015	IIB	Shesh Karan Vs State of Haryana	CATEGORY: 1404 Against conviction under section 376 read with 506 of IPC	HON'BLE MR. JUSTICE DIPAK MISRA HON'BLE MR. JUSTICE SHIVA KIRTI SINGH 8.10.2018	1. Jai Shankar Agarwala, Appointed date - 21-07-2015. Col. Pahlad Singh Sharma, Appointed date - 01-09-2015 9871562025
342	SLP (Criminal) - 008679-008685/2015	IIB	C.B.I. Vs Sat Bhushan Jain	CATEGORY: 1405 The contesting respondent convicted u/s 420,468,471& 477A of IPC 1.Whether the High Court can reduce the sentence less than the	HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR HON'BLE MRS. JUSTICE R. BANUMATHI 16.07.2018	1. Laxmi Arvind, Appointed date - 21-11-2015 9910605059

				period of sentence prescribed u/s section 7,13(1)(d) of Prevention of Corruption Act r/w 420,467,468,471,477A of IPC		
343	SLP (Criminal) - 007996/2016	IIB	Santosh Devi Vs State of Haryana	CATEGORY: 1439 Against conviction under sections 450, 302,364, 201 read with Section 34 of IPC	HON'BLE MR. JUSTICE A.K. SIKRI HON'BLE MR. JUSTICE N.V. RAMANA 30.07.2018	1. Balraj Dewan, Appointed date - 06-09-2016  9717950643
344	SLP (Criminal) - 3958/2016	IIB	Dilbag Rai Vs State of Haryana & Ors.	CATEGORY: 1429 Issue related to quashing of FIR No.210 dated 21.6.2014 registered under Sections 406, 420, 467, 468, 471, 506 of IPC	HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR HON'BLE DR. JUSTICE D.Y. CHANDRACHUD 19.11.2018	1. Vijay Kumar, Appointed date - 06-09-2016 9958706587
345	SLP (Criminal) - 002832/2017	IIB	Sat Narain @ Santu and Narender Vs State of Haryana	CATEGORY: 1438 Against conviction under sections 379,398, 401 and 411 IPC	HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE HON'BLE MR. JUSTICE PRAFULLA C. PANT Ready	1. Naresh kumar, Appointed date - 20-12-2016  9313056556
346	Diary No. - 13841/2018	IIB	Bintu @ Bindu Vs State of Haryana	CATEGORY: 1439	Fresh Matter Defective	1. Jyotika kalra, Appointed date - 21-04-2017. Anjani Kumar Mishra, Appointed date - 26-04-2017  9213145580
347	Diary No. - 9054/2018	IIB	Ishwar Singh Vs State of Haryana	CATEGORY: 1427	HON'BLE THE CHIEF JUSTICE HON'BLE MR. JUSTICE A.M. KHANWILKAR HON'BLE DR. JUSTICE D.Y.	1. Nanita Sharma, Appointed date - 22-09-2017  9811779112

					CHANDRACHUD 28.01.2018	
348	Diary No. - 7638/201 8	IIB	Pardeep Kumar Vs State of Haryana	CATEGORY: 1439	Fresh Defective Matters	1. Rishi Malhotra, Appointed date - 16-11- 2017 9810110060
349	SLP(Crl.) No.9914/ 2017	IIB	Bhagwan Singh & Anr Vs. State of Haryana	CATEGORY: 1439 Against conviction under section 34 of IPC	HON'BLE MR. JUSTICE R.K. AGRAWAL HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE 25.02.2019	K. Sharda Devi  Appointed date - 28-04- 2014  9990880558
350	Criminal Appeal – 002252/2 010	IIB	Dalip Kumar & Anr Vs State of Punjab	CATEGORY: 1418 Issue relating to conviction under Section 302/201 read with Section 34 IPC	Hon'ble Mr. Justice Madan B. Lokur  Hon'ble Mr. Justice S.A. Bobde  ready matter	Susmita Lal, Appointed date - 05-06-2008 9899531380
351	Criminal Appeal – 001774/2 009	IIB	Prit Pal Singh Vs State of PUnjab	CATEGORY: 1418 Issue relating to conviction of the appellant under Section 302 of IPC	Hon'ble Mr. Justice J. Chelameswar  Hon'ble Mr. Justice R.K. Agrawal  Ready matter	B. Sridhar, Appointed date - 05-07-2008 9811701874
352	Criminal Appeal – 000693/2 010	IIB	Gurjant Singh Vs State of Punjab	CATEGORY: 1418 Issue relating to conviction under Section 302 IPC	Hon'ble Mr. Justice Harjit Singh Bedi Hon'ble Mr. Justice J. M. Panchal  Ready matter	Dipak Kumar Jena, Appointed date - 11-07- 2008 9810078350 9868264630

353	Criminal Appeal – 001076/2011	IIB	Sukhwinder Singh Vs State of Punjab	CATEGORY: 1418 Issue relating to conviction u/s 302 r/w 149 IPC.	Hon'ble Mr. Justice G.S. Singhvi Hon'ble Mr. Justice Asok Kumar Ganguli Ready matter	Vijay Panjwani, Appointed date – 03-12-2008 9871885906
354	Criminal Appeal – 1026/2010	IIB	Kartar Singh Vs State of Punjab	CATEGORY: 1418 Issue relating to conviction under Section 302 of IPC	Hon'ble Mr. Justice Markandey Katju  Hon'ble Mr. Justice A.K. Patnaik Ready matter	Rajiv Nanda, Appointed date – 07-10-2009 9810048686
355	Criminal Appeal – 000728/2010	IIB	Gurinder Singh @ Monti Vs State of Punjab	CATEGORY: 1418 Issue relating to conviction u/s.302/34 IPC	Hon'ble Mr. Justice V.S. Sirpurkar  Hon'ble Mr. Justice Mukundakam Sharma Ready matter	Ansar Ahmed Choudhary, Appointed date - 03-03-2009 9868157353
356	Criminal Appeal – 000586/2010	IIB	Harinder Singh @ Hira Vs State of Punjab	CATEGORY: 1418 Issue relating to conviction under Section 302 and 201 IPC	Hon'ble Mr. Justice Markandey Katju  Hon'ble Mr. Justice R.M. Lodha  Ready matter	Sushil Balwada, Appointed date - 07-07-2009 9810303906
357	Criminal Appeal – 1802/2010	IIB	Balbir Singh & Anr. Vs State of Punjab	CATEGORY: 1418 Issue relating to conviction under Section 148, 302/149,325/149 IPC,,	Hon'ble Mr. Justice G.S. Singhvi  Hon'ble Mr. Justice Sudhansu Jyoti Mukhopadhaya  Ready matter	Kamakshi S. mehwai, Appointed date – 25-08-2009 9810038724
358	Criminal	IIB	Ashwani Kumar &	CATEGORY: 1418	Hon'ble Mr. Justice D.K. Jain	

	Appeal – 000580/2 010		Anr. Vs State of Punjab	Issue relating to conviction under section 302 read with 34 of IPC	Hon'ble Mr. Justice T.S. Thakur  Ready matter	S.C. Patel, Appointed date – 24-08-2009  9213217064
359	Criminal Appeal – 002056/2 010	IIB	Inderjit Singh Vs State of Punjab	CATEGORY: 1418 Issue relating to conviction under section 302 IPC	Hon'ble Mr. Justice Markandey Katju Hon'ble Mrs. Justice Gyan Sudha Misra  Ready matter	Minakshi Vig, Appointed date – 02- 11-2009 9811132037
360	Criminal Appeal – 002152/2 010	IIB	Rajbir Singh Vs State of Punjab	CATEGORY: 1418 Issue relating to conviction under Section 302 IPC	Hon'ble Mr. Justice Markandey Katju  Hon'ble Mrs. Justice Gyan Sudha Misra  Ready matter	T. Mahipal, Appointed date – 29-01-2010 9810005376
361	Criminal Appeal – 001340/2 010	IIB	Hardip Singh & Anr. Vs State of Punjab	CATEGORY: 1418 Issue relating to conviction under section 302 IPC	Hon'ble Mr. Justice Aftab Alam  Hon'ble Mr. Justice R. M. Lodha  Ready matter	V.P. Appan, Appointed date – 04-02-2010 9911125599
362	Criminal Appeal – 001075/2 011	IIB	Dara Singh Vs State of Punjab	CATEGORY: 1414 Issue relating to conviction of the appellant under Section 15 of NDPS Act	Hon'ble Mr. Justice Harjit Singh Bedi Hon'ble Mr. Justice Chandramauli Kr. Prasad  Ready matter	B.Sunita Rao, Appointed date - 03-08- 2010 9811151499

363	Criminal Appeal – 001313/2009	IIB	State of Punjab Vs Santokh Singh	CATEGORY: 1425 Issue relating to the acquittal of the respondent under Section 5 of TADA Act, 1987	Hon'ble Mr. Justice Markandey Katju  Hon'ble Mr. Justice Asok Kumar Ganguly  Ready matt	Shipra Ghose, Appointed date - 16-07-2010 9810371533
364	Criminal Appeal – 001465/2011	IIB	Kishore & Ors Vs State of Punjab	CATEGORY: 1418 Issue relating to conviction under Section 148/460/149 of IPC	Hon'ble Mr. Justice Markandey Katju Hon'ble Mr. Justice Chandramauli Kr. Prasad Ready matter	Asha Gopalan Nair, Appointed date – 30-09-2010 9810348981
365	Criminal Appeal – 001803/2011	IIB	Mukesh Kumar Vs The State of Punjab	CATEGORY: 1418 Issue relating to conviction under Section 302 of IPC	Hon'ble Mr. Justice Aftab Alam and Hon'ble Mr. Justice R.M. Lodha Ready matter	Vijay Kumar, Appointed date - 26-02-2011 9958706587
366	Criminal Appeal – 002322/2011	IIB	State of Punjab Vs Amrik Singh	CATEGORY: 1418 Issue relating to acquittal of the respondent under Section 304 of IPC	Hon'ble Mr. Justice R. M. Lodha and Hon'ble Mr. Justice H. L. Gokhale Ready matter	Manjusha Wadhwa, Appointed date - 02-12-2011. Richa Kapoor, Appointed date – 04-03-2017 9811124478
367	Criminal Appeal No. 283 of 2011	IIB	Parminder Kaur @ P.P. Kaur @ Soni Vs. State of Punjab	CATEGORY: 1410 Issue relating to conviction under Section 366 A IPC	Hon'ble Mr. Justice V.S. Sirpurkar and Hon'ble Mr. Justice T.S. Thakur  Ready matter	Mr. Dushyant Parashar, Advocate date 03-2-2018 9817321368
368	Criminal Appeal	IIB	Mohan Lal Vs. State of Punjab	CATEGORY: 1414 Issue relating to conviction under	Hon'ble Mr. Justice Dalveer Bhandari and	Mr. Chanchal Kumar Ganuli, Advocate

	No. 1880 of 2011			Section 18 of NDPS Act	Hon'ble Mr. Justice Deepak Verma  Ready matter	appointed date 07/07/2009 9811192770
369	Criminal Appeal No. 60 of 2011	IIB	Surinder Kaur Vs. State of Punjab	CATEGORY: 1418 Issue relating to conviction under section 302/34	Hon'ble Mr. Justice P. Sathasivam and Hon'ble Mr. Justice B. S. Chauhan  Ready matter	Ms. Meenakshi Viz Advocate appointed dated 29.9.2009 9811132037
370	D.38209/2017	IIB	GURCHARAN SINGH VS. STATE OF PUNJAB AND ANR.	CATEGORY: 8888  MATTER IS AT DEFECTIVE STAGE	OFFICE REPORT ON DEFAULT IS TO BE LISTED BEFORE HON'BLE JUDGE IN CHAMBERS 07.05.2018	MR. NITIN KUMAR THAKUR, ADVOCATE  20.08.2014 9313944141
371	SLP(CRL) NO. 5608-10 / 2014	IIB	KIRTAN SINGH VS. SUKHDEV SINGH AND ORS.	CATEGORY: 1418  AGAINST ACQUITTAL ( SECTIONS 148,302 READ WITH SECTION 149 IPC )	HON'BLE MR. JUSTICE MADAN B. LOKUR HON'BLE MR. JUSTICE KURIAN JOSEPH  18.05.2018	MRS. LAXMI ARVIND, ADVOCATE FOR RESPONDENT NO. 1 IN SLP(CRL.) NO. 5610 OF 2014.  15.10.2014 011-23387292
372	SLP(CRL) NO. 3898/2017	IIB	GURDHIAN SINGH VS. STATE OF PUNJAB	CATEGORY: 1438  Issue relating to conviction under Section 306 IPC	HON'BLE MR. JUSTICE N.V.RAMANA HON'BLE MR. JUSTICE PRAFULLA C. PANT OFFICE REPORT ON DEFAULT IS TO BE LISTED BEFORE HON'BLE JUDGE IN CHAMBERS	MS. NANITA SHARMA, ADVOCATE  22.03.2016 8010651475



					07.05.2018	
373	SLP(CRL) NO.5264 /2016	IIB	UNION OF INDIA AND ORS. VS. H.C. SUKHWINDER SINGH	CATEGORY: 1426  ISSUE RELATED TO AGAINST THE CONVICTION	HON'BLE MR. JUSTICE S. A. BOBDE  HON'BLE MR. JUSTICE ASHOK BHUSHAN  27.07.2018	MRS. NIDHI, ADVOCATE  06.03.2017 01123381257
374	SLP(CRL) NO.4984 /2017	IIB	NIRMAL SINGH VS. STATE OF PUNJAB	CATEGORY: 1414  Issue relating to conviction under section 18 of the NDPS Act	HON'BLE MR. JUSTICE A.K. SIKRI  HON'BLE MR. JUSTICE ASHOK BHUSHAN  18.05.2018	MR. GOPAL PRASAD , ADVOCATE  20.05.2016 9810009087
375	SLP(CRL) NO. 8840- 41/2017	IIB	SEWAK SINGH VS. STATE OF PUNJAB	CATEGORY: 1414  Against conviction under section 15 of the Narcotic Drugs and Psychotropic Substances Act 1985.	HON'BLE MR. JUSTICE R.K. AGRAWAL  HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE  18.05.2018	MR. JOGY SCARIA, ADVOCATE  06.03.2017 9953001696
376	SLP(CRL) NO.9416 /2017	IIB	JASOBANTA SAHU VS. STATE OF ORISSA	CATEGORY: 1439  Issue relating to conviction under Section 302 IPC	HON'BLE MR. JUSTICE S.A.BOBDE  HON'BLE MR. JUSTICE L. NAGESWARA RAO  18.05.2018	MS. VANITA MEHTA, ADVOCATE  27.01.2016 9818009152
377	SLP(CRL)	IIB	RAMESH	CATEGORY: 1439	HON'BLE MR. JUSTICE R.K.	MS. BHARTI TYAGI,

	NO. 8843/201 7		KUMAR VS. STATE OF PUNJAB	Issue related to conviction under Section 302 IPC	AGRAWAL  HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE  14.05.2018	ADVOCATE  06.09.2016 01123388410
378	SLP(CRL) . NO. 5086/201 6	IIB	STATE OF PUNJAB AND ORS. VS. VIJAY KUMAR	CATEGORY: 1418  issue related for against the quashing of the impugned order dated 05.12.2013	HON'BLE MR. JUSTICE A.K. SIKRI  HON'BLE MR. JUSTICE N.V. RAMANA 18.05.2018	MRS. MANJEET CHAWLA, ADVOCATE  29.06.2017 9811070099
379	SLP(CRL) . NO. 1928/201 5	IIB	STATE OF PUNJAB VS. GURDEEP SINGH	CATEGORY: 1418  Against reduction of sentence under section 307 of IPC	HON'BLE MR. JUSTICE N.V. RAMANA  HON'BLE MR. JUSTICE AMITAVA ROY 17.05.2018	MR. RANBIR YADAV, ADVOCATE  20.12.2017 9868472079
380	SLP(CRL) NO.6338 /2015	IIB	RAM NIWAS VS. STATE OF PUNJAB	CATEGORY: 1414  Issue relating to conviction under section 15 of the NDPS Act, 1985	HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR  HON'BLE MR. JUSTICE V. GOPALA GOWDA  HON'BLE MR. JUSTICE ARUN MISHRA  TAGGED WITH CRIMINAL APPEAL NO. 152 OF 2013	MRS. K. SARADA DEVI, ADVOCATE  28.04.2015 9990880558
381	SLP(CRL) . DIARY NO.1840 9/2017	IIB	DEV GOSWAMI VS. USHA SHARMA	CATEGORY: 1704  Whether the Courts below were justified in holding that no	HON'BLE MR. JUSTICE KURIAN JOSEPH  HON'BLE MRS. JUSTICE R.	MS. E.R. SUMATHY, ADVOCATE  15.09.2015

				contempt is made out. (COCP No. 1373 of 2015) Sections 10-12 of Contempt of Courts Act, 1971	BANUMATHI 03.07.2018	9999009216
382	SLP(CRL) NO.9816 /2017	IIB	SURINDER KUMAR KHANNA VS. INTELLIGENCE OFFICER , DIRECTOR OF REVENUE INTELLIGENCE	CATEGORY: 1414 Issue relating to conviction under section 29 of NDPS Act	HON'BLE MR. JUSTICE R.K. AGRAWAL  HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE  04.07.2018	MR. PAHLAD SINGH SHARMA, ADVOCATE  22.09.2017 9871562025
383	Criminal Appeal No. 777/2015	IIB	State of Punjab VS Bhupal Man Damai @ Yusuf Nepali & Anr.	CATEGORY: 1426 Against the setting Aside the Convictions U/S 302, 307, 363, 342, 467, 506, R/W 120Bof IPC and U/S 4 of anti hijacking, 1982	HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN  Matter not ready, but already in Weekly list	Urmila Sirur Appointed date 23.12.2017  9810055994
384	Crl. Appeal No. 545 of 2018	IIB	Bahadur T.Vaghela Vs. State of Gujarat	Category : 1403 Issued Related To The Conviction Confirmed By The High Court U/S 498-A and 302	Hon'ble Mr. Justice R.K. Agrawal Hon'ble Mr. Justice Abhay Manohar Sapre  List before Ld. Registrar Court on 27.07.2018	Mr. Naresh Kumar M-9810419298 19.11.2008
385	Crl.Appeal No. 206 of 2012	IIB	Mer Jiva Ranwal Keshwala Vs. State of Gujarat	Category : 1418 Issue Related To Conviction For Offence Punishable U/S 302, 323 and 506(2) Of IPC	Hon'ble Mr. Justice H.L. Dattu Hon'ble Mr. Justice Chandramauli Kr. Prasad Ready for listing	Mr. Gp. Capt. Karan Singh Bhati M-9811168948 15.09.2011
386	Crl.Appeal No. 946	IIB	Sunilbhai Dhahiya Kharva	Category : 1417	Hon'ble Mr. Justice Aftab Alam	Mr. Sandeep Narain M-9818149549

	of 2012		Vs. State of Gujarat	Whether the conviction of the Petitioner can be upheld on the basis of the testimony of a minor victim alone?	Hon'ble Mr. Justice H.L. Gokhale Ready for listing	06.10.2010
387	Crl Appeal No. 2199-2200 of 2017	IIB	Jalimsingh Musaisingh Rajput Vs. State of Gujarat & Anr.	Category : 1427 Issue related to conviction under section 302	Hon'ble Mr. Justice Arun Mishra Hon'ble Mr. Justice Mohan M. Shantanagouda  List before Ld. Registrar Court on 16.02.2018	Ms. Richa Kapoor M-9810400407 15.04.2017
388	Crl.A.No. 1179 of 2012	IIB	Narendrasingh Keshubhai Zala Vs. State of Gujarat	Category : 1418 Issue related to conviction under section 302 IPC	Hon'ble Mr. Justice A.K. Sikri Hon'ble Mr. Justice Ashok Bhusha  List before Hon'ble Court on 03.07.2018	Mr. Ravi Prakash Mehrotra M-9810124642 28.06.2017
389	Crl.A.No. 1009 of 2008	IIB	Samantbhai N. Parmar Vs. State of Gujarat	Category : 1418 Issue related to under section 302, 498A IPC – against conviction	Hon'ble Mr. Justice Ashok Bhan Hon'ble Mr. Justice V.S. Sirpurkar  List before Hon'ble Court on 02.05.2018	MR. S. C. Patel M-9213217064 14.03.2008
390	Crl.A.No. 504 of 2012	IIB	Ibrahim Isamail Bhat Vs. State of Gujarat	Category : 1418 Issue related to conviction under section 302 IPC	Hon'ble Mr. Justice Altamas Kabir Hon'ble Mr. Justice Surinder Singh Nijjar  Ready for listing	Mr. Pukhrambam Ramesh Kumar M-9811851800 19.08.2011
391	Crl.A.No. 1359-1361 of	IIB	State of Gujarat Vs. Anwar Osman Sumbhaniya etc.	Category : 1425 Issue related conviction under	Hon'ble Mr. Justice R.K. Agrawal Hon'ble Mr. Justice Abhay	Ms. Nidhi M-9810987418 29.7.2013

	2007			section 121, 121 (A) IPC	Manohar Sapra Ready for listing	
392	Crl.A.No. 2426 of 2009	IIB	Mohan Mandubhai Patel Vs. State of Gujarat	Category : 1418 Issue Related To Conviction Which Is Confirmed By The High Court For The Offence Punishable U/S 302 Of Ipc	Hon'ble Mr. Justice V.S. Sirpurkar Hon'ble Dr. Justice Mukundakam Sharma Ready for listing	Ms. C. K. Sucharita M-9810469738 25.03.2009
393	Crl.A. No. 517 of 2013	IIB	Rakesh Mansingh Gant Vs. State of Gujarat	Category : 1418 Issue related to conviction which is confirmed by the high court for a offence punishable u/s section 302 of ipc.	Hon'ble The Chief Justice Hon'ble Mr. Justice A.K. Sikri Hon'ble Mrs. Justice R. Banumath Ready for listing	Ms. Rachna Joshi Issar M-9910127323 14.05.2009
394	Crl.A.No. 1926/2011	IIB	Prabhatbhai Attabhai Vs. State of Gujarat	Category : 1418 Issue related to the conviction for the offence punishable u/s 302 of ipc.	Hon'ble Dr. Justice B.S. Chauhan Hon'ble Mr. Justice H.L. Gokhale Ready for listing	Ms. Aishwarya Bhati M-9350852003 25.04.2011
395	Crl.A.No. 212 of 2012	IIB	Mitesh @ Tino Vihaji Vaghela Vs. State of Gujarat	Category : 1418 Issue Related To Conviction For Offence Punishable U/S 302 Of Ipc	Hon'ble Mr. Justice Altamas Kabir Hon'ble Mr. Justice J. Chelameswar Ready for listing	Mr. Balraj Dewan M-9717950643 30.09.2009
396	Crl.A.No. 599 of 2012	IIB	Ahir Bhimjibhai Desurbhai Kuvadiah & Anr. Vs. State of	Category : 1418 Whether the High Court was right in confirming the conviction of the petitioners when there is no	Hon'ble Mr. Justice P. Sathasivam Hon'ble Mr. Justice J. Chelameswar	Mr. K. Rajeev M-9711224682 O-23382873 29.11.2011

			Gujarat	evidence to connect them with the crime?	Ready for listing	
397	Crl.A.No. 1941 of 2011	IIB	Pradeep Parasnath Varma Vs. State of Gujarat	Category : 1414 Issue Related To Conviction For A Offence Punishable U/S 17 (B) Of Ndps Act, 1985	Hon'ble Mr. Justice Aftab Alam Hon'ble Mrs. Justice Ranjana Prakash Desai  Ready for listing	Mr. Narendra Kumar M-9811333948 09.02.2011
398	Crl.A.No. 731 of 2012	IIB	Shishil @ Guddu Vs. State of Gujarat	Category : 1418 Whether the Hon'ble High Court has erred in law and facts while upholding the petitioner as guilty of offence of murder.	Hon'ble The Chief Justice Hon'ble Mr. Justice Sudhansu Jyoti Mukhopadhaya Hon'ble Mr. Justice A.K. Sikri  Ready for listing	Mr. Rajiv Nanda M-9810048686 12.10.2011
399	Crl.A.No. 1266 of 2014	IIB	Nandkumar @ Nandu Manilal Mudaliar Vs. State of Gujarat	Category : 1418 Issue related to conviction under section 302 and 504 IPC	Hon'ble Dr. Justice B.S. Chauhan Hon'ble Mr. Justice M.Y. Eqbal  Ready for listing	Mr. Mithilesh Kumar Singh M-9868040314 19.02.2013
400	Crl.A.No. 1879 of 2014	IIB	Mohd Yunis Gulam Hyder Shaikh Vs. State of Gujarat	Category : 1418 Issue related to conviction under sections 300 and 302 IPC	Hon'ble Mr. Justice Vikramajit Sen Hon'ble Mr. Justice R.K. Agrawal  Ready for listing	Mr.Gp. Capt. Karan Singh Bhati M-9811168948 22.01.2014
401	Crl.A.No. 33 of 2016	IIB	Kalpesh @ Akshay Khenchandjoitaram Panchal Vs. State of Gujarat	Category : 1439 Issue related to conviction under sections 302,392 read with section 34 of the IPC and under section	Hon'ble Mr. Justice Pinaki Chandra Ghose Hon'ble Mr. Justice Amitava Roy	Ms. Minakshi Vij M-9811132037 25.10.2015

				392, 411 IPC	Ready for listing	
402	Crl.A.No. 365 of 2017	IIB	Sityabhai Ramubhai Kunwrar Vs. State of Gujarat	Category : 1439 Issue related to conviction under section 302 & 201 IPC	Hon'ble Mr. Justice J. Chelameswar Hon'ble Mr. Justice S. Abdul Nazeer  Ready for listing	Mr. S. Mahendran M-9871136190 03.02.2017
403	Crl.A.No. 880 of 2009	IIB	Nagji Odhavji Kumbhar & Kantilal Odhavji Vs. State of Gujarat	Category : 1418 Issue related to conviction under section 302, 324 IPC	Hon'ble Mr. Justice Altamas Kabir Hon'ble Mr. Justice B.Sude Rshan Reddy  Ready for listing	Mr. Ravi Prakash Mehrotra M-9810124642 12.04.2017
404	Crl.A.No. 1151-52 /2015	IIB	State of Gujarat Vs. Patel Atulbhai Manilal Etc.	Category : 1404 Issue related to acquittal under section 376	Hon'ble Mr. Justice Ranjan Gogoi Hon'ble Mr. Justice Prafulla C. Pant  Ready for listing	Mr. Gopal Prasad M-9810009087 13.04.2015
405	Crl. A. No. 481 of 2017	IIB	Parbotbhai Rajabhai Ahir Vs. State of Gujarat	Category : 1403 Whether the Division Bench of the High Court was not under legal obligation to re-appreciate the testimonies and evidence brought on record by the prosecution before confirming the conviction and sentence as passed by the court of Additional Sessions Judge in a case of 302, IPC?	Hon'ble Mr. Justice Pinaki Chandra Ghose Hon'ble Mr. Justice Rohinton Fali Narima  Ready for listing	Mr. Vijay Kumar M-9958706587 07.08.2015
406	Crl. A. No. 97 of 2018	IIB	Kashinath Lingraj Pradhan & ors. Vs. State of	Category : 1439 Whether the High Court was right	Hon'ble Mr. Justice A.K. Sikri Hon'ble Mr. Justice Ashok Bhushan	Mr. Manika Tripathy Pandey  M-9811130947

			Gujarat	in up holding the order of conviction	List before Ld. Registrar Court on 04.07.2018	18.05.2017
407	Crl. A. No. 1899 of 2017	IIB	Dineshbhai Jayantibhai Tadvi Vs. State of Gujarat	Category : 1439 Issue related to conviction under section 302	Hon'ble Mr. Justice J. Chelameswar Hon'ble Mr. Justice S. Abdul Nazeer  Ready for listing	Mr. B. Sridhar M-9811701874 11.10.2017
408	Crl. A. No. 696 of 2015	IIB	Maheshbhai Ishwarlal Nai Vs. State of Gujarat	Category : 1418 Issue related to conviction under section 302 of IPC	Hon'ble Mr. Justice Madan B. Lokur Hon'ble Mr. Justice Deepak Gupta  Ready for listing	Ms. Minakshi Vij M-9811132037 20.01.2014

409	CRIMINAL APPEAL NO. 1621/2009	II-C	<b>TAMIL NADU</b> THIMMARAYAPPA vs. THE STATE OF TAMIL NADU HOME DEPARTMENT DEPUTY INSPECTOR GENERAL	1418 – Appellant challenges the conviction for an offence punishable under Section 302 IPC	HON'BLE MR. JUSTICE R.V. RAVEENDRAN AND HON'BLE MR. JUSTICE B. SUDERSHAN REDDY	MS. RAKHI RAY(SCLSC) 6TH FEBRUARY, 2009, 9868123374
410	CRIMINAL APPEAL NO. 1373/2010	II-C	MUTHU @ MUTHUPIYAN vs. STATE OF T.NADU TR.ATTAYAMPATT I P.S.	1418 – Appellant challenges the conviction for an offence punishable under Section 302 IPC	HON'BLE MR. JUSTICE ALTAMAS KABIR AND HON'BLE MR. JUSTICE A.K. PATNAIK	MR. R.V. KAMESHWARAN, 8TH AUGUST, 2008, 9810052313



411	CRIMINAL APPEAL NO. 900/2010	II-C	SHANMUGAM vs. STATE OF T.NADU TR.INSF. OF POLICE	1418 – Appellant challenges the conviction for an offence punishable under Section 302 IPC and under Sections 224 r/w 511 of I.P.C.	HON'BLE MR. JUSTICE V.S. SIRPURKAR AND HON'BLE DR. JUSTICE B.S. CHAUHAN	MR. V. RAMASUBRAMANIAN, 6TH MAY, 2009, 011-23385809
412	CRIMINAL APPEAL NO. 1060/2011	II-C	CHANDRAN vs. STATE OF T.NADU	1418 – Appellant challenges the conviction for an offence punishable under Section 374(2) of the Code of Criminal Procedure	HON'BLE MR. JUSTICE HARJIT SINGH BEDI AND HON'BLE MRS. JUSTICE GYAN SUDHA MISRA	MR. SHIV RAM SHARMA, 13TH JULY, 2010 9873825708
413	CRIMINAL APPEAL NO. 1891/2010	II-C	ELUMALAI vs. STATE REP. BY INSPECTOR OF POLICE	1418 – Appellant challenges the conviction for an offence punishable under Sections 302, 307 r/w. 34 of I.P.C.	HON'BLE MR. JUSTICE R.V. RAVEENDRAN AND HON'BLE MR. JUSTICE B. SUDERSHAN REDDY	MR. NARENDRA KUMAR VERMA, 2ND JULY, 2010 9910088632
414	CRIMINAL APPEAL NO. 161/2010	II-C	M.KARIAPPA vs. THE STATE OF TAMIL NADU	1418 – Appellant challenges the conviction for an offence punishable under Section 302 of I.P.C.	HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE AND HON'BLE MR. JUSTICE R.K. AGRAWAL	MR. S. MAHENDRAN, 5TH OCTOBER, 2009, 9871136190
415	CRIMINAL APPEAL NO. 1296/2011	II-C	SIVANADAM vs. THE STATE OF TAMIL NADU	1418 – Appellant challenges the conviction for an offence punishable under Section 302 IPC	HON'BLE MR. JUSTICE R.V. RAVEENDRAN AND HON'BLE MR. JUSTICE B. SUDERSHAN REDDY	MR. NARESH BAKSHI, 12TH JANUARY, 2010, 9818381152
416	CRIMINAL APPEAL NO. 1570/2011	II-C	SHANKAR vs. THE STATE OF TAMIL NADU	1418 – Appellant challenges the conviction for an offence punishable under Section 302 IPC	HON'BLE MR. JUSTICE P. SATHASIVAM AND HON'BLE MR. JUSTICE RANJAN GOGOI	GP. CAPT. KARAN SINGH BHATI, 22ND FEBRUARY, 2011, 9811168948
417	CRIMINAL APPEAL NO. 1457/2011	II-C	THOMAS vs. THE STATE OF TAMIL NADU	1418 – Appellant challenges the conviction for an offence punishable under Section 302 IPC r/w Section 34 of I.P.C.	HON'BLE MR. JUSTICE MARKANDEY KATJU AND HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD	MR. BALAJI SRINIVASAN(SCLSC), 28TH OCTOBER, 2009, 9868120258
418	CRIMINAL APPEAL NO. 975/2011	II-C	MOORTHY vs. STATE OF T.NADU	1418 – Appellant challenges the conviction for an offence punishable under Sections 302 and 201 IPC	HON'BLE MR. JUSTICE V.S. SIRPURKAR AND HON'BLE MR. JUSTICE T.S. THAKUR	MS. T. ANAMIKA, 2ND DECEMBER, 2010, 9999717175
419	CRIMINAL APPEAL NO. 2004/2011	II-C	BALU @ BALASUBRAMANIA N vs. THE STATE OF TAMIL NADU	1418 – Appellant challenges the conviction for an offence punishable under Section 302 and 394 r/w 397 of I.P.C.	HON'BLE MR. JUSTICE B.S. CHAUHAN AND HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR	MR. SHAKEEL AHMED, 08TH DECEMBER, 2010, 9899794839

420	CRIMINAL APPEAL NO. 1212/2011	II-C	GANGARAM vs. THE STATE OF MADHYA PRADESH	1418 – Appellant challenges the conviction for an offence punishable under Section 302 IPC r/w Section 34 of I.P.C.	HON'BLE MR. JUSTICE DEEPAK VERMA AND HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA	MS. N. ANNAPOORANI, 09TH FEBRUARY, 2011, 9810165468
421	CRIMINAL APPEAL NO. 1630/2011	II-C	DEIVENDRAN vs. THE STATE OF TAMIL NADU	1418 – Appellant challenges the conviction for an offence punishable under Section 302 IPC r/w 34 I.P.C.	HON'BLE MR. JUSTICE P. SATHASIVAM AND HON'BLE MR. JUSTICE B.S. CHAUHAN	MR. PARMANAND PANDEY, 15TH FEBRUARY, 2011, 9868553507
422	CRIMINAL APPEAL NO. 1317/2012	II-C	SIVASANKAR vs. THE STATE OF TAMIL NADU	1418 – Appellant challenges the conviction for an offence punishable under Section 302 IPC	HON'BLE MR. JUSTICE A.K. PATNAIK AND HON'BLE MR. JUSTICE A.K. SIKRI	MR. VIJAY KUMAR, 22ND MARCH, 2012, 011- 23070012
423	CRIMINAL APPEAL NO. 1800/2012	II-C	V. VAIRAVAN vs. THE STATE OF TAMIL NADU	1418 – Appellant challenges the conviction for an offence punishable under Section 302 IPC	HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN AND HON'BLE MR. JUSTICE DIPAK MISRA	MR. A. VENAYAGAM BALAN, 12TH MARCH, 2012 9873874363
424	CRIMINAL APPEAL NOS. 585-588/2012	II-C	INTELLIGENCE OFFICER vs. ABDUL SALEEM RASITTU	1414 – Appeal against the conviction and sentence under NDPS Act	HON'BLE MR. JUSTICE H.L. DATTU AND HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD	MR. VIJAY KUMAR(SCLSC), 18TH NOVEMBER, 2014, VAKALATNAMA AWAITED 9958706587
425	CRIMINAL APPEAL NO. 1392/2012	II-C	JEEVA @ JEEVANATHAM vs. THE STATE OF TAMIL NADU	1418 – Appellant challenges the conviction for an offence punishable under Sections 397 and 401 of Cr.P.C.	HON'BLE MR. JUSTICE H.L. DATTU AND HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD	MR. SHUVODEEP ROY, 5TH JULY, 2011, 9818182688

426	CRIMINAL APPEAL NO. 1641/2012	II-C	KANNAN vs. THE STATE OF TAMIL NADU	1418 – Appellant challenges the conviction for an offence punishable under Sections 364, 302 and 201 IPC	HON'BLE MR. JUSTICE A.K. PATNAIK AND HON'BLE MR. JUSTICE H.L. GOKHALE	MR. BALRAJ DEWAN, 08TH JULY, 2015, 9582098620
427	CRIMINAL APPEAL NO. 1385/2014	II-C	KOLAPANDI DURAISAMY vs. THE STATE OF TAMIL NADU	1418 – Appellant challenges the conviction for an offence punishable under Sections 302 and 404 IPC	HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADAYA AND HON'BLE MR. JUSTICE RANJAN GOGOI	MR. VIVEK GUPTA, 06TH SEPTEMBER, 2013, 9871065420
428	CRIMINAL APPEAL NO. 1462/2014	II-C	KOLAPANDI DURAISAMY vs. THE STATE OF TAMIL NADU	1418 – Appellant challenges the conviction for an offence punishable under Sections 302 and 392 IPC	HON'BLE MR. JUSTICE H.L. DATTU MUKHOPADAYA AND HON'BLE MR. JUSTICE ARUN MISHRA	MR. B. SRIDHAR, 21ST AUGUST, 2013, 9811701874
429	CRIMINAL APPEAL NO. 896/2012	II-C	LAKSHMANAN vs. THE STATE OF TAMIL NADU	1418 – Appellant challenges the conviction for an offence punishable under Sections 302 r/w S.34 IPC	HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE AND HON'BLE MR. JUSTICE AMITAVA ROY	Mrs. NANITA SHARMA, 11TH AUGUST, 2014, 011-23381100
430	CRIMINAL APPEAL NO. 1108/2012	II-C	JOTHIMANI vs. THE STATE OF TAMIL NADU	1418 – Appellant challenges the conviction for an offence punishable under Sections 302 IPC	HON'BLE MR. JUSTICE P. SATHASIVAM AND HON'BLE MR. JUSTICE RANJAN GOGOI	MS. N. ANNAPOORANI, 11TH JANUARY, 2012, 9810363045
431	CRIMINAL APPEAL NO. 2418/2010	II-C	C.VILVANATHAN vs. THE STATE OF TAMIL NADU	1418 – Appellant challenges the conviction for an offence punishable under Section 302 IPC	HON'BLE MR. JUSTICE AFTAB ALAM AND HON'BLE MR. JUSTICE R.M. LODHA	MS. SANGEETA KUMAR, 29TH OCTOBER, 2010, 9211386523

432	CRIMINAL APPEAL NO. 468/2013	II-C	KATHIRESAN SAMIAR vs. THE STATE OF TAMIL NADU	1418 – Appellant challenges the conviction for an offence punishable under Sections 120-B r/w 302 IPC and 302 r/w 109 IPC	HON'BLE MR. JUSTICE AFTAB ALAM AND HON'BLE MR. JUSTICE R.M. LODHA	MS. SANGEETA KUMAR, 29TH OCTOBER, 2010, 9211386523
433	CRIMINAL APPEAL NO. 1747/2009	II-C	KARUPPASAMY CONVICT NO. 14511 vs. THE STATE OF TAMIL NADU	1418 – Appellant challenges the conviction for an offence punishable under Sections 448, 506(iii), 302 and 324 I.P.C.	HON'BLE THE CHIEF JUSTICE AND HON'BLE MR. JUSTICE A.K. SIKRI	MR. B. SRIDHAR, 18TH AUGUST, 2009, 011-23381009
434	CRIMINAL APPEAL NO. 502/2013	II-C	MURUGAN @ THAKKADI MURUGAN vs. THE STATE OF TAMIL NADU	1418 – Appellant challenges the conviction for an offence punishable under Sections 302 and 201 I.P.C.	HON'BLE MR. JUSTICE T.S. THAKUR AND HON'BLE MR. JUSTICE GYAN SUDHA MISRA	MR. DIPAK KUMAR JENA 28TH FEBRUARY, 2011, 9810078350
435	CRIMINAL APPEAL NO. 906-12/17	II-C	STATE REPRESENTED BY SUPREINTENDENT OF POLICE V/S J DURAIMUNUSWAMY ETC ETC. KARNATAKA	1405- Appellant challenges the judgement and order of the High Court Passed in Revision no. 197-202/14	HON'BLE MR. JUSTICE J. CHELAMEWAR AND HON'BLE MR. JUSTICE ABDUL NAZEER	MR. DINESH KUMAR GARG 02th May, 2017 9810273788

436	CRL APPEAL NO, 1473- 1474 OF 2017	II-C	Irappa Siddappa Murganavar Versus The State of Karnataka	1401: Challenging High Court's order for confirming the death sentence pronounced by the trial court for the offence punishable under 364,366A,201 and Sec 376 of the IPC	Hon'ble Mr. Justice CJI,Hon'ble Mr. Justice Kurian Joseph and Hon'ble Mr. Justice Amitava Roy Ready	Mr. Gaurav Aggarwal Adv. 11.7.2017 9811284039 29218812
437	CRL APPEAL NO,686 OF 2015	II-C	M.R.Jafrulla Versus Khadarkhan & Anr	1429: Challenging High Court's order for quashing of the proceedings pending on the file of the trial court	Hon'ble Mr. Justice Vikramajit Sen and ,Hon'ble Mr. Justice Abhay Manohar Sapre - Ready	Ms.A.Sumathi,Adv. 16.8.2014 9810912370
438	CRL.APPEAL NO.1265 OF 2012	II-C	T.G.Rishnamurthy Versus State Of Karnataka & Ors.	1418:Challenging High Court's order for convicting the petitioner and sentenced to imprisonment for life for the offence punishable under section 143,148,447,326,307 and 302 r/w 149 IPC	Hon'ble Mr. Justice H.L.Dattu Hon'ble Mr. Justice Chandramauli Kr. Prasad – Ready	Dr. Aman Hingorani,Advocate 13.1.2012 9810006829
439	CRL.APPEAL NO.573 OF 2016	II-C	Lachma S/O Chandyanika & Anr.Versus State Of Karnataka	1420: Challenging High Court's order for convicting the appellants and sentenced to life imprisonment for the offence punishable under Section 302 r/w section 34 of IPC	Hon'ble Mr. Justice Jagdish Singh Khehar and Hon'ble Mr. Justice Arun Mishra-Ready	Mr Vijay Kumar,Advocate.116.3.20 16 9211386523,23070012---

440	CRL APPEAL NO.1697 OF 2011	II-C	Rambora @ Ramaboraiah & Anr.Versus State Of Karnataka	1420: Challenging High Court's order for convicting the appellatant for offence punishable under the provision of Section 302 of IPC and sentenced to imprisonment for life.	Hon'ble Mr. Justice Jagjit Singh Bedi Hon'ble Mrs. Justice Gyan Sudha Misra. Ready	Mr.Krishna Pal Singh,Advocate 31.3.2010 9213950080
441	CRL.APPEAL NO.885 OF 2010	II-C	Prakash Versus State Of Karnataka	1418: Challenging High Court's order for reversing the acquittal order of the trial court and convicted under Section 324 of IPC and sentenced to undergo R.I. For a period of six months	Hon'ble Mr.Justice D.K.Jain and Hon'ble Mr. Justice C.K.Prasad- Ready	MR. VISHNU SHARMA ADV. 16.2.2009 9811111454
442	CRL.APPEAL NO..667-669 OF 2010	II-C	Nadeem@Madeem Pasha & Ors. Versus State Of Karnataka	1418:Challenging High Court's order for confirming the conviction of the appellatant for offence punishable under the provision of Section 302 r/w Section 149 of IPC and sentenced to imprisonment for life.	Hon'ble Mr.Justice Sudhansu Jyoti Mukhopadhyia Hon'ble Mr. Justice S.A. Bobde Ready	Mr.Shakeel Ahmed,Advocate 31.3.2009 23385122
443	CRL APPEAL NO. 193/2018@D. 17385/2017	II-C	Suresh v/s THE STATE OF KARNATAKA	1420: Challenging High Court's order for setting aside the acquittal order passed by the trial court for the offence punishable under Section 302 IPC	Hon'ble Mr. Justice Rohinton Fali Nariman, Hon'ble Mr. Justice Navin Sinha Not Ready	MR. A. VENAYAGAM BALAN, 07TH JUNE, 2017 9873874363
444	CRL 134-135 OF 2018	II-C	Murugesham@ muruga Versus State Of Karnataka	1401: Challenging High Court's order for confirming the deathsentency for offence punishable under the provision of Section 302 of IPC and sentenced to imprisonment for life. - Ready	Hon'ble The Chief Justice., Hon'ble Mr. Justice A.M.Khanwilkar, Hon'ble Dr. Justice D.Y. Chandrachud Ready	Mr Gaurav Aggarwal,Advocate 18.12.2017--9811284039

445	CRL A.NO.1697 OF 2011	II-C	Rambora @ Ramaboraiah& Anr. Versus State Of Karnataka	1420: Challenging High Court's order for reversing the order of acquittal and convicting the appellants for offence punishable under Section 302 IPC and are sentenced to imprisonment for life.	Hon'ble Mr. Justice Harjit Singh Bedi and Hon'ble Mrs. Justice Gyan Sudha Mishra - Ready	Mr.K.P.Singh,Advocate 31.3.2010 9910750093 & 9213950080
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**CHHATTISGARH**

446	Criminal Appeal No. 1392/2011	II-C	Chunthuram Vs. The State Of Chhattisgarh	1418 - Against the Order of High Court, convicted sentence u/s 498-A, 323, 516 of IPC	Hon'ble Mr. Justice Adarsh Kumar Goel	Ms. Susmita Lal, 18.11.2009 9899531380
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Hon'ble Mr. Justice L.  
Nageshwar Rao

447	Criminal Appeal No. 331/2011	II-C	Laxminath Vs State Of Chhatisgarh	1418- Against the order of the High Court confirming the conviction and sentence u/s 302 IPC	Ready Hon'ble Mr. Justice Markandey Katju	Mr. D. N. Goburdhun 011-23384494
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Hon'ble Mrs. Justice Gyan Sudha  
Misra

Ready

448	Criminal Appeal no. 1058/2011	II-C	Podiyami Ando vs. The state of Chhattisgarh	1418 – Against the High Court, which has confirmed the conviction of the appellant passed by the Trial court for the offence punishable u/s 302 of IPC	Hon’ble Mr. Justice D.K. JAIN Hon’ble Mr. Justice H.L. DATTU	Mr. P. Ramesh Kumar, 16.12.2010 9811851800
					Ready	
449	Criminal Appeal no. 1571/2008	II-C	Amit Kumar Dhruv vs. State of Chhatis garh	1414 – Against the High Court order dismissing the Appeal u/s 20(b)(ii)(C) of of Narcotics Drugs and Psychotropic Substances Act,1985	Hon’ble Mr. Justice S.B. Sinha Hon’ble Mr. Justice Cyriac Joseph	Ms. Anu Gupta, 05.09.2008 9899871110
					Ready	
450	Criminal Appeal no. 458/2013	II-C	Budhram & Anr. vs. State of Chhatisgarh	-1418 - Against the High Court order u/s 302 r/w 34 of IPC	Hon’ble Mr. Justice G.S. Singhavi Hon’ble Mr. Justice Kurian Joseph	Mr. Subhro Sanyal, 02.02.2011 9871314996
					Ready	
451	Criminal Appeal no. 887/2012	II-C	Salbam Kanna vs. State of Chhatisgarh	-1418 - Against the High Court order u/s 302 of IPC	Hon’ble Mr. Justice Aftab Alam Hon’ble Mr. Justice H.L. Gokhale	Mr. Ram lal Roy 30.08.2011 011-23384987
					Ready	
452	Criminal Appeal no. 789/2011	II-C	Amar(Minor) vs. Chaturbhuj	1402- Against the High Court order u/s 125 of the crpc	Hon’ble Mr. Justice J.M. Panchal Hon’ble Mr. Justice H.L. Gokhale	Mr. Ambar qamaruddin, 18.02.2014 9899049190
					Ready	



453	Criminal Appeal no. 717/2011	II-C	Munna Gupta vs. State of Chhattisgarh	1418 – Against the High Court order u/s 395 of IPC	Hon'ble Mr. Justice Aftab Alam Hon'ble Mr. Justice R.M. Lodha  Ready	Ms. A. Sumathi, 19.07.2010 9810912370
454	Criminal Appeal no. 1682/2010	II-C	Dhulgo vs. State of Chhattisgarh	1418 – Against the High Court order u/s 395 of IPC	Hon'ble Mr. Justice Aftab Alam Hon'ble Mr. Justice R.M. Lodha  Ready	Ms. Mridula Ray Bhardwaj 16.01.2010 9811206116 9312243081
455	Criminal Appeal no. 2342/2009	II-C	Podiyami Lakho vs. State of Chhattisgarh	1418 – Against the Judgment of the High Court u/s 302 of IPC	Hon'ble Mr. Justice D.K. Jain Hon'ble Mr. Justice T.S. Thakur  Ready	Mr. Ajay Sharma 12.08.2008 011-23381586
456	Criminal Appeal no. 751/2010	II-C	Sudru vs. State of Chhattisgarh	1418 – Against the Judgment of the High Court u/s 302 of IPC	Hon'ble Mr. Justice Markandey Katju Hon'ble Mr. Justice A. K. Patnaik  Ready	Mr. Shipra Ghose 16.02.2009 011-29217437 9810371533
457	Criminal Appeal no. 510/2018	II-C	Ajay Minj vs. The State of Chhattisgarh	-1439 - Against the Judgment of the High Court affirming the sentence and conviction u/s 302 and 201 of the IPC	Hon'ble Mr. Justice Adarsh Kumar Goel Hon'ble Mr. Justice R.F. Nariman  To be listed during summer vacation	Ms. Usha Reddy 17.11.2017 9810141663

458	Crl.A. No. 001730 / 2012	IIC	Indrakunwar Vs. The State Of Chhattisgarh	1418 Appellant is challenging the conviction u/s 302 of IPC	Hon'ble Mr. Justice T.S. Thakur Hon'ble Mrs. Justice Gyan Sudha Mishra  Ready	Mr. Ajit Kumar Pande  5.10.2010 9811032946
459	Crl.A. No. 001387 / 2012	IIC	Hansraj Vs. The State Of Chhattisgarh	1418 Appellant is challenging the conviction u/s 302 of IPC	Hon'ble Mr. Justice Aftab Alam Hon'ble Mrs. Justice Ranjana Prasad Desai  Ready	Ms. Rukhsana Choudhury  11.08.2012 9810437527
460	Crl.A. No. 002077 / 2013	IIC	Shiv Kumar @ Chhagan Vs. State Of M.P. ( Now Chhattisgarh)	1418 Appellant is challenging the conviction u/s 302 & 342 of IPC	Hon'ble Mr. Justice S.A. Bobde Hon'ble Mr. Justice L. Nageswara Rao  Ready	Mr. Ravindra Bana  23.01.2013 9811771802
461	Crl.A. No. 000660 / 2010	IIC	Jaitun Bee Vs. The State Of Chhattisgarh And Ors	1427 Appellant is challenging the acquittal u/s 302 r/w 34 of IPC	Hon'ble Mr. Justice Altamas Kabir  Hon'ble Mr. Justice Cyriac Joseph  Ready	Gp. Capt. Karan Singh Bhati  2.12.2008 9811168948 9350887879
462	Crl.A.No. 1582/2010	IIC	Mehtu Ram Vs State Of Chhattisgarh	1418 Appellant is challenging the conviction u/s 302 of IPC	Hon'ble Mr. Justice Markandey Katju Hon'ble Mr. Justice T.S. Thakur  Ready	Ms. Promila  2.9.2009 9810137217
463	Crl.A.No. 455/2012	IIC	Sukti Bai Vs State Of Chhattisgarh	1418 Appellant is challenging the conviction u/s 302 of IPC	Hon'ble Mr. Justice H.L. Dattu Hon'ble Mr. Justice Jagdish Singh Khehar  Ready	Mr. Gopal Prasad  4.6.2012 997131436

464	Crl.A. No. 2620/2014	IIC	Bhav Singh Vs State Of Chhattisgarh	1418 Appellant is challenging the conviction u/s 302 of IPC	Hon'ble Mr. Justice Dipak Misra Hon'ble Mr. Justice Uday Umesh Lalit  Ready	Mr. Dushyant Parashar  5.1.2017 9871321368
465	Crl.A.No.1056 /2014	IIC	Atma Ram Vs State Of Chhattisgarh	1418 Appellant is challenging the conviction and sentece u/s 302 & 201 of IPC	Hon'ble Mr. Justice A.K. Patnaik  Hon'ble Mr. Justice Fakkir Mohamed Ibrahim Kalifulla  Ready	Mr. V.Siva Subramanian  8.10.2013 9818060744
466	Crl.A.No. 278/ 2014	IIC	Belwanti Vs State Of Chhattisgarh	1418 Appellant is challenging the conviction u/s 302, 302, 302 & 302 of IPC	Hon'ble Mr. Justice Ranjana Prakash Desai Hon'ble Mr. Justice Madan B. Lokur  Ready	Mr. Rohit Minocha  21.7.2011 9810034724
467	Crl.A.No. 1139/2014	IIC	Ram Kumar Yadav & Ors. Vs State Of Chhattisgarh	1418 Appellants No. 1 & 3 are challenging the conviction u/s 302 r/w 34 IPC, 201 IPC Appellant No. 2 is challenging the conviction u/s 302 & 201 IPC	Hon'ble Mr. Justice H.L. Dattu Hon'ble Mr. Justice R.K. Agrawal  Ready	Gp. Capt. Karan Singh Bhati 20.03.2013 9811168948 9350887879
<b>J&amp;K AND HIMACHAL PRADESH</b>						
468	Criminal Appeal No. 1080/2010	IIC	Tek Singh Vs. State of H.P.	1414 The Appellant is challenging the conviction for offence under section 20 of the NDPS Act, 1985	Hon'ble Mr. Justice D.K. Jain and Hon'ble Mr. Justice H.L. Dattu and Ready for listing	Mr. B.S. Bantia, Advocate, 01.02.2010 / 011-23313599 (O)
469	Criminal Appeal No. 795/2011	IIC	Manoj Kumar Vs. State of H.P.	1418 The appellant is challenging the conviction under section 302, 341 and 323 r/w section 34 of the IPC	Hon'ble Mr. Justice N.V. Ramana and Hon'ble Mr. Justice S. Abdul Nazeer Judgment Reserved on 19.04.2018	Mr/ Shiv Ram Sharma, Advocate. 31.05.2010 / 011-3782279
470	Criminal Appeal No. 796/2011	IIC	Surinder Singh Vs. State of H.P.	1418 The appellant is challenging the conviction under section 302, 341 and 323 r/w section 34 of the IPC	Hon'ble Mr. Justice N.V. Ramana and Hon'ble Mr. Justice S. Abdul Nazeer Judgment Reserved on 19.04.2018	Mr. Gopal Prasad, Advocate, 22.11.2013,/ 98100-09087

471	Criminal Appeal No. 797/2011	IIC	Rangeel Singh Vs. State of H.P.	1418 The appellant is challenging the conviction under section 302, 341 and 323 r/w section 34 of the IPC	Hon'ble Mr. Justice N.V. Ramana and Hon'ble Mr. Justice S. Abdul Nazeer Judgment Reserved on 19.04.2018	Mr. P. Ramesh Kumar, Advocate, 03.08.2010 / 9811851800
472	Criminal appeal No. 767 /2013	IIC	Man Bahadur Vs. State of H.P.	1418 The Appellant is challenging the conviction for offence under section 302 IPC	Hon'ble Mr. Justice G.S. Singhvi, Hon'ble Mrs. Justice Ranjana Prakash Desai and Mr. Justice Sharad Arvind Bobde and Ready for listing	Mr. Ambar Qamaruddin, Advocate, 12.12.2012 / 011-23389465
473	Criminal Appeal No. 1051/2013	IIC	Soma Ram Vs. State of H.P.	1414 The Appellant is challenging the conviction under section 20(b)(ii)(B) of the NDPS /Act, 1985	Hon'ble Mr. Justice A.K. Patnaik and Hon'ble Mr. Justice Jagdish Singh Khehar, and Ready for Listing	Mr. C.N. Sreekumar, Advocate, 21.07.2012 / 9312282480
474	Criminal Appeal No. 17-19/2015	IIC	State of H.P. Vs. Kuldeep Kumar & Ors.	1426 The contesting Respondents are convicted under sections 302,382 201 r/w 34 IPC	Hon'ble The Chief Justice , Hon'ble Mr. Justice A.K. Sikri and Hon'ble Mr. Justice R.K. Agrawal and Ready for Listing	Mr. Rajiv Nanda, Advocate, 23.08.2013 Contact No. Nil
475	Criminal Appeal No. 22/2015	IIC	State of H.P. Vs. Usha Guleria	1418 The contesting Respondent are convicted under section 302,382, 201 r/w 34 IPC	Hon'ble The Chief Justice , Hon'ble Mr. Justice A.K. Sikri and Hon'ble Mr. Justice R.K. Agrawal and Ready for Listing	Mr. Rajiv Nanda, Advocate, 23.08.2013 Contact No. Nil
476	Criminal Appeal No. 1249/2015	IIC	State of H.P. Vs. Om Prakash	1426 The contesting Respondent is convicted under sections 302IPC	Hon'ble The Chief Justice and Hon'ble Mr. Justice Amitava Roy and Ready for Listing	Mr. Chanchal K. Ganguli, Advocate, 04.09.2015 / 9811192770
477	Criminal Appeal No.476/2015	IIC	State of H.P. Vs. Shamsher Singh	1418 The contesting Respondent is convicted under section 307 IPC and 27 of the Arms Act, 1959	Hon'ble Mr. Justice J. Chelameswar and Hon'ble Mr. Justice R.K. Agrawal and Ready of Listing	Mr. Asha G. Nair, Advocate, 14.07.2015 / 9810348981
478	Criminal Appeal No. 2097/2014	IIC	State of H.P. Vs. Rajesh Kumar @ Munnu	1426 The contesting Respondent is convicted under sections 452 and 376 of IPC	Hon'ble Mr. Justice T.S. Thakur, and Hon'ble Mrs. Justice R. Banumathi and Ready for listing	Mr. Jogy Scaria, Advocate, 13.01.2014 / 9953001696, 9868801696
479	Criminal Appeal No. 1052/2017	IIC	State of H.P. Vs. Mast Ram	1426 The contesting Respondent is convicted under sections 376 and 506 IPC	Hon'ble Mr. Justice Rohinton Fali Nariman and Hon'ble Mr. Justice Sanjay Kishan Kaul and Ready for Listing	Ms. Nidhi , Advocate 20.01.2016 / 9871502666

480	Criminal Appeal No. 781/2016	IIC	State of H.P. Vs. Ashish Kumar	1426 The contesting Respondent is convicted under sections 302 and 201 r/w section 34 IPC	Hon'ble Mr. Justice V. Gopala Gowda and Hon'ble Mr. Justice Adarsh Kumar Goel, and Listing for 10.5.2018 before the Ld. Registrar Court.	Ms. S. Usha Reddy, Advocate , 11.07.2016 / 9013336175
481	Criminal Appeal No. 858/2015	IIC	State of H.P. Vs. Inder Singh	1426 The contesting Respondent is convicted under sections 20 of the NDPS Act, 1985	Hon'ble Mr. Justice Dipak Misra (Hon'ble CJI) and Hon'ble Mr. Justice Prafulla C. Pant and Ready for listing	Mr. Balaji Srinivasan, Advocate, 27.01.2016 / 011-23386651
482	Criminal Appeal No. 135/2016	IIC	Sant Ram @ Santy and Anr. Vs. State of H.P.	1420 The Appellants is challenging the conviction under section 302 and 201 r/w 34 of IPC	Hon'ble Mr. Justice Dipak Misra (Hon'ble CJI) and Hon'ble Mr. Justice Shiva Kirti Singh and Ready for listing	Mr. Balaji Srinivasan, Advocate, 31.03.2015 / 011-23386651
483	Criminal Appeal No.1305/2017	IIC	Gaitri Devi Vs. The State of H.P.	1439 The Appellant is challenging the conviction under section 302 and 201 r/w 34 of IPC	Hon'ble Mr. Justice A.K Sikri and Hon'ble Mr. Justice Ashok Bhushan And Ready for listing	Mr. Gaurav Agrawal, Advocate 19.5.2017 / 9811284039
484	Criminal Appeal No. 430/2018	IIC	State of H.P. Vs. Chaman Lal	1426 The contesting Respondent is convicted under sections 302 IPC	Hon'ble Mr. Justice Adarsh Kumar Goel Vs. Uday Umesh Lalit Listing for 18.07.2018 before the Ld. Registrar Court.	Mr. Krishna Pal Singh, Advocate , 08.03.2018 / 9213950080, 011-23073070
485	Criminal Appeal No. 373/2018	IIC	Gian Chand Vs. The State of H.P.	1420 The Appellants is challenging the conviction under section 20 of NDPS Act. 1985	Hon'ble Mr. Justice S.A. Bobde, and Hon'ble Mr. Justice L. Nageswara Rao Listing for 02.07.2018 before the Ld. Registrar Court	Mrs. N. Annapoorani, Advocate 06.01.2018 / 9810363045
486	Criminal Appeal No. 1062/2011	IIC	State of H.P. Vs. Raj Kumar @ Raju	1426 The contesting Respondent is convicted under sections 20 of the NDPS Act, 1985	Hon'ble Mr. Justice A.K. Sikri and Hon'ble Mr. Justice N.V. Ramana Ready for listing	Mr. Ritesh Agrawal, Advocate. 15.09.2010 / 9310118870
487	Criminal Appeal No. 1090/2016	IIC	State of H.P. Vs. Jeet Ram	1426 The contesting Respondent is convicted under sections 20 of the NDPS Act, 1985	Hon'ble Mr. Justice A.K. Sikri and Hon'ble Mr. Justice N.V. Ramana Ready for listing	Ms. Nidhi , Advocate 11.09.2014/ 01123381257
488	Criminal Appeal No. 1085/2016	IIC	State of H.P. Vs. Deen Mohd.	1426 The contesting Respondent is convicted under sections 20 of the NDPS Act, 1985	Hon'ble Mr. Justice A.K. Sikri and Hon'ble Mr. Justice N.V. Ramana Ready for listing	Mr. C.S. Ashri, Advocate, 05.05.2015 / 9818186026
489	Criminal Appeal No. 1140/2012	IIC	Bashir Ahmad Mir & Ors. Vs. Rubeena Akhtar	1604 The Appellant came against Impugned High Court Order and aggrieved with the order of the subregistrar Under section 100 of CrPC	Hon'ble Mr. Justice D.K. Jain and Hon'ble Mr. Justice Madan B. Lokur Ready for listing	Mr. Anil Kumar Mishra-I, Advocate, 08.08.2012 / 9990600682

490	AR 1292/2012	KULDEEP SINGH VS STATE OF HIMACHAL PRADESH	1420: The appellant is challenging the conviction for offence punishable under Section 302 of the I.P.C.	Hon'ble Mr. Justice Aftab Alam Hon'ble Mr. Justice Ranjana Prakash Desai Appeal ready for hearing.	Mr. S. Mahendran, Advocate 16.07.2012, Ph: 9871136190
491	AR 1162/2014	PURAN KUMAR GAUTAM VS STATE OF H.P.	1414:The Appellant convicted u/s 20(b)(ii)(B) of the Narcotic Drugs and Psychotropic Substances Act	Hon'ble Mr. Justice A.K. Patnaik Hon'ble Mr. Justice Fakkir Mohammed Ibrahim Kalifulla Appeal ready for hearing.	Mr. Ajay Sharma, Advocate 23.04.2013 9891026780
492	AR 1975-76/2013	SATYA DEVI VS. ISHWAR DASS & ANR.	1418: Against order of the High Court challenging the reduction of sentence under Section 304 Part-I I.P.C.	Hon'ble Mr. Justice R.M. Lodha Hon'ble Mr. Justice Shiva Kirti Singh Appeals ready for hearing.	Mrs. Anjana Aiyagri, Advocate 20.01.2012, 9811133627
493	AR 107/2017	STATE OF HIMACHAL PRADESH VS. RAMESH LAL	1418: The sole respondent convicted of an offence under Section 20 read with Section 29 of the N.D.P.S. Act, 1985.	Hon'ble Mr. Justice S.A. Bobde Hon'ble Mr. Justice L. Nageswara Rao Appeal listed before the Court of Registrar on 11.7.2018.	Mr. Anil Shrivatsav, Advocate 30.11.2010, 9810291281
494	AR 600/2016	STATE OF H.P. VS RAJEEV KUMAR	1426: Challenging the order of the High Court under Section 498-A and 306 read with Section 34 I.P.C.	Hon'ble Mr. Justice Gopala Gowda Hon'ble Mr. Justice Adarsh Kumar Goel Appeal listed before the Court of Registrar on 09.5.2018.	Mr. Ambar Qamaruddin, Advocate 12.02.2014 9899049190
495	AR 1489/2017	SHER SINGH VS STATE OF H.P.	1404: The appellant convicted u/s 120-B of the IPC.	Hon'ble Mr. Justice Arun Mishra Hon'ble Mr. Justice Navin Sinha Appeal ready for listing.	Mrs. Aparna Jha, Advocate 24.08.2015 9810087694
496	AR 597/2016	STATE OF H.P. VS RANJEET SINGH	1426: Challenging the order of the High Court under Section 20 of the N.D.P.S. Act, 1985.	Hon'ble Mr. Justice Jagdish Singh Khehar Hon'ble Mr. Justice Arun Mishra Appeal ready for listing.	Mr.S.K.Pasi, Advocate 17.02.2016 9811667404
497	AR 780/2016	STATE OF H.P. VS ASHISH KUMAR	1426: Against Acquittal u/s 302 and 201 read with section 34 IPC.	Hon'ble Mr. Justice V. Gopala Gowda Hon'ble Mr. Justice Adarsh Kumar Goel Listed for 10.05.2018 before the Court of Registrar	Ms. Shipra Ghose, Advocate 18.07.2016 8130211125
498	AR 559/2016	STATE OF H.P. VS KISHORI LAL	1426: Against acquittal u/s 20 of the Narcotic Drugs and Psychotropic Substance Act	Hon'ble Mr. Justice V. Gopala Gowda Hon'ble Mr. Justice Adarsh Kumar Goel Ready for listing.	Mrs. S. Usha Reddy, Advocate 02.09.2016 9810141663

499	AR 254/2017	IIC	RAGHUBIR SINGH VS STATE OF H.P.	1439: The appellant convicted u/s 302,664, 120-B and 201 of IPC	Hon'ble Mr. Justice Adarsh Kumar Goel Hon'ble Mr. Justice Uday Umesh Lalit Ready for listing.	Mr. Dushyant Parashar, Advocate 23.01.2017 9871321368	
500	AR 1091/2016	IIC	STATE OF H.P. VS BABLU DEEN	1426: The respondent convicted u/s 20 of the N.D.P.S Act, 1985.	Hon'ble Mr. Justice A.K. Sikri Hon'ble Mr. Justice N.V. Ramana Ready for listing.	Ms. Nidhi, Advocate 30.03.2016 9810987418	
501	AR 957/2012	IIC	STATE OF H.P. VS BHAG SINGH ALIAS BAGGA	1426: Against conviction u/s 15 of Narcotic Drugs and Psychotropic Substance Act	Hon'ble Mr. Justice K.S. Radhakrishnan Hon'ble Mr. Justice Dipak Misra Ready for listing.	Mr. R. Nedumaran, Advocate 28.10.2009 9968388768	
502	AR 959/2012	IIC	STATE OF H.P. VS ANGREJO DEVI	1426: Against conviction u/s 15 of Narcotic Drugs and Psychotropic Substance Act, 1985	Hon'ble Mr. Justice K.S. Radhakrishnan Hon'ble Mr. Justice Dipak Misra Ready for listing.	Ms. Nidhi, Advocate 16.10.2012 23381257	
<b>DELHI</b>							
503	Criminal Appeal No. 1251 of 2012	IIC	Mohd. Shahid Alam Vs. State of NCT of Delhi	1418 – u/s 302 IPC	Hon'ble Mr. Justice P Sathasivam, Hon'ble Mr. Justice Ranjan Gogoi / Ready	Mr. Rohit Minocha / 20.11.2011 / 9810034724	
504	Criminal Appeal No. 1343Of 2012	IIC	Mukesh Kumar Vs. State of NCT of Delhi	1403 – u/s 302IPC	Hon'ble Mr. Justice P. Sathasivam, Hon'ble Mr. Justice Ranjan Gogoi / Ready	Mr. Shiv Ram Sharma / 8.10.2010 / 9873825708	
505	Criminal Appeal No. 1189 of 2012	IIC	Naresh Vs. State NCT of Delhi	1418 – u/s 302 IPC	Hon'ble Mr. Justice T.S. Thakur, Ho'ble Mr. Justice Fakkir Mohamed Ibrahim Kalifulla / Ready	Mr. Bimal Roy Jad / 24.5.11 / 9810132086 Shri Shekhar Kumar	
506	Crl.A.No. 533 of 2011	IIC	Urmila Vs. State of Delhi	1418: Against High Court order of Conviction and Sentence for offences u/s 365/302/120B IPC	Hon'ble Mr. Justice Aftab Alam Hon'ble Mr. Justice R.M. Lodha Ready for Hearing	24.03.2009 9313135775	
507	Crl.A. No. 575 of 2011	IIC	Santosh @ Bhure Vs State Of NCT of Delhi	1418: Appellant convicted u/s 120-B and 302 r/w 34 IPC	Hon'ble Mr. Justice V.S. Sirpurkar Hon'ble Mr. Justice T.S. Thakur	Shri Ajay Sharma 08.04.2009 23381586	
508	Crl.A. No. 422 of 2011	IIC	Mohd Kamal Hussain Vs. State of NCT of Delhi	1418: Against conviction and sentence for offences u/s 302 IPC.	Hon'ble Mr. Justice Aftab Alam Hon'ble Mr. Justice R.M. Lodha Ready for Hearing	Shri E.C.Vidyasagar 12.06.2009 9810064644	

509	Crl.A.No. 1050 of 2010	IIC	Satbir Singh @ Gattu Vs. State of NCT of Delhi	1418: Against High Court order of Conviction and Sentence for offences u/s 302 IPC.	HON'BLE MR. JUSTICE MARKANDEY KATJU HON'BLE MR. JUSTICE A.K. PATNAIK Hon'ble Mr. Justice P. Sathasivam	Shri D.N.Goburdhan 24.08.2009 23384494
510	Crl.A.No. 1527 of 2011	IIC	Jagram Vs. State of NCT of Delhi	1418: Against High Court order of Conviction and Sentence for offences u/s 302 r/w Section 34 IPC.	Hon'ble Mr. Justice B.S. Chauhan Ready for Hearing Hon'ble Mr. Justice Altamas Kabir	Shri A.Sumathi 11.11.2009 9810912370
511	Crl.A. No. 184 of 2011.	IIC	State of NCT of Delhi Vs. Bishan @ Binny & Bagga & Anr.	1418: Against High Court order of acquittal for the offences u/s 27 of the ARms Act.	Hon'ble Mr. Justice Cyriac Joseph Ready for Hearing Hon'ble Mr. Justice P. Sathasivam	Shri C.S.Ashri 27.09.2013 9818186026
512	Crl.A. No. 518 of 2011	IIC	Ubesh Khan Vs. State of NCT of Delhi	1418: Against High Court order of Conviction and Sentence for offences u/s 302, 324 and 307 IPC.	Hon'ble Mr. Justice Ranjan Gogoi Ready of Hearing Hon'ble Mr. Justice Chandramaulti Kr. Prasad	Shri Senthil Jagadeesan 01.02.2010 7838614407
513	Crl.A.No. 687 of 2011	IIC	Hira Lal @ Toni Vs. State of NCT of Delhi	1418: Against High Court order of Conviction and Sentence for offences u/s 148 and 149 IPC.	Hon'ble Mr. Justice Pinaki Chandra Ghose Ready for Hearing	Mrs. M. Qamaruddin 25.01.2011 9899049190
514	Crl.A.No. 320 of 2013	IIC	Basir Vs. State of Delhi	1418: Against High Court order of Conviction and Sentence for offences u/s 313 Cr.P.C.	HON'BLE MR. JUSTICE T.S. THAKUR HON'BLE MR. Justice Sudhansu Jyoti Mukhopadhaya Hon'ble Mr. Justice Asok Kumar Ganguly	Shri Ansar Ahmed Choudhary 22.06.2010 23389485
515	Crl.A.No. 2003 of 2011	IIC	Shyam Raj Singh Vs. State of NCT of Delhi	1418: Against High Court order of Conviction and Sentence for offences u/s 143/395/302 r/s Section 149 IPC.	Hon'ble Mrs. Justice Gyan Sudha Misra Ready for Hearing	Shri Pukhrambam Ramesh Kumar 29.10.2010 9871318514
516	Crl.A. No. 1161/2011	IIC	Bunda Vs. State of Delhi	1418: Against High Court order of Conviction and Sentence for offences u/s 302 r/w Section 34 IPC.	Hon'ble Mr. Justice Aftab Alam Hon'ble Mr. Justice R.M. Lodha Ready for Hearing	Ms. Aishwarya Bhati 12.02.2011 9350852003



517	Crl.A.No. 1452 of 2013		1404: Against High Court order of Conviction and Sentence for offences u/s 376 IPC, 1860.	HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA	Shri Nirmal Choptra 18.08.2011 9868177227
		IIC	Mohsin Vs. State of Delhi		
518	Crl.A. No. 234 of 2013		1418: Against High Court order of Conviction and Sentence for offences u/s 302 IPC.	HON'BLE MR. JUSTICE H.L. DATTU HON'BLE MR. JUSTICE RANJAN GOGOI	Shri Sunil Kumar Verma 09.12.2011 9811384198
		IIC	Kiran Kumar vs. State of NCT of Delhi		
519	Crl.A. No.1645 of 2013		1418: Against High Court order of Conviction and Sentence for offences u/s 302 IPC and u/s 27 of the Arms Act.	HON'BLE MR. JUSTICE H.L. DATTU HON'BLE MR. JUSTICE M.Y. EQBAL	Ms. Puneet Taneja 23.07.2012 9810208494
		IIC	Sanjay Vs. State of NCT of Delhi		
520	Crl.A. No. 168 of 2013		1418: Against High Court order of Conviction and Sentence for offences u/s 302 of IPC.	HON'BLE MR. JUSTICE AFTAB ALAM HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI	Shri Mohd. Hanif 18.01.2012 9810041811
		IIC	Jogender @ Jogeshwar Vs. State of NCT of Delhi		
521	Crl.A. No. 1393 of 2017		1439: Against High court order of conviction and sentence for offences u/s 302/506/201 IPC.	Hon'ble Mr. Justice J. Chelameswar Hon'bel Mr. Justice S. Abdul Nazeer Ready for hearing Hon'ble Mr. Justice J. Chelameswar	Ms. Shipra Ghose 03.09.2015 9810371533
		IIC	Pratap Singh Vs. State of NCT of Delhi		
522	Crl.A.No. 1502 of 2017		1439: Against High Court order of conviction and sentence for offences u/s 302, 392 r/w 397 IPC.	Hon'bel Mr. Justice S. Abdul Nazeer Ready for hearing HON'BLE MR. JUSTICE T.S. THAKUR	Shri S.Mahendran 15.04.2017 9871136190
		IIC	Bharat Aneja @ Bunty Vs. State of NCT of Delhi		
523	Crl.A. Nos. 1884-1887 of 2010		1418: Against High Court order of Acquittal for offences u/s 302 r/w 120-B IPC.	HON'BLE MRS. JUSTICE R. BANUMATHI	Ms. Nidhi 28.07.2014 23381257
		IIC	State of NCT of Delhi Vs. Rakesh Kumar & Anr.		
524	Crl.A. No. 2489 of 2014		1418: Against High Court order of Conviction and Sentence for offences u/s 302, 396, 201 and 120B IPC.	HON'BLE MR. JUSTICE L. NAGESWARA RAO HON'BLE MR. JUSTICE NAVIN SINHA	Shri Balraj Dewan 30.08.2014 9717950643
		IIC	Kishan Lal Vs. State of NCT of Delhi		

525	Crl.A. No. 2485 of 2014	IIC	Radhey Shyam Vs. State of NCT of Delhi	1418: Against High Court order of Conviction and Sentence for offences u/s 302 IPC.	HON'BLE MR. JUSTICE DIPAK MISRA HON'BLE MR. JUSTICE UDAY UMESH LALIT	Shri B.Sridhar 2.09.2014 9811701874
526	Crl.A. No. 1732 of 2015	IIC	State of NCT of Delhi Vs. Sapan Halдар & Ors	1418: The state challenging High court order whereby an investigating officer cannot obtain a handwriting sample or a signature sample from a person accused of having committed an offence.	HON'BLE MR. JUSTICE MADAN B. LOKUR HON'BLE MR. JUSTICE S.A. BOBDE	Ms. Aishwarya Bhati 11.09.2015 9350852003
527	Crl.A. No. 920 of 2006	IIC	Kuldeep Mansukhani Vs. Court on its own Motion, through Registrar, Delhi High Court	1705: Against High Court order of conviction and Sentence u/s 420/409/120-B IPC.	HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR HON'BLE MR. JUSTICE NAVIN SINHA	Ms. Minakshi Vig 06.05.2017 9811132037
528	Crl.A. No. 1211-1212 of 2016	IIC	Ram Pal Vs. State of NCT of Delhi & Ors.	1418: Challenging the High Court Order of Modifying the Sentence of Respondent Nos. 1 awarded by Trial Court.	HON'BLE MR. JUSTICE DIPAK MISRA HON'BLE MR. JUSTICE AMITAVA ROY	Ms. Nidhi 08.02.2018 23381257
529	Crl.A. No. 718 of 2014	IIC	Mukesh Kumar Vs. State of NCT of Delhi	1418: Against High Court order of Conviction and Sentence for offences u/s 302 IPC.	HON'BLE THE CHIEF JUSTICE HON'BLE MR. JUSTICE S.A. BOBDE HON'BLE MR. JUSTICE AMITAVA ROY	Shri John Masthew 25.09.2012 9891278195
530	Crl. A. No. 402 of 2014	IIC	Samunder Vs. State, NCT of Delhi	1418: Against High Court order of Conviction and Sentence for offences u/s 374(2) of the Cr.P.C.	Hon'ble The Chief Justice Hon'ble Mr. Justice A.M. Khanwilkar Hon'ble Mr. Justice D.Y. Chandrachud	Mr. A. Venayagam Balan 23.12.2013 9879874363
531	Crl. A. No. 1095 of 2017	IIC	AJAY KUMAR @ AJJU vs. STATE (GNCT) OF DELHI	1439: Against High Court order of Conviction and Sentence for offences u/s 302/34 and 201 IPC	HON'BLE MR. JUSTICE S.A. BOBDE HON'BLE MR. JUSTICE L. NAGESWARA RAO	Ms. Rachna Joshi Issar 17.11.2015 9810127323
532	Crl. A. No. 44 of 2017	IIC	MOHD. VAKIL vs. STATE(GOVT. OF NCT OF DELHI)	1439: Against High Court order of Conviction and Sentence for offences u/s 302 IPC.	HON'BLE MR. JUSTICE A.K. SIKRI HON'BLE MR. JUSTICE R.K. AGRAWAL	Mr. Aftab Ali Khan 08.09.2016 9811375917

533	Crl. A. No. 1395 of 2017	IIC	KESU @ PAWAN vs. STATE OF NCT OF DELHI	1439: Against High Court order of Conviction and Sentence for offences u/s 302/34 IPC	HON'BLE MR. JUSTICE R.K. AGRAWAL HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE Hon'ble Mr. Justice Aftab Alam	Mr. Ashok Kumar Gupta II 24.08.2016 9871110636
534	Criminal Appeal no. 788/2012	IIC	Chandan Vs The State (Delhi Admin.)	-1418 - Against the High Court order/Judgment, having been convicted for the offence punishable u/s 302 of IPC, was dismissed	Hon'ble Mrs. Justice Ranjana Prakash Desai Ready Hon'ble Mr. Justice N.V. Ramana	Mrs Usha Reddy, 1.10.2011 9810141663
535	Criminal Appeal no. 2015/2017	IIC	State of NCT of Delhi Vs Kumari Mubin Fatima & Ors	-1426 - Against the High Court order allowing the appeal of the Respondent for the offence punishable u/s 302 r/w 34 of the IPC	Hon'ble Mr. Justice S. Abdul Nazeer Ready Hon'ble Mr. Justice Adarsh Kumar Goel	Mr. Anjani Kumar Mishra, 23.02.2016 9213145580
536	Criminal Appeal no. 2065/2017	IIC	Rajeev @ Bobby vs. State of NCT of Delhi	-1420 - Against the High Court order convicting and sentencing u/s 302 r/w 120B and u/s 396 r/w 120 of IPC	Hon'ble Mr. Justice Uday Umesh Lalit Ready Hon'ble Mr. Justice Adarsh Kumar Goel	Mr. B. Sridhar, 10.11.2017 9811701874
537	Criminal Appeal no. 958/2017	IIC	Sonvir @ Somvir vs. State of NCT of Delhi	-1439 - Against the High Court order convicting and sentencing u/s 302 r/w 120B and u/s 396 r/w 120 of IPC	Hon'ble Mr. Justice Uday Umesh Lalit To be list in the month of August 2017 for final Hearing	Mr. Harinder Singh Yadav, 23.09.2016 23070019

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DELHI						
538	SR NO. 3171-72/15	II-C	RAVI VS. STATE OF NCT DELHI	1401-Against the High Court order affirming the sentence under Section 302	HON'BLE THE CHIEF JUSTICE, HON'BLE MR. JUSTICE S.A. BOBDE AND HON'BLE MR. JUSTICE ARUN MISHRA, AS PER COMPUTER NEXT DATE OF HEARING IS 11.05.2018	MR.H.M.SINGH ,06.01.2015 9810285363
539	SR NO.3371/16	II-C	RAJ PAL & ORS. Vs S.S. SINGH	-1429-Petitioner convicted U/s 323/341/506/34 IPC	HON'BLE A.K.SIKRI AND HON'BLE MR.JUSTICE C. NAGAPPAN,NDH IS 06.07.2018 BEFORE REGISTRAR COURT	MR.DUSHYANT PARASHAR,04.04.2016,987 1321368
540	SR NO.7225/15	II-C	NANIK RAM CHANDWANI & ANR. VS.STATE(NCT OF DELHI) &ANR.	1429-1. Petitioner convicted under section 482 Cr.PC	HON'BLE MR. JUSTICE S.A.BOBDE AND HON'BLE MR. JUSTICE L. NAGESWARA RAO ,NDH IS 09.07.2018	MS.NIDHI,17.01.2017, 011-23381257
541	SR NO.1136/18	II-C	MOHD. MUMTAZ VS.STATE (GOVT. OF NCT) OF DELHI	1404-The petitioner convicted u/s 328/376(2) (f) of IPC	HON'BLE MR. JUSTICE KURIAN JOSEPH, HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR AND HON'BLE MR. JUSTICE NAVIN SINHA, NDH IS 02.07.2018 BEFORE REGISTRAR COURT	MR.PARMANAND GAUR,08.12.2017, 9312242835
542	SR NO.3146/18	II-C	SURESH @ SURESH SINGH VS.STATE OF NCT OF DELHI	1439-Petitioner convicted under Section 302 I.P.C.	HON'BLE MR. JUSTICE J.CHELAMESWAR AND HON'BLE MR. JUSTICE SANJAY KISHAN KAUL,NDH IS 11.05.2018 BEFORE COURT	MS.SUDHA GUPTA,20.09.2017, 9968777564

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543	SLP (CrI.) No.674 of 2017	IIC	Prem Chand Vs. State NCT of Delhi & Anr.	1439 - u/s 302 IPC as also u/s 25 read with Section 27 of the Arm Act.	Hon'ble Mr. Justice S.A. Bobde, Hon'ble Mr. Justice L. Nageswara Rao / as per computer listed on 02.07.2018	Ms. Anjani Aiyagari / 02.12.2016 / 981133627, 01123386871
544	Dy. No.38979 of 2017	IIC	Ishwar Vs. State of NCT of Delhi	90 days default matter	Under process	Mr. Nitin Kumar Thakur 9313944141
545	Dy.No.38721 of 2017	IIC	Mahesh Vs. State (NCT of Delhi)	90 days default matter	under process	Mr. Nitin Kumar Thakur 9313944141
546	Dy. No.38523 of 2017	IIC	Jaswant @ Kale Vs. State of NCT of Delhi	90 days default matter	under process	Mr. Nitin Kumar Thakur 9313944141
547	SLP (CrI.) No. 5980-82 of 2017	IIC	Pushpa Guglani Vs. Amit Gugalni	1402 - u/s 127 Cr.P.C.	Hon'ble Mr. Justice Arun Mishra, Ho'ble Mr. Justice Amitava Roy / as per computer listed on 07.05.2018	For Petitioner: Ms. Laxmi Arvind / 15.5.2017 / 01123387292 - For Respondent: Ms. Nidhi / 1.11.2017 / 01123381257
548	SLP (CrI.) No. 5471-72 of 2017	IIC	Satish Kumar Vs. The State of NCT of Delhi & Anr.	1418 - u/s 397 read with section 401 Cr.P.C.	Hon'ble Mr. Justice Ranjan Gogoi, Hon'ble Mr. Justice Navin Sinha / as per computer listed on 24.8.2018	Ms. Nidhi /29.11.2017 / 01129981257
549	Dy. No.38539 of 2017	IIC	Sachin @ Sunny Vs. State of NCT of Delhi	90 days default matter	under process	Mr. H.M. Singh 23070019
550	Dy. No. 29987 of 2017	IIC	Rakesh Vs. State (Govt. Of NCT of Delhi)	90 days default matter	under process	Mr. Anjani Kumar Mishra 9213145580
551	SLP (CrI.) No. 1562 of 2017	IIC	Priyanka Vs. State of NCT Delhi and Anr.	1437 - u/s438 Cr.P.C., 376/506/34 IPC	Hon'ble Mr. Justice S.A. Bobde, Hon'ble Mr. Justice L. Nageswara Rao / as per computer listed on 17.08.2018	Ms. Nidhi /17.04.2017 / 01129981257
552	SLP (CrI.) No.1568 of 2017	IIC	Priyanka Vs. State of NCT Delhi and Anr.	1437 - u/s438 Cr.P.C., 376/506/34 IPC	Hon'ble Mr. Justice S.A. Bobde, Hon'ble Mr. Justice L. Nageswara Rao / as per computer listed on 17.08.2018	Ms. Nidhi /17.04.2017 / 01129981257

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553	Dy. No. 38206 of 2017	IIC	Ravinder Singh Vs. State (NCT of Delhi) & Anr.	90 days default matter	under process	Mr. Nitin Kumar Thakur 9313944141
554	SLP (CrI.) No. 8909 of 2013	IIC	Ranbir Singh @ Pappu Vs. State of NCT of Delhi	1404 - u/s364-A read with section 120-B IPC and sections 25 and 27 of the Arms Act 1959	Hon'ble Mr. Justice S.A. Bobde, Hon'ble Mr. Justice L. Nageswara Rao / tagged with CrI. Appeal No.1284 of 2012	Mr. Balraj Dewan / 23.12.2015 / 9582098620, 9717950643
555	SLP (CrI.) NO. _____ @ Dy.No.30153 of 2017	IIC	Sohan Lal @ Suresh @ Soda Vs. State (NCT of Delhi)	1439 - u/s 302-34 IPC	Hon'ble Mr. Justice R.K. Agrawal, Hon'ble Mrs. Justice R. Banumathi / as per computer listed on 13.07.2018	Dr. Mrs. Vipin Gupta / 19.9.2017 / 9891495284
<b>TAMIL NADU</b>						
556	D.NO. 41483/2017	II-C	YUVRAJ vs. STATE BY THE INSPECTOR OF POLICE	1439 - Appellant challenges the conviction for an offence punishable under Sections 302 and 201 I.P.C.	HON'BLE MR. JUSTICE R.K. AGRAWAL AND HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE	Mr. VIJAY KUMAR, 16TH DECEMBER, 2017, 9211386523
<b>CHATTISGARH</b>						
557	Slp CrI. no. 5947/2014	II-C	The State of MP(Now Chhatisgarh) vs. Nehru Ram	-1426 - State came against the High Court order of Accquital u/s 302 of IPC	Hon'ble Mr. Justice A. K. Sikri  Hon'ble Mr. Justice Ashok Bhushan  07.09.2018	Mrs. Nidhi, 14.11.2017 011-23381257
558	D. No. 32324/2017	II-C	Peelaram vs. The State of Chhattisgarh	-1439- Against the High Court order dismissing the appeal u/s 302 of IPC	Hon'ble Mr. Justice S.A. Bobde  Hon'ble Mr. Justice L. Nageswara Rao  13-07-2018	Mr. Aftab Ali Khan 09.10.2017 9811375917
559	D. No. 4043/2018	II-C	Uttam Alias Sona vs. The State of Chhattisgarh	-1439 - Against the High Court order, where by the appeal of the petitioner against the conviction and sentence of life imprisonment u/s 302 of IPC and section 25 and 27 of the Arms Act was dismissed	Hon'ble Mr. Justice S.A. Bobde  Hon'ble Mr. Justice L. Nageswara Rao  03-07-2018	Ms. Rukhsana Choudhury, 01.02.2018 9810437527

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560	Slp Crl. no. 9758/2017	II-C	Nanaki Daou vs. State of Chhattisgarh	-1439 - Against the High Court order, where by the appeal of the petitioner against the conviction and sentence of life imprisonment u/s 302,323 of IPC was dismissed	Hon'ble Mr. Justice R.K. Agrawal  Hon'ble Mr. Justice Abhay Manohar Sapre  01-02-2019	Mrs. Nanita Sharma, 11.09.2017 011-233881100
561	Slp Crl. no. 8607/2017	II-C	Balaram vs. The state of Chhattisgarh	-1439 - Against the High Court order, where by the appeal of the petitioner against the conviction and sentence of life imprisonment u/s 302 of IPC was dismissed	Hon'ble Mr. Justice R.K. Agrawal  Hon'ble Mr. Justice Abhay Manohar Sapre  15-03-2019	Mrs. Laxmi Arvind, 11.05.2017 011-23387292
562	Slp Crl. no. 10362/2015	II-C	Pratap Kumar Sahu vs The state of Chhattisgarh	-1439 - Against the High Court order, where by the appeal of the petitioner against the conviction and sentence of life imprisonment u/s 302 of IPC was dismissed	Hon'ble Mr. Justice R.K. Agrawal  Hon'ble Mr. Justice Abhay Manohar Sapre  09-05-2018	Ms. Asha Gopalan Nair, 17.11.2015 9810348981
563	D. No. 39626/2017	II-C	Anup Prasad Kaser vs. The State of Chhattisgarh	90 days default matter	Under Process	Mr. Dipak Kumar Jena 9810078350
564	D. No. 28160/2017	II-C	Jugut Ram vs. The State of Chhattisgarh thr. Dist. Magistrate Bilaspur (CG)	90 days default matter	Under Process	Mrs. Nanita Sharma 011-233881100
565	SR 8682/2014	II-C	Manoj Suryavanshi Vs. State of Chhattisgarh	1401: Challenging the death and life sentence awarded to the petitioner u/s 302 and 364 of the I.P.C.	Hon'ble the Chief Justice Hon'ble Mr. Justice A.K. Sikri  Hon'ble Mr. Justice Arun Mishra 09-05-2018	Mrs. Rachna Joshi Issar, Advocate 09.08.2013 9810127323

566	D. No. 22840/2017	II-C	Narendra Verma Vs The State of Chhattisgarh	-1439 - Against the High Court order, where by the appeal of the petitioner against the conviction and sentence of life imprisonment u/s 302 of IPC was dismissed	Hon'ble Mr. Justice A. K. Sikri  Hon'ble Mr. Justice Ashok Bhushan  10-05-2018	Mr. O.P. Gaggar, 20.1.2018 011-23074100 9910808321
<b>J&amp;K AND HIMACHAL PRADESH</b>						
567	SR No. 2150/2018	IIC	Vinod Kumar Vs. State of H.P.	1439 The Petitioner is convicted under section 302 and 201 r/w 34 IPC	Hon'ble Mr. Justice A.K. Sikri and Hon'ble Mr. Justice Ashok Bhushan Ready for listing	Mrs. K. Sarada Devi, Advocate, 05.06.2017 / 9990880558
568	SR No. 2223/2018	IIC	Rattan Chand Vs. State of H.P.	1410 The Petitioner is punishable under section 14 of the Himachal Pradesh Prevention of Specific Corrupt Practice Act, 1983 and Section 409 of the IPC	Hon'ble Mr. Justice Ranjan Gogoi and Hon'ble Mrs. Justice R. Banumathi Listed on 24.08.2018 as per computer	Mr. Naresh Kumar, Advocate 27.01.2018 / 9810419298
569	SR(D) No. 41586/2017	IIC	Rajdev @ Raju Vs. State of H.P.	1439 The Petitioner is convicted under section 302 and 201 r/w 34 IPC	Hon'ble Mr. Justice A.K. Sikri and Hon'ble Mr. Justice Ashok Bhushan Ready for listing	Mrs. K. Sarada Devi, Advocate, 18.12.2017 / 9990880558
570	SR(D)No. 27207/2017	IIC	Kanwar Singh Vs. The State of H.P.	1414 The Petitioner is convicted for offence punishable under section 20(ii)(c) of the NDPS Act, 1985	Hon'ble Mr. Justice Arun Mishra and Hon'ble Mr. Justice Mohan M. Shantanagoudar Listed on 04.07.2018 as per computer	Mr. Rukhsana Choudhury, Advocate 29.08.2017 / 9810437527
571	SR(D) No. 1084/2018	IIC	Sumit Kumar Sharma Vs. State of H.P.	1439 The Petitioner is convicted under section 302 IPC	Hon'ble Mr. Justice R.K. Agrawal and Hon'ble Mr. Justice Abhay Manohar Sapre Listed on 20.07.2018 as per computer	Mr. Ranbir Singh Yadav, Advocae. 09.01.2018 / 9868472079
572	SR 6454- 6456/2014	IIC	Vijay Kumar Vs. State of Jammu & Kashmir	1401 The Petitioner is senenced to death convicted under section 302 RPC , 307 RPC , under Section 324 RPC and 448 RPC	(Hon'ble Mr. Justice Dipak Misra, (Hon'ble CJI) , Hon'ble Mr. Justice R.K. Agrawal and Hon'ble Mr. Justice Prafulla C. Pant Ready for listing	Mr. S.K. Pasi, Advocate. 21.07.2014/ 9811667404



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573	SR 2691/2015	IIC	VINOD KUMAR @ MANOJ VS STATE OF H.P.	1414: Petitioner convicted Under the Sections 18 and 20 of the NDPS Act.	Hon'ble Mr. Justice Madan B. Lokur Hon'ble Mr. Justice Adarsh Kumar Goel Ready for listing.	Col. Pahlad Singh Sharma, Advocate 02.02.2015, 23386175
574	SR 9394/2017	IIC	NASIR VS STATE OF H.P.	1439: Petitioner convicted Under the Section 302 of the I.P.C.	Hon'ble Mr. Justice R.K. Agrawal Hon'ble Mr. Justice Abhay Manohar Sapre Ready for listing.	Mr. Nitin Kumar Thakur, Advocate 23.04.2015 9313944141
575	SR 692/2018	IIC	SURENDER SINGH VS STATE OF HIMACHAL PRADESH	1439: Petitioner convicted U/s 302,323,324,201,452 and 506 (II) of IPC	Hon'ble Mr. Justice Kurian Joseph Hon'ble Mr. Justice Amitava Roy Ready for listing.	Mr.R.P. Mehrotra, Advocate 08.01.2018 23385150
576	SR 2302/2017	IIC	SHAFHI MOHAMMAD VS STATE OF H.P.	1414:Petitioner convicted under Section 20 of NDPS ACT.	Hon'ble Mr. Justice Adarsh Kumar Goel Hon'ble Mr. Justice Rohinton Fali Nariman Listed for 01.08.2018	Ms. E.R. Sumathy, Advocate 23.02.2017 9999009216
577	SR 8240/2016	IIC	MANJULA KAPOOR VS STATE OF H.P. AND ANR.	1431: Petition filed by the petitioner under section 138 of Negotiable Instrument Act 1881 for quashing the proceedings.	Hon'ble Mr. Justice A.K. Sikri Hon'ble Mr. Justice R.K. Agrawal Listed for 01.08.2018	Ms. E.R. Sumathy, Advocate 06.01.2017 9999009216
578	SR 308/2018	IIC	AMRISH RANA VS STATE OF H.P.	1438: Petitioner Convicted u/s 147,148,307,323,326 of the I.P.C. and U/s 25 of the Arms Act	Hon'ble Mr. Justice Ranjan Gogoi Hon'ble Mrs. Justice R. Banumathi Listed for 20.04.2018 before the Court of Registrar.	Mr. Gaurav Agrawal, Advocate 09.12.2017 9811284039
579	SR 3503/2015	IIC	STATE OF H.P. VS ANCHLA @ CHANCHLA	1426: Respondent convicted U/s 302 of the I.P.C.	Hon'ble Mr. Justice Madan B. Lokur Hon'ble Mr. Justice Deepak Gupta Ready for listing.	Mrs. Sangeeta Kumar, Advocate 07.02.2018 9211386523
580	SR 3746/2018	IIC	KALYAN SINGH ALIAS BITTU VS STATE OF H.P.	1439: Against conviction under Section 302, 201 of the I.P.C.	Hon'ble Mr. Justice Adarsh Kumar Goel Hon'ble Mr. Justice Navin Sinha Listed for 10.07.2018 before the Court of Registrar.	Ms. Manika Tripathy Pandey, Advocate 27.4.2018 9811831835
581	SR 1946-1947/2015	IIC	STATE OF H.P. VS BACHAN SINGH AND ANR.	1426: Against conviction u/s 120-B, 302 ,380 of the I.P.C.	Hon'ble Mr. Justice Pinaki Chandra Ghose Hon'ble Mr. Justice R.K. Agrawal Ready for listing.	Ms. Nidhi, Advocate 17.11.2015 9810987418

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582	D. 34163/2017	IIC	MOHINDER SINGH VS STATE OF H.P.	90 days defective process	Under Process	Mr. Nitin Kumar Thakur, Advocate 26.10.2017 9313944141
583	SR 1541/2014	IIC	STATE OF H.P. VS AEHSAN	1426:Contesting Respondent convicted U/s 20 of Narcotic Drugs and Psychotropic Substances Act	Hon'ble Mr. Justice Adarsh Kumar Goel Hon'ble Mr. Justice Uday Umesh Lalit Ready for listing.	Ms. Nidhi, Advocate 05.06.2014 23381257
584	D. 13278/2018	II-C	SANJEEV KUMAR VS STATE OF H.P.	1414: Against conviction u/s 21 of the N.D.P.S. Act.	Hon'ble Mr. Justice Kurian Joseph Hon'ble Mr. Justice Mohan M. Shantanagoudar Hon'ble Mr. Justice Navin Sinha Ready for listing.	Ms. Asha Gopalan Nair, 9.4.2018 9868716588